

**BEFORE THE HON'BLE NATONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI
ORIGINAL APPLICATION NO. 1313 OF 2024**

IN THE MATTER OF:

V SRIKANTH

... APPLICANT

VERSUS

STATE OF ANDHRA PRADESH & ORS. ... RESPONDENTS

MASTER INDEX

S.NO	PARTICULARS	PAGES
<u>VOLUME – I</u>		
1.	Affidavit in Reply to the Original Application and Objections to the Joint Committee Report filed by Central Pollution Control Board, on behalf of Respondent No. 4/ Adani Krishnapatnam Port Limited.	1 – 81
2.	<u>ANNEXURE- 1</u> A copy of the Order dated 19.12.2024 passed by the Hon'ble Tribunal.	82 – 84
3.	<u>ANNEXURE- 2</u> A copy of the Joint Committee Report dated 25.02.2025 filed by CPCB.	85 – 174
4.	<u>ANNEXURE- 3</u> A copy of Consent Order for Establishment dated 25.05.2004 vide Order No. APPCB/VJA/NLR/633/HO/ 2004/9.	175 - 183
5.	<u>ANNEXURE- 4</u> A copy of Environmental Clearance dated 26.07.2006 granted in favour of the Answering Respondent for Phase I granted by MoEFCC vide F. No. 10-22/2005-IA-III.	184 – 187

6.	<u>ANNEXURE- 5</u> A copy of the Minutes of the Environmental Public Hearing dated 20.02.2009 on the proposed Phase II development by the Answering Respondent.	188 – 198
<u>VOLUME – II</u>		
7.	<u>ANNEXURE- 6</u> A copy of the Consent and Authorization Order dated 08.06.2009 granted by the APPCB to Answering Respondent for the operation of the Port.	199 – 204
8.	<u>ANNEXURE- 7</u> A copy of Environmental Clearance F No. 11-62/2009-IA.III dated 13.11.2009 granted by MoEFCC in favour of Answering Respondent for Phase II.	205 – 213
9.	<u>ANNEXURE- 8</u> A copy of the Corrigendum F No. 11-62/2009-IA.III dated 02.03.2010 issued by the MoEFCC to the Answering Respondent regarding Environmental and CRZ clearance for Phase II.	214
10.	<u>ANNEXURE- 9</u> A copy of the Consent Order for Establishment Order No. 633/PCB/CFE/RO-NLR/HO/2010 dated 08.05.2010 for the expansion (Phase II) of Answering Respondent.	215 – 223
11.	<u>ANNEXURE- 10</u> A copy of the Letter Ref No. KP/MOEF/113 dated 29.08.2012 issued by Answering Respondent in favour of MoEFCC regarding EC and CRZ Clearance for the Phase II modification to specific condition 5 (vii).	224 – 243

12.	<u>ANNEXURE- 11</u> A copy of the monitoring report F.No. EP/12.1/485/AP/4407 dated 14.11.2013 issued by the MoEFCC on the compliance status of the environmental clearances for Answering Respondent.	244 – 268
13.	<u>ANNEXURE- 12</u> A copy of the amendment to the Consent for Establishment (CFE) Order No. 633/PCB/CFE/RO-NLR/HO/2014 dated 14.03.2014 for phase II issued by APPCB.	269 – 270
14.	<u>ANNEXURE- 13</u> A copy of the consent for establishment amendment order no. 133/APPCB/CFE/RO-NLR/HO/2015 dated 02.07.2015 issued by APPCB in favour of the Answering Respondent.	271 – 273
15.	<u>ANNEXURE- 14</u> A copy of the extension of validity for the EC and CRZ Clearance F. No. 11-62/2009-IA.III dated 18.08.2015 for the Phase II granted by MoEFCC in favour of the Answering Respondent.	274 – 275
16.	<u>ANNEXURE- 15</u> A copy of amendment to the consent for establishment Order No. 633/APPCB/CFE/RO-NLR/HO/2010 dated 10.02.2016 issued by APPCB in favour of the Answering Respondent.	276 – 278
17.	<u>ANNEXURE- 16</u> A copy of Letter F.NO. 11-62/2009-IA III (Pt) dated 16.03.2016 issued by MoEFCC for amendment of EC and CRZ for phase II in favour of the Answering Respondent.	279 – 283

18.	<u>ANNEXURE- 17</u> A copy of Amendment Order No. APPCB/VJA/NLR/633/HO/2004/9/46 dated 04.01.2017 to the conditions stipulated in the CFE orders for the Answering Respondent.	284 – 286
19.	<u>ANNEXURE- 18</u> A copy of Amendment to the CFE Order No. 633/APPCB/CFE/RO-NLR/HO/ 2010 dated 22.02.2018.	287 – 288
20.	<u>ANNEXURE- 19</u> A copy of the Second Extension of validity of Environmental and CRZ clearance for phase II Development F No. 11-62/2009-IA-III dated 16.04.2018 issued by MoEFCC in favour of the Answering Respondent.	289 – 290
21.	<u>ANNEXURE- 20</u> A copy of the Consent to Operate Order dated 29.07.2018.	291 – 297
22.	<u>ANNEXURE- 21</u> A copy of Consent to Operate order dated 30.08.2018.	298 – 299
23.	<u>ANNEXURE- 22</u> A copy of Letter No. 202/CRZ/IND/ 2019 dated 21.05.2020.	300 – 305
24.	<u>ANNEXURE- 23</u> A copy of EC and CRZ File No.: 10-18/2016-IA.III dated 11.01.2021 granted in favour of the Answering Respondent for development of Phase III expansion granted by MoEFCC.	306 – 316
25.	<u>ANNEXURE- 24</u> A copy of the consent for establishment Order No.: 633/APPCB/CFE/RO-NLR/HO/2010 dated 25.02.2021 issued by APPCB.	317 – 325

26.	<u>ANNEXURE- 25</u> A copy of a Letter F.NO. 10-18/2016-IA.III dated 10.03.2021 approving the transfer of Environmental clearance and CRZ clearance for phase III from Krishnapatnam port Company Ltd to M/s Adani Krishnapatnam Port Limited.	326 – 327
27.	<u>ANNEXURE- 26</u> A copy of the amendment to the consent for Establishment Order No. 633/APPCB/CFE/RO-NLR/HO/2010 dated 06.04.2021 issued by the APPCB for Phase III expansion.	328 – 331
28.	<u>ANNEXURE- 27</u> A copy of the amendment to the consent for establishment order No. 633/APPCB/CFE/RO-NLR/HO.2010 dated 16.07.2021 issued by APPCB.	332 – 333
29.	<u>ANNEXURE- 28</u> A copy of Letter F.No. 10-22/2005-IA.III dated 08.02.2022 issued by MoEFCC approving the name change from Krishnapatnam Port Co Ltd to Adani Krishnapatnam Port Limited for Phase I.	334 – 335
30.	<u>ANNEXURE- 29</u> A copy of Letter F.No. 11-62/2009-IA.III dated 08.02.2022 issued by MoEFCC approving the name change from Krishnapatnam Port Co Ltd to Adani Krishnapatnam Port Limited for Phase II.	336 – 337
31.	<u>ANNEXURE- 30</u> A copy of the Combined Consent and Authorization Order on 11.11.2022 issued by APPCB in favour of the Answering Respondent.	338 – 345

32.	<u>ANNEXURE- 31</u> A copy of Directions dated 14.12.2023 issued by APPCB.	346 – 350
33.	<u>ANNEXURE- 32</u> A copy of the order dated 30.07.2025 passed in the Civil Appeal No. 9647/2025 titled as M/s Adani Krishnapatnam Port Limited versus Central Pollution Control Board and Ors.	351
34.	<u>ANNEXURE- 33</u> A copy of the Compliance Status Report dated 10.04.2025 bearing Ref No. AKPL/ ENVIRONMENT/ APPCB/001/ 2025-26 against NGT judgment dated 13.02.2025 for OA No. 69 of 2024.	352 – 357
35.	<u>ANNEXURE- 34</u> A copy of the Report dated 20.04.2025 Ref No. AKPL/APPCB/TF/012/2025-26 on the compliance status of direction no. 2 on the External Advisory Committee (Task Force) directions issued vide APPCB Order dated 14.12.2023.	358 – 359
36.	<u>ANNEXURE- 35</u> A copy of the Final Compliance Report dated 22.04.2025 bearing Ref.No. AKPL/APPCB/CTO/ 013/2025-26.	360 – 410
<u>VOLUME – III</u>		
37.	<u>ANNEXURE- 36</u> A copy of the Reply Letter Ref No. AKPL/APPCB/TF/043/2025-26 dated 25.06.2025 to directions issued by Task Force Committee meeting held on 04.04.2025.	411 – 462
38.	<u>ANNEXURE- 37</u> A copy of letter Ref No. AKPL/ ENVIRONMENT/APPCB/132/ 2025-26 dated 20.01.2025.	463 – 472

39.	<u>ANNEXURE- 38</u> A copy of the compliance status on the task force directed dated 07.02.2024 issued by the Answering Respondent to APPCB vide Ref No. AKPL/APPCB/ EHS/109/2023-24.	473 – 487
40.	<u>ANNEXURE- 39</u> A copy of the additional compliance status report dated 12.03.2024 issued by the Answering Respondent to APPCB.	488 – 491
41.	<u>ANNEXURE- 40</u> A copy of the Minutes of the Meeting dated 08.08.2024 regarding the proposed mechanization of the South Berths for Jindal Power Limited (Simhapuri Unit) and Meenakshi Energy Limited (now Vedanta Power).	492 – 494
42.	<u>ANNEXURE- 41</u> A copy of the Minutes of the Meeting dated 24.08.2024 concerning pollution control measures by M/s. Jindal Power Ltd. in relation to coal transportation from the port to JPL Simhapuri.	495 – 496
43.	<u>ANNEXURE- 42</u> A copy of the Email dated 11.09.2024 from Mr. Siva Rama Krishna Rao to Mr. K.M. Ram, confirming the takeover of Meenakshi Energy Limited by Vedanta Limited.	497 – 499
44.	<u>ANNEXURE- 43</u> A copy of the compliance report Ref No. AKPL/ENVIRONMENT/APPCB/50/2025-26 dated 16.07.2025.	500 – 692
<u>VOLUME – IV</u>		
45.	<u>ANNEXURE- 44</u> A copy of half yearly compliance report dated 27.11.2024.	693 - 1089

<u>VOLUME – V</u>		
46.	<u>ANNEXURE- 45 (COLLY)</u> A copy of half yearly Compliance Report dated 30.05.2025 and Acknowledgment screen shot.	1090 – 1298
<u>VOLUME – VI</u>		
47.	<u>ANNEXURE- 45 (COLLY) (CONTD.)</u> A copy of half yearly Compliance Report dated 30.05.2025 and Acknowledgment screen shot.	1299 – 1499
<u>VOLUME – VII</u>		
48.	<u>ANNEXURE- 45 (COLLY) (CONTD.)</u> A copy of half yearly Compliance Report dated 30.05.2025 and Acknowledgment screen shot.	1500 – 1700
<u>VOLUME – VIII</u>		
49.	<u>ANNEXURE- 45 (COLLY) (CONTD.)</u> A copy of half yearly Compliance Report dated 30.05.2025 and Acknowledgment screen shot.	1701 – 1958
<u>VOLUME – IX</u>		
50.	<u>ANNEXURE- 46</u> A copy of the Compliance Report dated 14.05.2024 and 10.07.2024 issued by the Answering Respondent to APPCB.	1959 – 1968
51.	<u>ANNEXURE- 47</u> A copy of the Engagement Purchase Order dated 17.05.2025.	1969 – 1977
52.	<u>ANNEXURE- 48</u> A copy of the Monthly Compliance Report submitted to the APPCB dated 09.01.2025 bearing Ref No. AKPL/EHS/APPCB/129/	1978 – 2028

	2024 and Ref No. AKPL/EHS/APPCB/128/2024.	
53.	<u>ANNEXURE- 49</u> A copy of the Purchase Order dated 28.09.2022.	2029 – 2032
54.	<u>ANNEXURE- 50</u> A copy of the Final Report was submitted to the APPCB RO, Nellore vide Letter No. AKPL/EC/ENV/007/2025-26 dated 09.04.2025.	2033 – 2035
55.	<u>ANNEXURE- 51</u> A copy of the Report dated 18.03.2025 on Shoreline changes from Satellite Imageries and Monitoring of Shoreline changes from field measurements.	2036 – 2054
56.	<u>ANNEXURE- 52</u> A copy of Report dated 09.01.2025 bearing Ref No. AKPL/EC/ENV/126/2024-25 complying with Phase III expansion of EC & CRZ Clearance Condition No. VIII under Marine ecology stipulates-Submission of Marine Biodiversity Management Plan.	2055 – 2059
57.	<u>ANNEXURE- 53</u> A copy of the E-mail sent to AP state Biodiversity Board 21.01.2025.	2060 – 2061
58.	<u>ANNEXURE- 54</u> A copy of the Final Report submitted by Suganthi Devadason Marine Research (SDMRI) dated 16.12.2024.	2062 – 2250
<u>VOLUME – X</u>		
59.	<u>ANNEXURE- 55</u> A copy of the Compliance Report dated 06.05.2025 for the Month of April 2025.	2251 – 2271
60.	<u>ANNEXURE- 56</u> A copy of Compliance Report dated 18.11.2024 issued in favour of APPCB by the Answering Respondent.	2272 – 2288

61.	<u>ANNEXURE- 57</u> A copy of AAQMS Analyzers Calibration Report dated 16.12.2024, 17.12.2024, 18.12.2024, 22.04.2025, 23.04.2025 and 24.04.2025.	2289 – 2294
62.	<u>ANNEXURE- 58</u> A copy of the Calibration Certificate dated 07.05.2024.	2295 – 2296
63.	<u>ANNEXURE- 59</u> A copy of the Minutes of the Meetings on water supply to industries situated in and around Krishnapatnam port, conducted by the Superintending Engineer, Nellore Municipal Corporation at Nellore Municipal Corporation on 22.01.2024.	2297 - 2314
64.	<u>ANNEXURE- 60</u> A copy of Minutes of the Meeting dated 25.04.2025.	2315 – 2318
65.	<u>ANNEXURE- 61</u> A copy of Letter No. Letter/AKPL/ Corporate Affair/ APMB/010/2025-26 dated 13.05.2025.	2319
66.	Vakalatnama along with Board Resolution	2320 – 2321
67.	Proof of Service	2322

FILED BY:

[Signature]
D/8495/2018

[KARANJAWALA & CO.]
ADVOCATES FOR RESPONDENT NO. 4
FIRST FLOOR, 212, ROUSE AVENUE,
DEEN DAYAL UPADHYAY MARG,
NEW DELHI-110002
EMAIL: service@karanjawala.in;
karanjawala@karanjawala.in

PLACE: NEW DELHI

DATE: 26.09.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI
ORIGINAL APPLICATION NO. 1313 OF 2024**

IN THE MATTER OF:

V SRIKANTH

... APPLICANT

VERSUS

STATE OF ANDHRA PRADESH & ORS. ... RESPONDENTS

INDEX FOR VOLUME-I

S.NO	PARTICULARS	PAGES
1.	Affidavit in Reply to the Original Application and Objections to the Joint Committee Report filed by Central Pollution Control Board, on behalf of Respondent No. 4/ Adani Krishnapatnam Port Limited.	1 – 81
2.	<u>ANNEXURE- 1</u> A copy of the Order dated 19.12.2024 passed by the Hon'ble Tribunal.	82 – 84
3.	<u>ANNEXURE- 2</u> A copy of the Joint Committee Report dated 25.02.2025 filed by CPCB.	85 – 174
4.	<u>ANNEXURE- 3</u> A copy of Consent Order for Establishment dated 25.05.2004 vide Order No. APPCB/VJA/NLR/633/HO/ 2004/9.	175 - 183
5.	<u>ANNEXURE- 4</u> A copy of Environmental Clearance dated 26.07.2006 granted in favour of the Answering Respondent for Phase I granted by MoEFCC vide F. No. 10-22/2005-IA-III.	184 – 187

6.	<u>ANNEXURE- 5</u> A copy of the Minutes of the Environmental Public Hearing dated 20.02.2009 on the proposed Phase II development by the Answering Respondent.	188 – 198
----	---	-----------

FILED BY:

Heil
D/8495/2018

[KARANJAWALA & CO.]
ADVOCATES FOR RESPONDENT NO. 4
FIRST FLOOR, 212, ROUSE AVENUE,
DEEN DAYAL UPADHYAY MARG,
NEW DELHI-110002
EMAIL: service@karanjawala.in;
karanjawala@karanjawala.in

PLACE: NEW DELHI
DATE: 26.09.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI
ORIGINAL APPLICATION NO. 1313 OF 2024**

IN THE MATTER OF:

V SRIKANTH

... APPLICANT

VERSUS

STATE OF ANDHRA PRADESH & ORS. ... RESPONDENTS

**AFFIDAVIT IN REPLY TO THE ORIGINAL
APPLICATION AND OBJECTIONS TO THE JOINT
COMMITTEE REPORT FILED BY CENTRAL
POLLUTION CONTROL BOARD, ON BEHALF OF
RESPONDENT NO. 4/ ADANI KRISHNAPATNAM PORT
LIMITED.**

1. That the Respondent No. 4, Adani Krishnapatnam Port Limited ("**Answering Respondent**" or "**Port**") in the present Original Application No. 1313/2024 ("**OA**"). The present proceedings have emanated from a Suo Motu case registered by the Hon'ble National Green Tribunal ("**Tribunal/NGT**") on the basis of a letter petition dated 11.07.2024 purportedly sent by one Shri V. Srikanth ("**Applicant**").
2. I have perused the contents of the OA filed before this Hon'ble Tribunal. I am conversant with the facts and circumstances of the case from the records maintained by the Answering Respondent and am therefore competent to swear to the facts stated herein. Save and except what is specifically admitted hereinafter, all allegations made against the Answering Respondent are denied in toto.

3. The present Reply and Objections are being filed on behalf of the Answering Respondent to the OA instituted by the Applicant, as well as to the Joint Committee Report dated 25.02.2025 filed by the Central Pollution Control Board (“CPCB”), in pursuance of the directions issued by this Hon’ble Tribunal *vide* order dated 19.12.2024.

A copy of the order dated 19.12.2024 passed by the Hon’ble Tribunal is annexed hereto as ANNEXURE- 1.

A copy of the Joint Committee Report dated 25.02.2025 filed by CPCB is annexed hereto as ANNEXURE – 2.

4. The genesis of the proceedings is a representation in the form of a letter petition dated 11.07.2024, purportedly submitted by the Applicant, alleging certain pollution-related issues attributable to the Answering Respondent. Based on the said representation, this Hon’ble Tribunal initiated the present Suo Motu OA and constituted a Joint Committee comprising the Andhra Pradesh State Pollution Control Board (“APPCB”), CPCB, District Magistrate, Nellore, and the Regional Officer, Integrated Regional Office, MoEFCC, Andhra Pradesh, *vide* order dated 19.12.2024.
5. The Joint Committee conducted an inspection of the facilities of the Answering Respondent on 29.01.2025 and 30.01.2025 and submitted its report dated 25.02.2025 before this Hon’ble Tribunal. Significantly, during its visit to the

residence of the purported complainant, the Committee recorded that the Applicant expressly denied having filed the said complaint. He categorically stated that he was unaware of the representation dated 11.07.2024 and that he had not submitted any such complaint to this Hon'ble Tribunal, and further, that the signature on the said letter did not belong to him.

6. This material fact is expressly documented in the Joint Committee Report, which records: *"It is observed that Shri V. Srikanth appeared before the Joint Committee, and he informed that he was unaware of the contents of the complaint letter dated 11.07.2024 and he has not sent the complaint to the Hon'ble NGT."*
7. In view of the Joint Committee Report, this Hon'ble Tribunal, *vide* order dated 29.05.2025, impleaded the Answering Respondent as Respondent No. 4 in the present OA.
8. At the outset, it is humbly submitted that the Answering Respondent is committed to environmental protection and has been undertaking all the initiatives towards the same. Before adverting to the contents of the Report, the Answering Respondent seeks the indulgence of this Hon'ble Tribunal to briefly consider the steps/action and measures that it has implemented towards environmental protection.

FACTUAL BACKGROUND:

9. The Answering Respondent is a port which was earlier named as 'Krishnapatnam Port Limited', which is owned,

operated and maintained by Adani and is now named as “Adani Krishnapatnam Port Ltd”, an SPV on the BOST Concession Agreement with Government of Andhra Pradesh. The Answering Respondent is located at the confluence of the River Khandaleru (Upputeru) and the Bay of Bengal. The total area of the port is 6800 acres. The Port established the facilities under Phase-1 & Phase-II, III for handling Coal, Iron Ore and other cargo Fertilizers, granites, Edible Oil, Lube oils and others in Krishnapatnam Gram panchayath, Muthukur Mandal, SPSR Nellore District. Presently, Adani Krishnapatnam Port Limited operates with 13 Berths, of which 9 Berths are mechanized berths, 3 Berths are semi mechanized berths, and One Berth (L4) is Liquid Jetty dedicated to Liquid products.

10. The Answering Respondent has been developed in three distinct phases i.e., Phase I, II and III. Each of which holds valid Environmental and CRZ Clearances issued by Ministry of Environment, Forests and Climate Change (“MoEFCC”) for Phases I, II and III (26.07.2006, 13.11.2009 and 11.01.2021 respectively) together with Consent for Establishment dated 25.05.2004, 08.05.2010 (amended *vide* orders dated 14.03.2014, 02.07.2015, 10.02.2016, 04.01.2017 and 22.02.2018), Phase III expansion 25.02.2021 (amended *vide* order dated 06.04.2021 and 16.07.2021) was granted by APPCB. Consent to Operate was granted *vide* order dated 08.06.2009, 29.07.2018 and 30.08.2018, 11.11.2022 (valid until 31.08.2027).

A copy of Consent Order for Establishment dated 25.05.2004 vide Order No. APPCB/VJA/NLR/633/HO/2004/9 is annexed hereto and marked as **ANNEXURE- 3.**

A copy of Environmental Clearance dated 26.07.2006 granted in favour of the Answering Respondent for Phase I granted by MoEFCC vide F. No. 10-22/2005-IA-III is annexed hereto and marked as **ANNEXURE- 4.**

A copy of the Minutes of the Environmental Public Hearing dated 20.02.2009 on the proposed Phase II development by the Answering Respondent is annexed hereto and marked as **ANNEXURE- 5.**

A copy of the Consent and Authorization Order dated 08.06.2009 granted by the APPCB to Answering Respondent for the operation of the Port is annexed hereto and marked as **ANNEXURE- 6.**

A copy of Environmental Clearance F No. 11-62/2009-IA.III dated 13.11.2009 granted by MoEFCC in favour of Answering Respondent for Phase II is annexed hereto and marked as **ANNEXURE- 7.**

A copy of the Corrigendum F No. 11-62/2009-IA.III dated 02.03.2010 issued by the MoEFCC to the Answering Respondent regarding Environmental and CRZ clearance for Phase II is annexed hereto and marked as **ANNEXURE- 8.**

A copy of the Consent Order for Establishment Order No. 633/PCB/CFE/RO-NLR/HO/2010 dated 08.05.2010 for the expansion (Phase II) of Answering Respondent is annexed hereto and marked as **ANNEXURE- 9.**

A copy of the Letter Ref No. KP/MOEF/113 dated 29.08.2012 issued by Answering Respondent in favour of MoEFCC regarding EC and CRZ Clearance for the Phase II modification to specific condition 5 (vii) is annexed hereto and marked as **ANNEXURE- 10.**

A copy of the monitoring report F.No. EP/12.1/485/AP/4407 dated 14.11.2013 issued by the MoEFCC on the compliance status of the environmental clearances for Answering Respondent is annexed hereto and marked as **ANNEXURE- 11.**

A copy of the amendment to the Consent for Establishment (CFE) Order No. 633/PCB/CFE/RO-NLR/HO/2014 dated 14.03.2014 for phase II issued by APPCB is annexed hereto and marked as **ANNEXURE- 12.**

A copy of the consent for establishment amendment order no. 133/APPCB/CFE/RO-NLR/HO/2015 dated 02.07.2015 issued by APPCB in favour of the Answering Respondent is annexed hereto and marked as **ANNEXURE- 13.**

A copy of the extension of validity for the EC and CRZ Clearance F. No. 11-62/2009-IA.III dated 18.08.2015 for the Phase II granted by MoEFCC in favour of the

Answering Respondent is annexed hereto and marked as **ANNEXURE- 14.**

A copy of amendment to the consent for establishment Order No. 633/APPCB/CFE/RO-NLR/HO/2010 dated 10.02.2016 issued by APPCB in favour of the Answering Respondent is annexed hereto and marked as **ANNEXURE- 15.**

A copy of Letter F.NO. 11-62/2009-IA III (Pt) dated 16.03.2016 issued by MoEFCC for amendment of EC and CRZ for phase II in favour of the Answering Respondent is annexed hereto and marked as **ANNEXURE- 16.**

A copy of Amendment Order No. APPCB/VJA/NLR/633/HO/2004/9/46 dated 04.01.2017 to the conditions stipulated in the CFE orders for the Answering Respondent is annexed hereto and marked as **ANNEXURE- 17.**

A copy of Amendment to the CFE Order No. 633/APPCB/CFE/RO-NLR/HO/2010 dated 22.02.2018 is annexed hereto and marked as **ANNEXURE- 18.**

A copy of the Second Extension of validity of Environmental and CRZ clearance for phase II Development F No. 11-62/2009-IA-III dated 16.04.2018 issued by MoEFCC in favour of the Answering Respondent is annexed hereto and marked as **ANNEXURE- 19.**

A copy of the Consent to Operate Order dated 29.07.2018 is annexed hereto and marked as ANNEXURE- 20.

A copy of Consent to Operate order dated 30.08.2018 is annexed hereto and marked as ANNEXURE- 21.

A copy of Letter No. 202/CRZ/IND/2019 dated 21.05.2020 is annexed hereto and marked as ANNEXURE- 22.

A copy of EC and CRZ File No.: 10-18/2016-IA.III dated 11.01.2021 granted in favour of the Answering Respondent for development of Phase III expansion granted by MoEFCC is annexed hereto and marked as ANNEXURE- 23.

11. That M/s Krishnapatnam Port Co. Ltd was acquired by the Adani Group and subsequent to the said acquisition, the name of the project was officially changed to Adani Krishnapatnam Port Limited. Thereafter, the Answering Respondent submitted a letter dated 16.02.2021 to the MoEFCC requesting the transfer of Environmental and CRZ clearance from M/s Krishnapatnam Port Limited to M/s Adani Krishnapatnam Port Ltd which formally transferred all Environmental Clearances to the new entity/Respondent No. 4 and the same was and duly recorded in all ECs and CFEs and CTOs by the MoEFCC and APPCB between 2021-2022. Thereafter, APPCB issued the Consent for Establishment for expansion of Phase III of the Answering Respondent on 25.02.2021. APPCB also issued amendments to the Consent for Establishment order

on 06.04.2021 and 16.07.2021. Thereafter vide letter dated 08.02.2022, MoEFCC approved the name change from M/s Krishnapatnam Port Co Ltd. to M/s Krishnapatnam Port Limited.

A copy of the consent for establishment Order No.: 633/APPCB/CFE/RO-NLR/HO/2010 dated 25.02.2021 issued by APPCB is annexed hereto and marked as **ANNEXURE-24.**

A copy of a Letter F.NO. 10-18/2016-IA.III dated 10.03.2021 approving the transfer of Environmental clearance and CRZ clearance for phase III from Krishnapatnam port Company Ltd to M/s Adani Krishnapatnam Port Limited is annexed hereto and marked as **ANNEXURE- 25.**

A copy of the amendment to the consent for Establishment Order No. 633/APPCB/CFE/RO-NLR/HO/2010 dated 06.04.2021 issued by the APPCB for Phase III expansion is annexed hereto and marked as **ANNEXURE- 26.**

A copy of the amendment to the consent for establishment order No. 633/APPCB/CFE/RO-NLR/HO.2010 dated 16.07.2021 issued by APPCB is annexed hereto and marked as **ANNEXURE- 27.**

A copy of Letter F.No. 10-22/2005-IA.III dated 08.02.2022 issued by MoEFCC approving the name change from Krishnapatnam Port Co Ltd to Adani Krishnapatnam Port

Limited for Phase I is annexed hereto and marked as **ANNEXURE- 28.**

A copy of Letter F.No. 11-62/2009-IA.III dated 08.02.2022 issued by MoEFCC approving the name change from Krishnapatnam Port Co Ltd to Adani Krishnapatnam Port Limited for Phase II is annexed hereto and marked as **ANNEXURE- 29.**

12. APPCB issued a combined consent and authorization order to the Appellant on 11.11.2022 vide Consent Order No. APPCB/VJA/NLR/11344/CFO/HO/2019. This consent order is valid until 31.08.2027.

A copy of the Combined Consent and Authorization Order on 11.11.2022 issued by APPCB in favour of the Answering Respondent is annexed hereto and marked as **ANNEXURE-30.**

13. All the statutory permissions, including environmental clearances, consent and authorization orders, consents for Establishment and consents to operate, etc., have been duly granted by the APPCB under the Water and Air Acts, and were periodically renewed and amended based on operational expansions and modifications. All mandatory compliances under the Water Act, the Air Act, the EP Act and the Hazardous & Other Wastes Rules are in place.
14. In December 2023, APPCB's External Advisory Committee (Task Force) conducted a review of the environmental

compliance at Answering Respondent and issued directions on 14.12.2023 to be complied with by the Answering Respondent. Thereafter, Answering Respondent promptly submitted compliance status reports showcasing strict adherence to the said directions.

A copy of Directions dated 14.12.2023 issued by APPCB is annexed hereto and marked as ANNEXURE- 31.

PROCEEDINGS BEFORE THIS HON'BLE TRIBUNAL:

15. The Applicant herein i.e., Shri V Srikant submitted a representation vide letter petition dated 11.07.2024 to this Hon'ble Tribunal alleging pollution related problems caused by the Answering Respondent. This Hon'ble Tribunal registered the letter petition of the applicant herein as a Suo Motu case Original Application. Pursuant to the same, this Hon'ble Tribunal appointed a Joint Committee comprising Andhra Pradesh State Pollution Control Board ("APPCB"); CPCB; District Magistrate, Nellore; and Regional Officer, integrated regional office MoEFCC, Andhra Pradesh *vide* order dated 19.12.2024.
16. The said Joint Committee inspected the Answering Respondent on 29.01.2025 and 30.01.2025 and submitted a report dated 25.02.2025 before this Hon'ble Tribunal. Upon the visit of the Joint Committee at the residence of the Applicant, it came to light that the Applicant was unaware of the representation made to the Hon'ble Tribunal and infact, he deposed before the Joint Committee that he had

not filed any such complaint and that the signature on the letter dated 11.07.2024 was not his signature.

17. This fact has been clearly documented in the report of the Joint Committee and has also been recorded in the Joint Committee's inspection of the site and interaction with the complainant at his residence. The Joint Committee has noted in its report that *“It is observed that Shri V. Srikanth appeared before the Joint Committee, and he informed that he was unaware of the contents of the complaint letter dated 11.07.2024 and he has not sent the complaint to the Hon'ble NGT”*.
18. On the basis of the Joint Committee Report, the Answering Respondent was impleaded as Respondent No. 4 vide order dated 29.05.2025 passed by this Hon'ble Tribunal.
19. Another similar complaint was filed by Mr. Bonigi Rangaiah before this Hon'ble Tribunal and the same was registered as O.A. No. 759/2023 (PB) [later transferred to the Hon'ble National Green Tribunal, Southern Zone, Chennai and renumbered as OA No. 69 of 2024 (SZ)] and the Hon'ble Tribunal constituted a Joint Committee vide Order dated 22.01.2024. In the order dated 13.02.2025 passed by the Hon'ble Tribunal, Southern Zone, Chennai in Original Application No. 69 of 2024 (SZ), it was held that as the port has implemented measures to prevent pollution, there are no outstanding issues for further consideration, as the applicant's grievances have been addressed and resolved. The applicant also gave a letter to the Joint

Committee dated 07.03.2024 stating that “since filing my complaint, the port authorities have taken measures to mitigate the pollution. Hence, I withdraw my complaint filed with the Hon’ble National Green Tribunal.”

Note: A Civil Appeal No. 9647/2025 titled as M/s Adani Krishnapatnam Port Limited versus Central Pollution Control Board and ors. was filed against the Order dated 13.02.2025, passed by the Hon’ble Tribunal, Southern Zone, Chennai in Original Application No. 69 of 2024 (SZ) before the Hon’ble Supreme Court of India. That *vide* order dated 30.07.2025 passed by the Hon’ble Supreme Court, directions issued by the Hon’ble NGT in paragraph 9 and 15 (i) and (iv) of Hon’ble NGT’s order dated 13.02.2025 was stayed. However, the said matter is pending adjudication.

A copy of the order dated 30.07.2025 passed in the Civil Appeal No. 9647/2025 titled as M/s Adani Krishnapatnam Port Limited versus Central Pollution Control Board and ors. is annexed hereto and marked as **ANNEXURE- 32.**

PRELIMINARY SUBMISSIONS:

- i. The Applicant, Shri V. Srikanth, categorically stated that he had neither authored nor authorized the letter dated 11.07.2024 on the basis of which this *suo moto* proceeding is premised and furnished a written declaration to that effect. The very foundation of the present Original Application is therefore vitiated; the proceedings are devoid

of a *bonafide* complainant and liable to be dismissed *in limine*.

- ii. A substantively similar allegation was raised in O.A. No. 69/2024 (SZ) by Shri Bonigi Rangaiah. That Applicant withdrew the matter unconditionally after satisfying himself of the measures affected by the Respondent. The present Application is a duplicative abuse of process.
- iii. There has been no substantial question relating to the environment protection which survives for adjudication herein before the Hon'ble tribunal. The Joint Committee itself confirmed in its Report that:
 - (a) The coal handling operations at Berths N6–N8 are fully mechanised and fugitive emissions were not observed;
 - (b) The Answering Respondent is not drawing ground-water;
 - (c) A green belt of 516.6 acres has already been developed; and
 - (d) Only four respiratory cases were recorded in the surrounding villages over a three-year period.
- iv. Notwithstanding the above, the Answering Respondent is committed to continual environmental improvement and has proactively undertaken and continues to undertake all reasonable, technically feasible and legally required measures to prevent, control and abate pollution.

SPECIFIC RESPONSES TO THE RECOMMENDATIONS OF THE JOINT COMMITTEE IN ITS REPORT:

Without prejudice to the above submissions regarding the maintainability of the present OA, the Answering Respondent humbly submits its specific responses to the findings of the Joint Committee as follows:

Based on the field observations made during joint committee visit, the following recommendations were made by the committee in **Paragraph 11.0** of the report -

- i. To expedite the installation of dust suppression system (MDSS) at the south berth and south coal stacking yards.*
- ii. To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.*
- iii. To ensure the completion of mechanization of Berth No. 5 as per the committee timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.*
- iv. To establish an Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report.*
- v. To take steps to provide adequate display boards marking mangrove preservation/conservation.*
- vi. To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung Cyclone in 2023) around the coal handling area.*

- vii. *To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.*
- viii. *To replace the newly installed sensor based CAAQM monitoring stations with Convention CAAQM instruments.*
- ix. *To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.*
- x. *To ensure that water supplied through tankers by private suppliers is from authorized sources.*
- xi. *To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.*
- xii. *To improve the housekeeping in the coal handling berth areas.*

EACH OF THE AFORESAID RECOMMENDATIONS HAS BEEN DEALT WITH SEPARATELY:

I. To expedite the installation of Mechanical Dust Suppression System (“MDSS”) at the South Berth and South Coal stacking yards:

- i. The Answering Respondent has successfully commissioned the MDSS, which operates with high-pressure mist cannons strategically positioned to provide comprehensive coverage of the jetty area, including the south berth. In addition, the installation includes 24 dedicated sprinklers, each operating at a pressure of six bars, supplemented by a specifically designated hydrant. This system effectively

encompasses all mechanized coal yards, ensuring optimal functionality in mitigating dust emissions.

- ii. It is submitted that the full implementation of the MDSS at both the South Berth and South Yards is hereby confirmed as 100% complete, specifically designed to control fugitive emissions arising from coal handling and stacking activities on the southern side of the port. The compliance details pertaining to this installation have been duly submitted to the APPCB, Regional Office, Nellore, as documented in letter Ref No. AKPL/APPCB/TF/012/2025-26 dated 20.04.2025 thereby adhering to the regulatory requirements set forth for air quality management. A detailed reply dated 10.04.2025 was also filed by the Answering Respondent against each recommendation dated 13.02.2025 in OA No. 69 of 2024.

A copy of the Compliance Status Report dated 10.04.2025 bearing Ref No. AKPL/ENVIRONMENT/APPCB/001/2025-26 against NGT judgment dated 13.02.2025 for OA No. 69 of 2024 is annexed hereto and marked as **ANNEXURE- 33**.

A copy of the Report dated 20.04.2025 RefNo. AKPL/APPCB/TF/012/2025-26 on the compliance status of direction no. 2 on the External Advisory Committee (Task Force) directions issued vide APPCB Order dated 14.12.2023 is annexed hereto and marked as **ANNEXURE-34**.

A copy of the Final Compliance Report dated 22.04.2025 bearing Ref.No. AKPL/APPCB/CTO/ 013/2025-26 is annexed hereto and marked as **ANNEXURE- 35**.

II. To ensure safe loading of truck containment:

To ensure full compliance with dust containment protocols, the Answering Respondent has established twenty-seven dedicated tarpaulin-covering stations. These stations facilitate 100% covering of all outbound trucks and rakes transporting cargo, thereby effectively minimizing the likelihood of dust dispersal during transit. Additionally, the Answering Respondent shall not load the inter-carting trucks fully and shall only load up to the brim level to avoid the transit spillages, as per Serial no. E in the Reply Letter RefNo. AKPL/APPCB/TF/043/2025-26 dated 25.06.2025 to directions issued by Task Force Committee meeting held on 04.04.2025.

A copy of the Reply Letter Ref No. AKPL/APPCB/TF/043/2025-26 dated 25.06.2025 to

directions issued by Task Force Committee meeting held on 04.04.2025 is annexed hereto and marked as **ANNEXURE- 36.**

III. To ensure the completion of the mechanization of Berth no. 5 as per the committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization:

- i. The Answering Respondent respectfully submits that it has thirteen operational berths, out of which nine are fully mechanized and are engaged in the handling of coal, iron ore, general cargo, liquid cargo, and containers. These operations are conducted using mechanized ship unloaders, closed conveyor systems, hooded transfer towers, and stacker-reclaimers, all of which are designed to minimize material spillage and dust generation, thereby ensuring compliance with prescribed environmental safeguards and enabling efficient cargo handling.
- ii. The above information displays the substantial progress made by the Answering Respondent in advancing mechanization at the Port. Considerable investments have been made towards enhancing environmentally sustainable infrastructure, reinforcing the Answering Respondent's commitment to reducing environmental impact and improving operational efficiency. As per letter Ref No. AKPL/ENVIRONMENT/APPCB/132/2025-26

dated 20.01.2025, the facility shall complete the mechanization of Berth No. 5 by September 2026.

A copy of letter Ref No. AKPL/ENVIRONMENT/APPCCB/132/2025-26 dated 20.01.2025 is annexed hereto and marked as **ANNEXURE-37**.

- iii. The complete mechanization of the South Berths, however, is dependent on critical external factors, particularly the operational status of two adjoining power plants, namely M/s. Jindal Power and M/s. Vedanta Limited, situated on the southern side of the port. Presently, both power plants are not functioning at full capacity. The economic and logistical feasibility of complete mechanization at the South Berths is intrinsically linked to the volume of coal intake by these power plants. In the absence of consistent and optimal operational demand, implementation of permanent mechanized infrastructure for coal transportation remains impracticable and economically unviable.
- iv. Nevertheless, the Answering Respondent has proactively engaged in consultations with M/s. Jindal Power and M/s. Vedanta Limited through multiple stakeholder meetings to explore viable pathways for future mechanization. Minutes of these meetings have been duly documented and submitted to the concerned regulatory authorities, showcasing the

Respondent's sincere and sustained efforts to align mechanization plans with the anticipated operational requirements of these key consumers.

- v. In compliance with the directions issued by the APPCB vide order dated 14.12.2023, the Answering Respondent has been taking active and earnest steps toward the mechanization of the South Berths. A detailed compliance status report, specifically addressing Direction No. 2 of the said order, was submitted to the APPCB *vide* communication dated 20.04.2025 bearing Ref. No. AKPL/APP/TF/012/2025-26.
- vi. Subsequently, the Respondent also submitted a Final Compliance Report dated 22.04.2025 bearing Ref. No. AKPL/APP/CTO/013/2025-26, capturing the status of compliance with all directions issued by the APPCB under the said order. These submissions reflect the Respondent's continued compliance with regulatory directions and its transparent reporting of progress made on the ground.
- vii. The Respondent reiterates its unwavering commitment to implementing mechanization at the South Berths in a phased, structured manner, taking into account prevailing operational realities and long-term economic sustainability.

- viii. It is pertinent to mention that the directions concerning mechanization of the South Berths were issued for the first time in the Task Force Report dated 14.12.2023. In compliance therewith, the Respondent promptly initiated stakeholder consultations and participated in meetings with Vedanta Ltd. and Jindal Power Ltd. to discuss the proposed installation of conveyor systems and the broader mechanization framework. However, as recorded in the minutes of these meetings, both the said power plants are currently non-operational. Accordingly, the proposed mechanization, which is specifically intended to serve these consumers, can only be undertaken in a phased manner once coal handling operations at the South Berths reach viable levels and the operational status of the said power plants is restored.
- ix. In further compliance with Direction No. 1 of the Task Force directives dated 14.12.2023, the Answering Respondent submitted an Action Plan dated 07.02.2024, well within the stipulated time frame of two months. In the said Action Plan, the Respondent committed to completing the mechanization of the South Berths within 24 months from the date of obtaining requisite consents from the concerned stakeholders, particularly the above-mentioned power plants. The APPCB has duly acknowledged receipt of this Action Plan, and no

objections have been raised in respect thereof. This exhibits that the issue of mechanization has been duly considered and addressed during the adjudication of O.A. No. 69 of 2024.

A copy of the compliance status on the task force directed dated 07.02.2024 issued by the Answering Respondent to APPCB vide Ref No. AKPL/APPCB/EHS/109/2023-24 is annexed hereto and marked as **ANNEXURE- 38.**

- x. The Answering Respondent also submitted an additional compliance status report dated 12.03.2024 and time bound action plan to the APPCB in response to the directions issued by APPCB on 14.12.2023.

A copy of the additional compliance status report dated 12.03.2024 issued by the Answering Respondent to APPCB is annexed hereto and marked as **ANNEXURE-39.**

- xi. In the interim, the Answering Respondent has also been implementing vigorous dust control measures at South Berths. An advanced dust suppression system has been deployed, which remains adequate and effective for managing emissions from the currently low volumes of coal being handled. The Respondent continues to adhere strictly to the timelines and obligations as outlined in the action plans and compliance reports.

- xii. Furthermore, the Respondent is actively engaging with stakeholders, including Vedanta Ltd. and Jindal Power Ltd., to expedite the process of mechanization, including the installation of conveyor systems. The Respondent's genuine and sustained efforts in this regard are duly recorded in the minutes of meetings held on 08.08.2024, 24.08.2024, and 11.09.2024.

A copy of the Minutes of the Meeting dated 08.08.2024 regarding the proposed mechanization of the South Berths for Jindal Power Limited (Simhapuri Unit) and Meenakshi Energy Limited (now Vedanta Power) is annexed hereto and marked as **ANNEXURE- 40**.

A copy of the Minutes of the Meeting dated 24.08.2024 concerning pollution control measures by M/s. Jindal Power Ltd. in relation to coal transportation from the port to JPL Simhapuri is annexed hereto and marked as **ANNEXURE- 41**.

A copy of the Email dated 11.09.2024 from Mr. Siva Rama Krishna Rao to Mr. K.M. Ram, confirming the takeover of Meenakshi Energy Limited by Vedanta Limited, is annexed hereto and marked as **ANNEXURE-42**.

- xiii. The Answering respondent had stipulated the timeline of 31.04.2025 for the commissioning of South Side MDSS and not for the mechanization of

Berth No. 5. It is submitted that the Answering Respondent stipulated the time line of September 2026 in the Compliance report dated 20.01.2025 to the Random inspection report dated 26.12.2024 to APPCB and the same has been acknowledged thereto, which is prior to the JAC inspection.

- xiv. It is submitted that JAC acknowledged that the Answering Respondent is handling coal in berth No.5 by deploying mobile hoppers and transporting through trucks to the stockyard. It is also observed that the stockyard located opposite to coal berths is provided with MDSS. The same has been referenced in the JC Report at Pg. 71.
- xv. The Answering Respondent has implemented an extensive mobile dust suppression system. Specifically, twelve truck-mounted high-capacity sprinklers and four heavy-duty atomized sprayers are deployed and operate round the clock to control dust emissions. Additionally, two heavy duty industrial grade road-sweeping machines and eight tractor-mounted sweepers are engaged to ensure cleanliness and dust control across the port premises.

IV. To establish an environmental monitoring laboratory in compliance to EC conditions and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shoreline stability report:

- i. An in-house Environment Management Cell, by a HOD (EHS) and supported by qualified professionals, is responsible for monitoring and ensuring continuous oversees compliance with environmental norms. Additionally, independent third-party environmental and safety audits are conducted on an annual basis. The Answering Respondent has incurred a cumulative expenditure of INR 3,571.38 Lakhs incurred towards implementation of Corporate Social Responsibility (CSR) activities during the financial years 2021-2022 to 2024-2025, which includes *inter alia*, the provision of providing treated drinking water to neighboring panchayats.
- ii. It is respectfully submitted that the Answering Respondent has been diligently complying with all environmental monitoring requirements stipulated under the EC, CRZ, and CTO conditions. The Answering Respondent has engaged M/s SV Enviro Labs and Consultants, a laboratory duly accredited by NABL and recognized by the MoEF&CC, to carry out regular monitoring of ambient air quality, marine and terrestrial water quality parameters.
- iii. It is respectfully submitted that the Answering Respondent conducted a shoreline stability study and also engaged the National Institute of Ocean Technology (NIOT), under the aegis of the Ministry of Earth Sciences, Government of India, to conduct

an updated and scientific shoreline stability study. It is also relevant to highlight that the NIOT study does not indicate any major damage or concerns to the shoreline, thus reaffirming full compliance with EC conditions.

- iv. The Answering Respondent respectfully submits that a comprehensive Marine Biodiversity Assessment, Impact Assessment, and Management Plan has been duly undertaken through M/s Suganthi Devadason Marine Research Institute (SDMRI), Thoothukudi, a reputed and specialized institute in the field.

A copy of the compliance report Ref No. AKPL/ENVIRONMENT/APPCCB/50/2025-26 dated 16.07.2025 is annexed hereto and marked as **ANNEXURE- 43**.

V. **To take steps to provide adequate display boards marking mangrove preservation/conservation:**

The Answering Respondent respectfully submits that it has developed and actively conserved over 50 Hectares of mangrove vegetation within the port premises and its adjoining buffer zones. The Answering Respondent has already installed 10 mangrove conservation and preservation display boards at strategic locations across the conserved mangrove patches. In addition to this, 10 more display boards were installed at different vantage

points prior to the Joint Committee's inspection. Accordingly, the allegation of inadequate display boards is misplaced and factually incorrect. The same has been duly complied with as per the report of the half yearly compliance dated 27.11.2024 and compliance report Ref No. AKPL/ENVIRONMENT/APP/50/2025-26 dated 16.07.2025.

VI. To provide proper adequate sprinkler and wind shields wherever damaged around coal handling area:

- i. The Answering Respondent has installed vigorous windshields along the entire boundary of the coal storage yard, extending to a length of approximately 400 meters and reaching a height of 14 meters. Further, it is important to note that the nearest habitation, Krishnapatnam village, is located approximately 1.8 km away from the windscreen installation. In between, Answering Respondent has developed a 600-meter-wide mangrove buffer zone, in addition to a 40-meter-wide greenbelt, which collectively act as natural dust and air pollution barriers, further mitigating any potential impact on surrounding communities. The Photographs evidencing the condition of the windshields prior, at the time of and after the inspection have been annexed herewith in the half yearly compliance reports dated 27.11.2024 and 30.05.2025 to substantiate Answering Respondent's proactive

steps taken in response to any windshield damage reported. The Answering Respondent has maintained adequate sprinklers at various locations in Port premises and the damaged wind screen during Michaung cyclone was replaced. Provided mechanized coal handling berths, MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor mounted hydraulic. The Answering Respondent is maintaining adequate sprinklers at various locations in port premises, damaged wind screen during Michaung cyclone was also replaced as per Compliance report Ref No. AKPL/ENVIRONMENT/APPCB/50/2025-26 dated 16.07.2025.

A copy of half yearly compliance report dated 27.11.2024 is annexed hereto and marked as **ANNEXURE- 44**.

A copy of half yearly compliance report dated 30.05.2025 and acknowledgment screen shot is annexed hereto and marked as **ANNEXURE- 45 (COLLY)**.

VII. To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines:

- i. The Answering Respondent submits that the tractor-mounted sweeping machines observed at

site are intentionally deployed to cater to narrow, confined, and undulating zones, where conventional heavy-duty sweeping machines are either inoperable or inefficient due to space and mobility limitations. These machines are equipped to effectively clean sticky or adhered dust particles on paved and semi-paved surfaces in such areas.

- ii. To further suppress dust emissions during sweeping, high-efficiency atomizer systems are operated in parallel to prevent fugitive dust from becoming airborne, thereby ensuring dust containment at the source.
- iii. In addition, Answering Respondent has significantly strengthened its mechanized sweeping fleet, which now includes:
 - a. Two (02) additional heavy-duty sweeping machines specifically deployed for broader port roads, cargo handling berths, and operational zones, ensuring deep and thorough cleaning in high-traffic areas and the same has been reported in Half yearly compliance report dated 27.11.2024.
 - b. A newly procured 3rd Vacuum Sweeping Machine dated 13.03.2025, exclusively dedicated to coal stockyard roads, where dust accumulation is higher and requires focused,

high-suction cleaning for effective dust mitigation. The same has been complied with at serial no. (d) in letter Ref No. AKPL/APPCB/TF/043/2025-26 dated 25.06.2025.

VIII. To replace the newly installed sensor based CAAQM monitoring stations with conventional CAAQM instruments and

IX. To ensure proper operation and calibrations of CAAQM stations to generate authentic data on Ambient air quality of the area:

- i. The Answering Respondent respectfully submits that it has proactively established and is consistently operating three Continuous Ambient Air Quality Monitoring (CAAQM) stations which transmit real-time air quality data to the Andhra Pradesh Pollution Control Board (APPCB) portal. These stations are equipped with analyzers for PM10, PM2.5, and NO₂ to enable continuous surveillance of ambient air quality in and around the port premises. In response to observations made by the interim committee, two additional CAAQM stations were installed. These are upgraded with USEPA certified reference grade analyzers, and same connectivity completed to APPCB server on 19.06.2025.

- ii. The analyzers deployed are the most appropriate and scientifically validated instruments for monitoring ambient air quality parameters relevant to port operations. Specifically, PM10 and PM2.5 analyzers are recognized as industry-standard by the Central Pollution Control Board (CPCB) for use in ports and other industrial environments. These instruments directly capture emissions from dry bulk cargo handling, stockyards, haul roads, and vehicular movement. The continuous monitoring conducted by the Answering Respondent has consistently shown values well within the prescribed permissible limits, thereby affirming the efficacy of the dust suppression and environmental control measures implemented at the port.
- iii. The calibration and maintenance of all the CAAQM stations are now being undertaken under an Annual Maintenance Contract with a NABL-accredited laboratory, thereby ensuring scientific reliability and regulatory compliance. It is respectfully submitted that negative readings recorded in the NO₂ analyzer during January 2025 were a one-time occurrence and have not recurred since.
- iv. With regard to the said anomalous reading, it is submitted that the same was the result of a

- transient technical error attributable to a sudden spike in relative humidity at the time of data capture. NO₂ analyzers, which function through electrochemical or chemiluminescence mechanisms, are inherently sensitive to rapid microclimatic variations, particularly moisture intrusion into the sampling chamber or tubing. This typically occurs during early morning hours or shortly after rainfall events, leading to signal distortion or temporary sensor drift, which may reflect negative values during real-time reporting.
- v. It is further submitted that the anomaly was immediately addressed upon detection. The monitoring station was inspected and recalibrated, and additional safeguards were instituted to ensure reliability of data capture. Since the incident, the monitoring systems have been functioning without any technical irregularities. Continuous data reporting from the stations has reflected stable, credible, and scientifically valid readings.
 - vi. Accordingly, the isolated occurrence of a single negative NO₂ reading, caused by uncontrollable atmospheric conditions, cannot be considered reflective of any systemic deficiency or lapse on the part of the Answering Respondent. Rather, it reinforces

the Respondent's commitment to transparency, scientific accountability, and prompt remedial action. The Answering Respondent remains fully compliant with applicable regulatory norms and continues to strengthen its environmental monitoring and surveillance infrastructure in line with best practices.

- vii. The Answering Respondent also submitted a report dated 14.05.2024 regarding the Air quality model studies conducted in compliance with condition no. 9 of Task Force Directions.
- viii. The Answering Respondent submitted a compliance status report to APPCB on 10.07.2024 for Direction No. 6 to TF directions.
- ix. The same has been compiled with vide letter RefNo. AKPL/APPCB/TF/043/2025-26 dated 25.06.2025 [Sr. no. (i)]

A copy of the Compliance Report dated 14.05.2024 and 10.07.2024 issued by the Answering Respondent to APPCB is annexed hereto and marked as **ANNEXURE- 46.**

- X. **To ensure that water supplied through tankers by private suppliers is from authorized sources:**

The Answering Respondent ensures sustainable water use and strictly adhered to the 'No ground-water abstraction' policy. Water requirements are met through authorized allocations, including 1 MLD drawn from the Muthukar Reservoir under governmental allocation and from 4 MLD sourced from the Nakkala Kalava drain pursuant to a subsisting agreement dated 16.10.2023. Further, Two operational Sewage Treatment Plants (540 KLD aggregate) with a combined capacity of 540 KLD supply treated water for purposes such as irrigation and dust suppression. Notably, there is zero industrial effluent discharge from the port premises. Furthermore, the Answering Respondent shall ensure the tanker water is from authorized borewells and the Answering Respondent will include the same term while issuing purchase order to tankers. There has been no effluent generation during the port operations.

XI. To Comply with all EC and CRZ Clearance and to rectify the non-compliance:

All the statutory permissions, including environmental clearances, consent and authorization orders, consents for Establishment and consents to operate, etc., have been duly granted by the APPCB under the Water and Air Acts, and were periodically renewed and amended based on operational expansions and modifications. All mandatory

compliances under the Water Act, the Air Act, the EP Act and the Hazardous & Other Wastes Rules are in place.

XII. To improve housekeeping in the coal handling berth areas:

The Answering Respondent submits that there has been no quantitative evidence which has been provided in support of this assertion. As recorded in the Report, the Committee could not find any deposition of coal ash on the plants and trees in the villages. Answering Respondent deployed 3 Nos of heavy-duty vacuum sweeping machines to maintain housekeeping in the port area. Answering Respondent also took additional measures to improve housekeeping and dust control viz Mist spray system in hoppers, water spraying tankers, mobile mist canons, avenue plantation alongside the roads etc.,

Additional points addressed in the JC report:

- i. **Green belt and ecological measures:**
 - i. The Answering Respondent respectfully submits that it has undertaken extensive afforestation and green belt development initiatives across the port premises in strict adherence to the stipulations set out in Environmental Clearance. A peripheral green belt of 100 m width, has been developed along the boundary of the port, complemented by avenue plantation along all

internal haul roads and a dedicated 20 m wide green buffer around coal yards. Collectively, these green areas cover approximately 516.6 acres, constituting nearly 9% of the total port estate.

- ii. The green belt has been specifically developed as an effective barrier against dust dispersion. These plantations contribute to ambient air quality improvement through dust suppression and also support biodiversity within the port environment. The consistent maintenance of the green belt shows the continued efforts and commitment of the Answering Respondent to mitigate environmental impacts and implementing nature-based solutions in line with the regulatory stipulations.

OBJECTIONS TO THE JOINT COMMITTEE REPORT:

I. **Alleged non-submission on time bound action plan for mechanization of south berths and installation of MDSS at south berth:**

- i. It is submitted that the Answering Respondent has already submitted a comprehensive action plan for the mechanization of the South Berths to the APPCB vide letter bearing Ref. No. AKPL/APPCB/EHS/109/2023-24 dated 07.02.2024, which was duly acknowledged by the Member Secretary, APPCB on 08.02.2024.

In compliance with Direction No. 1 of the Task Force directives dated 14.12.2023, the Answering Respondent clearly stated its intent to complete the mechanization of the South Berth within 24 months from the date of securing requisite consents from the relevant stakeholders, particularly the aforementioned power plants. This commitment was acknowledged by the APPCB without any objections, thereby indicating that the issue of mechanisation has been duly addressed. It is further submitted that this issue has already been the subject matter of adjudication in O.A. No. 69 of 2024. The Answering Respondent has submitted a status report vide Letter Ref No. AKPL/APPCB/EHS/109/2023-24 dated 07.02.2024.

- ii. The proposed mechanisation of the South Berth is directly dependent on the operational status of the nearby power plants, namely M/s. Jindal Power and M/s. Vedanta Limited, both located on the southern side of the port. At present, these power plants are not functioning at full capacity, which has substantially reduced coal demand from the South Berth. Consequently, the Answering Respondent is handling only a nominal quantity of coal at that location. Nevertheless, the Answering

Respondent has proactively conducted multiple meetings with representatives of M/s. Jindal Power and M/s. Vedanta Limited to explore the way forward for initiating the mechanisation process, subject to demand revival.

- iii. In parallel, the Answering Respondent has successfully commissioned a state-of-the-art MDSS, comprising high-pressure mist cannons installed strategically to provide comprehensive coverage of the jetty area, including the South Berth. This system is further supported by 24 dedicated sprinklers operating at six-bar pressure, along with a dedicated hydrant, thereby ensuring robust dust suppression across all mechanised coal yards.
- iv. It is further submitted that the MDSS installation at both the South Berth and the South Yards is 100% complete and fully operational. The system is specifically designed to suppress fugitive emissions generated during coal handling and stacking activities on the southern side of the port. Compliance details regarding the completion and operationalization of this installation have been duly submitted to the APPCB, Regional Office, Nellore, under letter No.

AKPL/APPCB/TF/012/2025-26 dated 20.04.2025 thereby adhering to the regulatory requirements prescribed for air quality management.

II. Alleged non-establishment of a well-equipped environmental monitoring laboratory:

- i. It is respectfully submitted that the Answering Respondent has been diligently complying with all environmental monitoring requirements stipulated under the EC, CRZ, and CTO conditions. The Answering Respondent has engaged M/s. SV Enviro Labs and Consultants, a laboratory duly accredited by NABL and recognized by the MoEF&CC, to carry out regular monitoring of ambient air quality, marine and terrestrial water quality parameters.

A copy of the Engagement Purchase Order dated 17.05.2025 is annexed hereto and marked as **ANNEXURE- 47.**

- ii. The monitoring covers seven locations within a 10 km radius of the project site, five in the buffer zone and two within the plant premises, in line with the approved Environmental Management Plan. These reports are submitted monthly to the APPCB and biannually to the MoEFCC, demonstrating Answering Respondent consistent and proactive environmental compliance.

- iii. These submissions unequivocally refute the observations made in the Joint Committee Report regarding any deficiency in environmental monitoring and affirm Answering Respondent's commitment to continual environmental stewardship and transparent regulatory reporting.

A copy of the Monthly Compliance Report submitted to the APPCB dated 09.01.2025 bearing Ref No. AKPL/EHS/APPCB/129/2024 and Ref No. AKPL/EHS/APPCB/128/2024 is annexed hereto and marked as **ANNEXURE- 48**.

III. Alleged Shoreline stability report and rainwater harvesting details:

- i. It is respectfully submitted that the Answering Respondent conducted a shoreline stability study in December 2019, prior to the issuance of Environmental Clearance (EC) for Phase-III expansion. Pursuant to the subsequent issuance of the Consent to Operate (CTO) for Phase-III in 2022, the Answering Respondent engaged the National Institute of Ocean Technology (NIOT), under the aegis of the Ministry of Earth Sciences, Government of India, to conduct an updated and scientific shoreline stability study on 28.09.2022.

A copy of the Purchase Order dated 28.09.2022 is annexed hereto and marked as **ANNEXURE- 49**.

- ii. The study commenced in March 2023 and covered a 17.3 km stretch of coastline, extending from 14.322°N, 80.156°E (South) to 14.171°N; 80.126°E (North). Beach profiling and data collection were carried out five times over 22 months, from March 2023 to January 2025. During the study, 1,08,698 cubic meters of sediment was nourished to the north of the northern breakwater (June 2024), as part of port-led coastal conservation.
- iii. The study concluded the following:
 - For the period 2023–2024, shoreline accretion of 1.41 km was observed.
 - For the period 2024–2025, a further accretion of 2.46 km was recorded.
 - These changes were positively attributed to sand nourishment carried out by the Answering Respondent.

This clearly exhibits the port's proactive role in ensuring shoreline conservation and stability, with no signs of coastal degradation.

- iv. At the time of the Joint Committee inspection, the study was ongoing, and the interim status was duly recorded in the half-yearly compliance report dated 27.11.2024. Upon completion, the final report was submitted to the APPCB RO, Nellore vide letter no. AKPL/EC/ENV/007/2025-26 dated 09.04.2025.

A copy of the Final Report was submitted to the APPCB RO, Nellore vide Letter No. AKPL/EC/ENV/007/2025-26 dated 09.04.2025 is annexed hereto and marked as ANNEXURE- 50.

A copy of the Report dated 18.03.2025 on Shoreline changes from Satellite Imageries and Monitoring of Shoreline changes from field measurements is annexed hereto and marked as ANNEXURE- 51.

- v. The Answering Respondent has installed 13 rainwater harvesting structures, with a total storage capacity of 1.54 lakh cubic meters, specifically aimed at groundwater recharge during monsoon seasons. In addition, dedicated filling points have been established for utilizing harvested rainwater for dust suppression and greenbelt maintenance.
- vi. It is also relevant to highlight that the NIOT study does not indicate any major damage or concerns to the shoreline, thus reaffirming full compliance with EC conditions.

It is humbly submitted that the observations made in the JAC report regarding shoreline stability and rainwater harvesting are factually and technically addressed, and the port has ensured full compliance with applicable EC and CPCB/APPCB directions.

IV. **Alleged non-submission of detailed marine biodiversity conservation and management plan:**

- i. The Answering Respondent respectfully submits that a comprehensive Marine Biodiversity Assessment, Impact Assessment, and Management Plan has been duly undertaken through M/s. Suganthi Devadason Marine Research Institute (SDMRI), Thoothukudi, a reputed and specialized institute in the field. This scientific study was designed to evaluate both marine and brackish water ecosystems, covering terrestrial, estuarine, and marine biodiversity in and around the operational areas of the port. The study comprehensively assessed environmental indicators such as ambient air and noise quality, marine water and sediment quality, microbial parameters, phytoplankton, zooplankton, and benthic communities. The findings categorically indicate that port operations have no significant or adverse ecological impact during the period of observation. The final report, which includes impact identification, risk evaluation, and corresponding mitigation and conservation measures, was submitted to both, APPCB, RO Nellore and Andhra Pradesh State Biodiversity Board, *vide* letter AKPL/EC/ENV/126/2024-25 dated 09.01.2025 and 21.01.2025 respectively. It was shared with MoEF through email dated 11.02.2025. During the

inspection by the Joint Committee, the said report was also physically produced and shown to the members at the port premises, which confirms its transparency and readiness for scrutiny. It is submitted that the Respondent has fully complied with the condition and any inference of non-compliance in the Joint Committee Report is respectfully misconceived and misplaced.

A copy of Report dated 09.01.2025 bearing Ref No. AKPL/EC/ENV/126/2024-25 complying with Phase III expansion of EC & CRZ Clearance Condition No. VIII under Marine ecology stipulates-Submission of Marine Biodiversity Management Plan is annexed hereto and marked as **ANNEXURE- 52.**

A copy of the E-mail sent to AP state Biodiversity Board 21.01.2025 is annexed hereto and marked as **ANNEXURE- 53.**

A copy of the Final Report submitted by Suganthi Devadason Marine Research (SDMRI) dated 16.12.2024 is annexed hereto and marked as **ANNEXURE- 54.**

- V. **Alleged inadequate display boards marking mangrove preservation/conservation:**
- i. The Answering Respondent respectfully submits that it has developed and actively conserved over 50 acres of mangrove vegetation within the port premises and

its adjoining buffer zones. These mangrove areas are clearly demarcated, physically barricaded, and protected through designated access control to ensure their ecological integrity.

- ii. In furtherance of its commitment to environmental stewardship, the Respondent has already installed 10 mangrove conservation and preservation display boards at strategic locations across the conserved mangrove patches. In addition to this, 10 more display boards were installed at different locations at Anwering Respondent's Port premises, prior to the Joint Committee's inspection, to further reinforce awareness and preservation/conservation of these areas. The same has been complied with as per compliance report Ref No. AKPL/ENVIRONMENT/APPCB/50/2025-26 dated 16.07.2025.
- iii. It is pertinent to highlight that the photographic evidence and compliance reports substantiating these actions were not only available at the time of inspection but were also made available for review by the Committee during the site visit. Accordingly, the allegation of inadequate display boards is misplaced and factually incorrect. The same has been duly complied as per the report of the half yearly compliance dated 27.11.2024.

VI. Alleged damaged windshields in the coal storage yard:

- i. The Answering Respondent respectfully submits that the allegation of non-maintenance or continued use of damaged windshields in the coal storage yard is factually incorrect, technically unfounded, and unsupported by any corroborative evidence.
- ii. The Answering Respondent has installed robust windshields along the entire boundary of the coal storage yard, extending to a length of approximately 400 meters and reaching a height of 14 meters. These windshields are specifically designed to serve as dust suppression barriers and have been deployed in accordance with the best environmental management practices. Further, it is important to note that the nearest habitation, Krishnapatnam village, is located at a distance of approximately 1.8 km from the windscreen installation. In between, Answering Respondent has developed a 600-meter-wide mangrove buffer zone, in addition to a 40-meter-wide greenbelt, which collectively act as natural dust and air pollution barriers, further mitigating any potential impact on surrounding communities.
- iii. The Answering Respondent acknowledges that routine wear and tear of windshields due to weather exposure and environmental factors is an operational reality. Accordingly, the Answering Respondent has

put in place a continuous maintenance protocol to ensure effective functioning of the windshield system. Damaged sections, if any, are promptly identified, and replacement or repair actions are immediately initiated. In this regard, the replacement and upkeep of windshields is an ongoing, year-round process, and not a one-time compliance activity and Photographs evidencing the condition of the windshields prior, at the time of and after the inspection have been annexed herewith in the half yearly compliance reports dated 27.11.2025 and 30.05.2025 to substantiate Answering Respondent's proactive steps taken in response to any windshield damage reported.

- iv. Therefore, the allegation that Answering Respondent is using damaged windshields or failing to contain dust emissions is baseless and devoid of factual support. On the contrary, the Answering Respondent has demonstrated a strong commitment to environmental compliance, investing in both physical infrastructure and green buffer zones, and adopting a proactive approach to preventive and corrective maintenance.

VII. **Alleged ineffectiveness of tractor-mounted sweeping machines.**

- i. The Answering Respondent respectfully submits that the sweeping and dust suppression mechanisms

deployed at the port premises are technically appropriate, area-specific, and operationally effective, based on the varied nature of terrain and accessibility constraints within the port area.

- ii. The tractor-mounted sweeping machines observed at site are intentionally deployed to cater to narrow, confined, and undulating zones, where conventional heavy-duty sweeping machines are either inoperable or inefficient due to space and mobility limitations. These machines are equipped to effectively clean sticky or adhered dust particles on paved and semi-paved surfaces in such areas.
- iii. To further suppress dust emissions during sweeping, high-efficiency atomizer systems are operated in parallel to prevent fugitive dust from becoming airborne, thereby ensuring dust containment at the source.
- iv. In addition, the Answering Respondent has significantly strengthened its mechanized sweeping fleet, which now includes:
 - a. Two (02) additional heavy-duty sweeping machines specifically deployed for broader port roads, cargo handling berths, and operational zones, ensuring deep and thorough cleaning in high-traffic areas and the same has been reported in the Half Yearly

Compliance Report submitted to the MoEFCC dated 27.11.2024.

- b. A newly procured 3rd Vacuum Sweeping Machine dated 13.03.2025, exclusively dedicated to coal stockyard roads, where dust accumulation is higher and requires focused, high-suction cleaning for effective dust mitigation. The compliance report dated 25.06.2025 documents the compliance of the said allegation. (Sl. No. (d) at p.4, mention complete detail)

A copy of the Compliance Report dated 06.05.2025 for the Month of April 2025 is annexed hereto and marked as **ANNEXURE- 55**.

- v. Accordingly, the combined deployment strategy of tractor-mounted sweepers, heavy-duty machines, and vacuum technology ensures comprehensive coverage and optimized dust control across all types of internal roadways and operational zones within the port.
- vi. Therefore, the observation regarding the inadequacy or ineffectiveness of sweeping mechanisms is unfounded and does not take into account the diverse terrain-based deployment and multipronged dust suppression strategy adopted by Answering Respondent.
- vii. It is respectfully submitted that the mechanized sweeping operations at the Answering Respondent

are technically sound, actively functional, and fully aligned with environmental best practices, and the subject observation may be treated as complied with.

VIII. It is alleged that installation of sensor based CAAQM stations are not in line with conventional CAAQM instruments:

- i. The Answering Respondent respectfully submits that the installation and upgradation of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) at the port premises has been carried out in strict compliance with Condition No. 9 of the Task Force (TF) directions dated 14.12.2023 and further refined in accordance with the recommendations of the Joint Committee inspection dated 29.01.2025 and 30.01.2025.
- ii. In compliance with the said TF directions, Answering Respondent initially installed additional sophisticated sensor-based CAAQM stations, which were fully functional and served the purpose of real-time air quality monitoring. However, pursuant to the recommendations of the Joint Committee, the Answering Respondent promptly acted to replace the sensor-based stations with conventional CAAQM stations, thereby ensuring full alignment with the latest regulatory directions and best practices.

Accordingly:

- The conventional CAAQM stations were commissioned and connected on 18.06.2025 and 19.06.2025, ensuring uninterrupted and compliant air quality monitoring; The newly installed conventional CAAQMS are equipped to monitor a comprehensive range of parameters including PM10, PM2.5, SO2, NO2, NOx, CO, and NH3, which are critical to assess ambient air quality as per CPCB norms;
- These stations are fully integrated with the Andhra Pradesh Pollution Control Board (APPCB) server, enabling transparent and real-time data sharing with the regulatory authority;
- The geographic deployment of the CAAQMS is as follows:
 - a. CAAQMS-4: Installed on the northern side of the port premises
 - b. CAAQMS-5: Installed on the southern side, thereby ensuring comprehensive spatial coverage.
- In total, five (05) conventional CAAQM stations have been installed and are presently operational, with complete connectivity to the APPCB monitoring system. In addition, while the sensor-based stations were initially installed in good faith to comply with the TF directions and in the interest of quicker deployment, the Answering Respondent has not only complied with

the newer requirement to switch to conventional systems but has also documented and submitted the compliance. The same has been complied with vide letter Ref No. AKPL/APPCB/TF/043/2025-26 dated 25.06.2025.

Hence, the allegation that the port continues to rely on non-conventional or sensor-based CAAQM stations is misplaced and devoid of factual accuracy. The Answering Respondent has taken timely, proactive, and good faith measures to ensure full technical compliance and environmental accountability.

A copy of Compliance Report dated 18.11.2024 issued in favour of APPCB by the Answering Respondent is annexed hereto and marked as **ANNEXURE- 56**.

IX. **Alleged improper calibration and maintenance of the already existing 3 CAAQM stations:**

- i. The Answering Respondent respectfully submits that the allegation of improper calibration and maintenance of the existing three (03) Continuous Ambient Air Quality Monitoring (CAAQM) stations is factually incorrect and contrary to the established records of compliance.
- ii. Answering Respondent follows a rigorous, periodic calibration protocol, strictly adhering to the norms prescribed by regulatory authorities to ensure the

accuracy, reliability, and integrity of ambient air quality data being monitored and reported.

In this regard, the following submissions are made:

- All three existing CAAQM stations maintained by Answering are calibrated once every six months as per standard operating procedures;
- The round of calibration was completed on 16th, 17th, and 18th December 2024, well prior to the Joint Committee inspection conducted and after inspection the calibrations dated 22,23 and 24 of April 2025.
- The corresponding calibration reports were promptly submitted to the Andhra Pradesh Pollution Control Board (APPCB) and have also been included in the compliance reports submitted periodically;
- Further, the Answering Respondent ensures regular submission of CAAQM data to APPCB authorities via the automated workflow system, thereby ensuring complete transparency and regulatory access to real-time monitoring data.

Hence, the allegation of improper calibration or maintenance lacks factual basis and is refuted by documentary evidence of proactive compliance.

A copy of AAQMS Analyzers Calibration Report dated 16.12.2024, 17.12.2024, 18.12,2024,

22.04.2025, 23.04.2025 and 24.04.2025 is annexed hereto and marked as ANNEXURE- 57.

A copy of the Calibration Certificate dated 07.05.2024 is annexed hereto and marked as ANNEXURE-58.

X. **To ensure that water supplied through tankers by private suppliers is from authorized sources:**

The Answering Respondent ensures sustainable water use and strictly adhered to the 'No ground-water abstraction' policy. Water requirements are met through authorized allocations, including 1 MLD drawn from the Muthukar Reservoir under governmental allocation and from 4 MLD sourced from the Nakkala Kalava drain pursuant to a subsisting agreement dated 16 October 2023. Further, Two operational Sewage Treatment Plants (540 KLD aggregate) with a combined capacity of 540 KLD supply treated water for purposes such as irrigation and dust suppression. Notably, there is zero industrial effluent discharge from the port premises. Furthermore, no effluent is generated during port operations.

XI. **To Comply with all EC and CRZ Clearance and to rectify the non-compliance:**

All the statutory permissions, including environmental clearances, consent and authorization orders, consents for Establishment and consents to

operate, etc., have been duly granted by the APPCB under the Water and Air Acts, and were periodically renewed and amended based on operational expansions and modifications. All mandatory compliances under the Water Act, the Air Act, the EP Act and the Hazardous & Other Wastes Rules are in place.

XII. **Alleged poor housekeeping in the coal handling berth areas/ alleged deposition of significant amount of coal dust on roads and surrounding trees in the port premises:**

- i. The Answering Respondent submits that there has been no quantitative evidence which has been provided in support of this assertion. As recorded in the Report, the Committee could not find any deposition of coal ash on the plants and trees in the villages.

RESPONSE TO THE ADDITIONAL DIRECTIONS:

XIII. **Alleged non-submission of action plan to treat sewage generated from Nellore Municipal Corporation to utilize for dust suppression system in the port as stipulated in the directions dated 14.12.2023:**

- i. It is respectfully submitted that the Answering Respondent has already demonstrated proactive and constructive compliance with the TF direction No.12 issued by the APPCB regarding the utilization of treated sewage water from Nellore Municipal

Corporation (NMC) for dust suppression within the port premises. In furtherance of this, the Answering Respondent submitted a detailed response and Action Plan vide letter dated 07.02.2024, which stands acknowledged by the competent authorities.

- ii. As per Clause 3.15(a) of the Revised Concession Agreement dated 17.09.2004, the responsibility of provisioning external infrastructure including water supply up to the Port boundary lies with the Government of Andhra Pradesh. Accordingly, the Answering Respondent has actively participated in multiple consultative meetings conducted by NMC and District Collector, Nellore. It is a matter of record that Answering Respondent has expressed full willingness to receive 10 MLD of water from the NMC pipeline, and submitted formal request letters for pipeline connectivity vide communication dated 13.05.2025. The project proposal is being implemented under the Sangam Anicut Water Supply Scheme, and the supply is contingent on completion of infrastructure works under the Government's initiative, as admitted by NMC.

A copy of the Minutes of the Meetings on water supply to industries situated in and around Krishnapatnam port, conducted by the Superintending Engineer, Nellore Municipal Corporation at Nellore Municipal Corporation on

22.01.2024 is annexed hereto and marked as **ANNEXURE-59**.

A copy of Minutes of the Meeting dated 25.04.2025 is annexed hereto and marked as **ANNEXURE-60**.

A copy of Letter No. Letter/AKPL/Corporate Affair/APMB/010/2025-26 dated 13.05.2025 is annexed hereto and marked as **ANNEXURE- 61**.

- iii. Further, the Andhra Pradesh Urban Infrastructure Asset Management Limited (**APUIAML**) has been engaged as the nodal consultant to prepare the Detailed Project Report (**DPR**), and discussions are ongoing on techno-commercial aspects, financial models and capital contribution from all the participating industries, including Answering Respondent.
- iv. Hence, the implementation of the action plan under the said observation and Direction No. 12 of TF directions dated 13.12.2023 is subject to the Government's execution of this large-scale supply project. It is reiterated that the port is not defaulting or delaying on any environmental commitment; rather, it has already submitted its willingness and preparedness to utilize the said water as soon as the infrastructure is made available. Any contrary reading in the Joint Committee Report does not take into account the current status of government-

initiated infrastructural execution and the port's cooperation therein.

- v. Accordingly, it is respectfully submitted that the Answering Respondent has already discharged its obligations under the TF directions, and no adverse inference or penal consequence may be drawn against it on account of the pending governmental implementation of the water supply project.

XIV. Alleged non-installation of rooftop solar panels and solar lights in the port premises:

- i. The Answering Respondent respectfully submits that the installation of rooftop solar panels and exclusive reliance on instantaneous solar power is not technically feasible or operationally sustainable to meet the electricity demands of a large-scale commercial port.
- ii. The Answering Respondent's operational power requirements are highly dynamic, fluctuating, and industrial in nature, driven by continuous cargo handling, heavy equipment operation, and container yard infrastructure. Such load demands a stable and uninterrupted energy supply, which solar rooftop systems are inherently unsuited to provide as they are weather-dependent and lack effective energy banking during peak requirements.

- iii. It is submitted that the Answering Respondent has prudently adopted a more reliable and technically appropriate renewable energy solution by sourcing wind energy through a long-term Power Purchase Agreement (PPA) with Artia Wind Power Private Limited, located at Pulivendula, YSR Kadapa District, Andhra Pradesh. Under this agreement, 36 million kWh of wind power is contracted annually, meeting an average of 43% of Answering Respondent's total energy consumption. This power is integrated through the APTRANSCO grid under banking facility, ensuring stable energy delivery and flexibility to meet peak operational load cycles. Furthermore, the Answering Respondent has already installed solar-powered LED lights across strategic non-operational and peripheral areas of the port, where load requirements are low and stable, thereby ensuring compliance with green energy standards. Additionally, CCTV surveillance systems across the port are powered using standalone solar panels affixed to each pole, thereby maximizing off-grid solar utility wherever technically viable.
- iv. Hence it is submitted that the allegation of non-installation or non-utilization of solar energy is factually incorrect and misleading. Answering Respondent has adopted a balanced, load-specific, and technically sound renewable energy mix, with substantial investment in clean energy infrastructure.

The Answering Respondent remains committed to complying with environmental norms and advancing its renewable energy footprint in a sustainable and practical manner.

CURRENT STATUS ON THE RECOMMENDATIONS MADE BY THE JOINT COMMITTEE:

S. No.	Recommendation	Status
(i)	To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.	The Answering Respondent has successfully commissioned the Mechanical Dust Suppression System (MDSS), which operates with high-pressure mist cannons strategically positioned to provide comprehensive coverage of the jetty area, including the south berth. In addition, the installation includes 24 dedicated sprinklers, each operating at a pressure of six bars, supplemented by a specifically designated

		<p>hydrant. This system effectively encompasses all mechanized coal yards, ensuring optimal functionality in mitigating dust emissions. It is submitted that the full implementation of the MDSS at both the South Berth and South Yards is hereby confirmed as 100% complete, specifically designed to control fugitive emissions arising from coal handling and stacking activities on the southern side of the port. The compliance details pertaining to this installation have been duly submitted to the Andhra Pradesh Pollution Control Board (APPCB), Regional Office, Nellore, as documented in letter No. AKPL/APPCB/TF/012/2</p>
--	--	--

		025-26, dated 20.04.2025, thereby adhering to the regulatory requirements set forth for air quality management.
(ii)	To ensure safe loading of trucks to avoid spillage while transporting from Berth to designated storage yard.	The Answering Respondent shall not fully load the inter-carting trucks and shall only load upto brim level to avoid the transit spillages. The Answering Respondent also has established 27 nos. of truck tarpaulin station to ensure that outbound cargo trucks are covered with tarpaulin and tightened with rope to avoid transit spillages till the truck reaches its destination.
(iii)	To ensure the completion of mechanization of Berth No 5 as per the	The Answering Respondent has stipulated the timeline of 31.04.2025 for the

	<p>Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.</p>	<p>commissioning of South Side MDSS and not for the mechanization of Berth no.5.</p> <p>It is submitted that the Answering Respondent stipulated the timeline of September 2026 in the Compliance report dated 20.01.2025 to the Random inspection report dated 26.12.2024 to APPCB and the same has been acknowledged thereto, which is prior to the JAC inspection as documented in the of Reply dated 20.01.2025 to recommendations during random inspection on 17.12.2024.</p> <p>It is submitted that JAC acknowledged that the Answering Respondent is handling coal in berth no.5 by deploying mobile hoppers and transporting through trucks to the</p>
--	---	---

		<p>stockyard. It is also observed that the stockyard located opposite to coal berths is provided with MDSS. [Ref page No 71 of the JAC report].</p>
(iv)	<p>To establish Environmental Monitoring Laboratory in compliance to EC conditions and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report.</p>	<p>Environment Monitoring laboratory:</p> <p>It is respectfully submitted that the Answering Respondent has been diligently complying with all environmental monitoring requirements stipulated under the EC, CRZ, and CTO conditions. The Answering Respondent has engaged M/s. SV Enviro Labs and Consultants, a laboratory duly accredited by NABL and recognized by the MoEF&CC, to carry out regular monitoring of</p>

		<p>ambient air quality, marine and terrestrial water quality parameters. The monitoring covers seven locations within a 10 km radius of the project site, five in the buffer zone and two within the plant premises, in line with the approved Environmental Management Plan. These reports are submitted monthly to the Andhra Pradesh Pollution Control Board (APPCB) and biannually to the MoEF&CC, demonstrating Answering Respondents consistent and proactive environmental compliance.</p> <p>In substantiation, the Monthly Compliance Report was submitted to the APPCB dated 09.01.2025, and the Half-</p>
--	--	--

		<p>Yearly Compliance Report submitted to the MoEF&CC dated 27.11.2024.</p> <p>Shoreline Stability Report: It is respectfully submitted that the Answering Respondent conducted a shoreline stability study in December 2019, prior to the issuance of Environmental Clearance (EC) for Phase-III expansion. Pursuant to the subsequent issuance of the Consent to Operate (CTO) for Phase-III in 2022, the Answering Respondent engaged the National Institute of Ocean Technology (NIOT), under the aegis of the Ministry of Earth Sciences, Government of India, to conduct an updated and scientific shoreline stability study on 28.09.2022.</p>
--	--	--

		<p>The study commenced in March 2023 and covered a 17.3 km stretch of coastline, extending from 14.322°N, 80.156°E (South) to 14.171°N; 80.126°E (North). Beach profiling and data collection were carried out five times over 22 months, from March 2023 to January 2025. During the study, 1,08,698 cubic meters of sediment was nourished to the north of the northern breakwater (June 2024), as part of port-led coastal conservation.</p> <p>The study concluded the following:</p> <ul style="list-style-type: none">• For the period 2023–2024, shoreline accretion of 1.41 km was observed.
--	--	--

		<ul style="list-style-type: none"> • For the period 2024–2025, a further accretion of 2.46 km was recorded. • These changes were positively attributed to sand nourishment carried out by the Answering Respondent. <p>This clearly demonstrates the port’s proactive role in ensuring shoreline conservation and stability, with no signs of coastal degradation.</p> <p>At the time of the Joint Committee inspection, the study was ongoing, and the interim status was duly recorded in the half-yearly compliance report dated 27.11.2024. Upon completion, the final report was submitted to the APPCB RO, Nellore vide letter no.</p>
--	--	--

		<p>AKPL/EC/ENV/007/2025-26 dated 09.04.2025.</p> <p>Marine Bio -Diversity Management Plan: The Answering Respondent respectfully submits that a comprehensive Marine Biodiversity Assessment, Impact Assessment, and Management Plan has been duly undertaken through M/s. Suganthi Devadason Marine Research Institute (SDMRI), Thoothukudi, a reputed and specialized institute in the field. This scientific study was designed to evaluate both marine and brackish water ecosystems, covering terrestrial, estuarine, and marine biodiversity in and around the operational areas of the port. The study comprehensively assessed environmental</p>
--	--	--

		<p>indicators such as ambient air and noise quality, marine water and sediment quality, microbial parameters, phytoplankton, zooplankton, and benthic communities. The findings categorically indicate that port operations have no significant or adverse ecological impact during the period of observation. The final report, which includes impact identification, risk evaluation, and corresponding mitigation and conservation measures, was submitted to both the Andhra Pradesh State Biodiversity Board and APPCB, RO Nellore, vide letter AKPL/EC/ENV/126/2024-25 dated 09.01.2025</p>
--	--	---

		and through mail dated 21.01.2025.
(v)	To take steps to provide adequate display boards marking mangrove preservation/conservation.	The Answering Respondent has been protecting more than 50 Hectares of mangroves and appropriate display boards and barricading and fencing have been erected to safeguard the same.
(vi)	To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area.	The Answering Respondent has maintained adequate sprinklers at various locations in Port premises and the damaged wind screen during Michaung cyclone was replaced. Provided mechanized coal handling berths, MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for

		cargo unloading, paved roads, road sweeping machines and 8 No. tractor mounted hydraulic.
(vii)	To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.	<p>These sweepers address confined and undulating areas where heavy sweepers are inoperable. Nevertheless, two additional heavy-duty sweeping machines are provided for effective sweeping of roads, berths and operational areas in the port premises.</p> <p>In addition to above Answering Respondent procured the 3rd Vacuum sweeping machine dedicated for coal stock yard roads.</p>
(viii)	To replace the newly installed sensor based CAAQM monitoring stations with	Sensor based CAAQM stations are replaced with conventional CAAQM stations.

	Conventional CAAQM instruments.	<p>2 New CAAQMS, connectivity completed on 18 & 19.06.2025, Continuous Ambient Air Quality Monitoring stations to monitor the parameters viz., PM10, PM2.5, SO2, NO2, NOx, CO, NH3 and these are also linked to APPCB website.</p> <p>a) CAAQMS 4 North side of the station</p> <p>b) CAAQMS 5 South side of the station</p>
(ix)	To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.	<p>Being complied</p> <p>The Answering Respodent is calibrating all existing 3 CAAQM stations every six months. Last calibration was done in the month of April – 2025.</p>
(x)	To ensure that water supplied through tankers	<p>Point Noted.</p> <p>The Answering Respondent will ensure</p>

	by private suppliers is from authorized sources.	the tanker water is from authorized borewells and it will include the same term while issuing purchase order to tankers.
(xi)	To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.	Answering Respondent is taking care of all the applicable measures for environmental protection and committed to maintaining good environmental conditions during the operation.
(xii)	To improve the housekeeping in the coal handling berth areas.	<p>Answering Respondent deployed 3 Nos of heavy-duty vacuum sweeping machines to maintain housekeeping in the port area.</p> <p>Answering Respondent also taking other measures to improve housekeeping and dust control viz Mist spray system in hoppers, water spraying tankers, mobile mist canons, avenue</p>

		plantation alongside the roads etc.,
--	--	--------------------------------------

ACTION PLAN:

1. Without prejudice, in response to the recommendations made by CPCB, the Answering Respondent states as under:

S.No.	Measure	Timeline
1.	Action plan for Mechainization of south berths	<p>Being Complied</p> <p>The Mechanization of south berth depends upon the functioning of nearby power plants (M/s. Jindal Power and M/s. Vedanta limited) located in south side of port.</p> <p>Right now, these power plants are not operating at full capacity. Mechanization for transporting coal to these plants is possible only</p>

		<p>when they operate at full capacity.</p> <p>The Answering Respondent is handling a very nominal quantity of coal at south side of the port because of less or no demand from these mentioned power plants.</p> <p>However, the Answering Respondent has done multiple meetings with M/s. Jindal Power and M/s. Vedanta limited to move forward in Mechanization.</p> <p>The Answering Respondent has submitted its action plan dated 07.02.2024 contending that the mechanization shall be commissioned within 24 months from the date of MOU entered with stakeholders.</p>
--	--	--

2.	To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines	Answering Respondent is Progressively replacing tractor mounted hydraulic broom sweeping machines with Heavy duty sweeping machines.
3.	To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.	It is submitted that the Answering Respondent stipulated the time line of September 2026 in the Compliance report dated 20.01.2025 to the Random inspection report dated 26.12.2024 to APPCB and the same has been acknowledged thereto, which is prior to the JAC inspection

In view of what is stated above, it is most respectfully submitted that the Answering Respondent is in compliance with all the recommendations made by the Joint Committee in the Report and that it is in compliance with the applicable environmental laws. Thus, the Answering Respondent prays that this Hon'ble Tribunal may be pleased to discharge the

Answering Respondent from the present proceedings as no *lis* remains insofar it is concerned. Accordingly, it is respectfully prayed that this Hon'ble Tribunal may be pleased to:

- (a) Dismiss the Original Application as infructuous and devoid of a bona-fide cause;
- (b) Take note of the compliances already achieved and the time-bound Action Plan placed on record;
- (c) Discharge the Respondent from the array of parties upon acceptance of compliance; and
- (d) Pass such other or further order as this Hon'ble Tribunal may deem fit in the interests of justice.

FILED BY:


D/8495/2018

**[KARANJAWALA & CO.]
ADVOCATES FOR RESPONDENT NO. 4
FIRST FLOOR, 212, ROUSE AVENUE
DEEN DAYAL UPADHYAY MARG,
NEW DELHI-110002**

**EMAIL: service@karanjawala.in;
karanjawala@karanjawala.in**

**PLACE: NEW DELHI
DATE: 26.09.2025**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI

S. No. 7397/2025

ORIGINAL APPLICATION NO. 1313 OF 2024

VIJAY C. SHAH
NOTARY
GOVT. OF INDIA

IN THE MATTER OF:

V SRIKANTH

... APPLICANT 25 SEP 2025

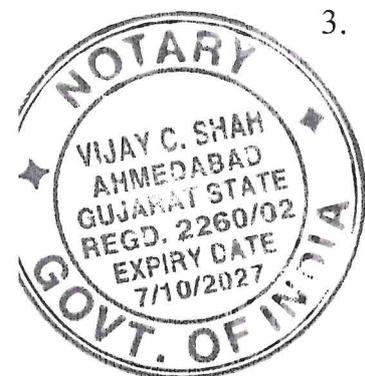
VERSUS

STATE OF ANDHRA PRADESH & ORS. ... RESPONDENTS

AFFIDAVIT

I, Ayushi Mishra, D/o Vinod Kumar Mishra, aged about 30 years, having its registered office at Adani Corporate House, Adani-Shantigram, near Vaishno Devi circle, Ahmedabad, Gujarat-382421, do hereby solemnly affirm and state as under:-

1. That I am the Authorized Representative of the Respondent No. 4 Company in the above-mentioned Appeal and as such I am fully conversant with the facts and proceedings of the case.
2. That I have read and understood the contents of the accompanying Affidavit in Reply to the Original Application and Objections to the Joint Committee Report filed by Central Pollution Control Board, on behalf of Respondent No. 4/ Adani Krishnapatnam Port Limited and that the facts stated therein are true and correct to the best of my knowledge.
3. That the annexures annexed to the accompanying Affidavit in Reply are true copies of their respective originals.





Ajushil

DEPONENT



VERIFICATION

Verified that the contents of the abovementioned affidavit are true and correct to the best of my knowledge and belief. Nothing false has been stated therein and no material fact has been concealed therefrom.

Verified at *Ahmedabad*, on this *25* day of *September*, 2025.

Ajushil

DEPONENT



186



SOLEMNLY AFFIRMED
BEFORE ME

216
VIJAY C. SHAH
NOTARY
GOVT. OF INDIA

25 SEP 2025

Item No. 5

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1313/2024

V. Srikanth

Applicant

Versus

State of Andhra Pradesh & Ors.

Respondent(s)

Date of hearing: 19.12.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered in exercise of *suo moto* jurisdiction in view of the law laid down in "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897, on the basis of a letter petition dated 11.07.2024 sent by V. Srikanth S/o Shri Narayana R/o Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh.

2. The complainant has said that Adani Krishnapatnam Port in District Nellore is handling large cargo of Coal apart from other products. The activities relate to import, storage and transportation of coal in dry and windy conditions inevitably resulting in dust drifting into surrounding villages. The spillages during course of handling i.e. loading, unloading, storage and transportation of coal is falling on the road and dumping yards transformed in powder form thereby fine dust emissions

generation, during vehicle movement form dust clouds added with dry and windy conditions resulting in dust drifting into the rural area in the vicinity of the said port and also the area where the vehicles move. Inhalation of dust particles causes health hazards to the local people. The various environmental norms and conditions of environmental clearance and consent are being violated by the Port management in handling of the above material. For sprinkling of water the port management is relying on private water suppliers who are extracting water illegally from the ground water without any permission from the Competent Authorities and therefore various environmental laws are being violated by the management of said port.

3. In our view a substantial question relating to environment has arisen out of the implementation of the enactments mentioned in Schedule I of the NGT Act, 2010, but before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a joint Committee comprising Andhra Pradesh State Pollution Control Board (hereinafter referred to as 'State PCB'); Central Pollution Control Board (hereinafter referred to as 'CPCB'); District Magistrate, Nellore; and Regional Officer, integrated Regional office Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEF&CC), Andhra Pradesh.

4. CPCB shall be nodal authority for coordination and compliance.

5. The above committee shall examine the complaint, visit the site, collect relevant information, interact with the stake holders and submit a factual report within two months.

6. A copy of this order along with copy of complaint be sent to State PCB, CPCB, District Magistrate, Nellore and MoEF&CC, Andhra Pradesh by email for compliance.

7. List on 27.02.2025.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

December 19, 2024
Original Application No. 1313/2024
A

//TRUE COPY//

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1313 of 2024 (PB)

In the matter of

V. Srikanth

...Applicant

Versus

State of Andhra Pradesh & Ors.

...Respondent(s)

INDEX

S. No.	Particulars	Page No.
1.	Joint Committee Report constituted by Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 19.12.2024 in O.A. No.1313 of 2024 (PB) (V. Srikanth Vs State of Andhra Pradesh & Ors.)	1-25
2.	Annexure-1: Hon'ble NGT Order dated 19.12.2024	26-28
3.	Annexure-2: Compliance Status of M/s. AKPL w.r.t directions dated 14.12.2023 issued by APPCB	29-32
4.	Annexure-3: Compliance Status of M/s. AKPL w.r.t Joint Committee recommendations in the O.A. No. 69 of 2024 (SZ)	33-34
5.	Annexure-4: Compliance Status of M/s. AKPL w.r.t EC conditions	35-66
6.	Annexure-5: Compliance Status of M/s. AKPL w.r.t conditions stipulated in the Schedule-B of CTO dated 11.11.2022	67-77
7.	Annexure-6: Water Agreement copy of M/s. AKPL	78-88
8.	Annexure-7: Representation submitted by the Applicant V. Srikanth	89


Filed by: Adv. Soni Singh

On behalf of Central Pollution Control Board

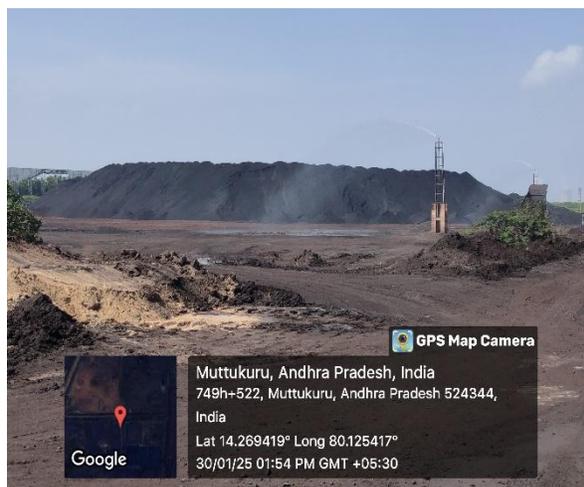
A-14, Nizamuddin East, New Delhi – 110013, E: vga@vgalegal.com

Place: Delhi

Date: 25.02.2025

**BEFORE
THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

REPORT OF THE JOINT COMMITTEE IN THE MATTER OF O.A. NO. 1313 OF 2024 (PB) (V. SRIKANTH VS. STATE OF ANDHRA PRADESH & ORS.) SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI



February 2025

REPORT OF JOINT COMMITTEE IN COMPLIANCE TO THE ORDER DATED 19.12.2024 IN ORIGINAL APPLICATION NO. 1313/2024 (SUO MOTU) OF THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, DELHI

1.0 Background

Shri V. Srikanth S/o of Shri Narayana Rao resident of Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh submitted a representation dated 11.07.2024 to the Hon'ble National Green Tribunal, Principal Bench, New Delhi, regarding pollution problems due to M/s. Adani Krishnapatnam Port Limited, SPSR Nellore District. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, considered and registered the representation as O.A. No. 1313/2024.

2.0 Order of the Hon'ble NGT dated 19.12.2024

The Hon'ble National Green Tribunal (Principal Bench, New Delhi) had registered a Suo Motu case Original Application No. 1313 of 2024 based on a letter petition dated 11.07.2024 sent by Shri V. Srikanth S/o Shri Narayana R/o Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh and directed the following in the order dated 19.12.2024:

“3. In our view a substantial question relating to environment has arisen out of the implementation of the enactments mentioned in Schedule I of the NGT Act, 2010, but before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a joint Committee comprising Andhra Pradesh State Pollution Control Board (hereinafter referred to as ‘State PCB’); Central Pollution Control Board (hereinafter referred to as ‘CPCB’); District Magistrate, Nellore; and Regional Officer, integrated Regional office Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEF&CC), Andhra Pradesh.

4. CPCB shall be nodal authority for coordination and compliance.

5. The above committee shall examine the complaint, visit the site, collect relevant information, interact with the stake holders and submit a factual report within two months.”

The copy of the Hon'ble NGT order dated 19.12.2024 is enclosed as **Annexure-1**.

3.0 Constitution of the Joint Committee

In compliance to the Hon'ble NGT (PB) Delhi order dated 19.12.2024, a Joint Committee was constituted with the following Members after the receipt of nominations from concerned departments/ agencies:

1. Smt. H. D. Varalaxmi, Regional Director, Regional Directorate, Central Pollution Control Board (CPCB), Chennai
2. Dr. Murali Krishna Chimata Scientist-E, Ministry of Environment, Forest and Climate Change, Sub Office, Vijayawada
3. Sh. K. Venkata Reddy, Spl Deputy Collector, Revenue Department, SPSR Nellore District (Nominated on behalf of the District Collector, SPSR Nellore District)
4. Sh. N Ashok Kumar, Environmental Engineer, Regional Office, Nellore, Andhra Pradesh Pollution Control Board.

4.0 Scope of Committee

The Joint Committee shall examine the complaint, visit the site, collect relevant information, interact with the stake holders and submit a factual report within two months.

5.0 Inspection of the Joint Committee

- i. The Joint Committee inspected M/s. Adani Krishnapatnam Port Limited (AKPL) on 29.01.2025 and 30.01.2025. During the inspection, the committee interacted with port management and verified the present compliance status with respect to conditions stipulated in the Environmental Clearance (EC) granted by MoEF&CC & Consents granted by APPCB.
- ii. The committee also reviewed the status of compliance made w.r.t directions dated 14.12.2023 issued by APPCB in connection with recommendations of Monitoring (Task Force) Committee of APPCB.
- iii. The committee visited the applicant village and interacted with him.
- iv. Additionally, the committee verified the current operations related to the loading, unloading, storage, and transportation of coal within the port premises.
- v. The committee further reviewed the status of pollution control measures implemented by M/s. AKPL.

Along with the Joint Committee following officials from CPCB were also present. The committee had meeting with following officers of M/s. AKPL.

Officials of CPCB	Officers of M/s. AKPL
Smt. Budigi Reddy Soni, Sc B, CPCB	Sh. Jagdish Patel, CEO
Sh. Prabhu H Ganchi. Sc B, CPCB	Sh. Rajan Babu, COO
	Sh. K.M. Ram, Head (Corporate Affairs)
	Sh. G. Venugopal, Head (PR)

6.0 M/s. Adani Krishnapatnam Port Limited (AKPL), Krishnapatnam (V), Muthukur (M), SPSR Nellore District, Andhra Pradesh.

6.1 General Information

M/s. Adani Krishnapatnam Port Limited is located at the confluence of the River Khandaleru (Upputeru) and the Bay of Bengal. The total area of the port is 6800 acres, consisting of 5800 acres of land and 1000 acres of water. The Port established the facilities under Phase-1 & Phase-II for handling Coal, Iron Ore and other cargo Fertilizers, granites, Edible Oil, Lube oils and others in Krishnapatnam Gram panchayath, Muthukur Mandal, SPSR Nellore District. Presently, Adani Krishnapatnam Port Limited operates with 13 Berths, of which 9 No. of Berths are mechanized berths, 3 Berths are semi mechanized berths, and One Berth (L4) is Liquid Jetty dedicated to POL products. The google map showing the location of port and surrounding villages is shown below:



Google Map showing Port and its surrounding villages

6.2 Status of Permissions/clearances obtained by M/s AKPL

6.2.1 Environmental Clearances & CRZ clearances

Phase I

Environmental Clearance has been issued under the CRZ Notification 1991, vide No. 10-22/2005-IA-III on 26.07.2006 for development of Krishnapatnam Deep Water Port permitted for construction of 2 Nos. of Berths, one for handling Coal (6 MTPA) and the other for handling iron ore (18 MTPA).

As the MoEF&CC has incorporated the total length of the berth in Phase-1 as 850 meters consisting of 3 berths for the handling of 3 types of cargos while issuing EC for Phase- II and accordingly, the port obtained for amendment for 3 No. of Berths in total length of the Berth, i.e. 850m. Additional berth was for handling general Cargo (4 MTPA)

Phase II

Environmental and CRZ Clearance vide No. 11-62/2009-IA.III dated 13.11.2009, permitted for additional construction of 14 Nos. of Berths and additional cargo handling capacity of 44.3 MTPA (39 MTPA coal, 5 MTPA general cargo and 0.3 MTPA Liquid cargo (POL) products) plus 3.3 MTEUs/Annum container cargo.

Later, the Port has proposed a change of Cargo Mix without change of the overall quantity of the cargo capacity accorded in EC & CFE i.e. increase in coal handling (+6 MTPA) & Bulk Liquid Cargo (POL) (+2 MTPA) and reduction in Iron ore handling at port (-8 MTPA), with a change in the Cargo Handling and obtained CFE from the Board vide No. 633/APPCB/CFE/RO-NLR/HO-2010 order dt.10.02.2016.

Further, the Port again proposed a change of Cargo Mix without change of the overall quantity of the cargo capacity accorded in EC & CFE i.e. increase in the Bulk liquid cargo (POL) (+2 MTPA) and reduction in Iron ore handling at port (-2 MTPA), with a change in the Cargo Handling and obtained CFE from the Board vide 633/APPCB/CFE/RO-NLR/HO-2010 order dt.22.02.2018.

Phase III

Environmental and CRZ Clearance vide No. 10-18/2016-IA.III dated 11.01.2021, permitted for additional construction of 16 Nos. of Berths (including 3 jetties for liquid cargo) + 3 Single Buoy Moorings and additional cargo handling capacity of 150.2 MTPA plus 1.1 MTEUs/Annum container cargo. M/s. AKPL proposed to establish the facilities in the phase III expansion in a phased manner, and cargo handling will also be increased gradually over a period of 10 years.

Later, 4.3 MTPA Liquid cargo and 1.3 MTEUs/ Annum container cargo was dropped due to expiry of EC validity period vide. Order No: 633/APPCB/CFE/RO-NLR/HO/2010 dated 25.02.2021.

6.2.2 Consent under Air & Water and Authorisation under H & OW rules

The APPCB issued a combined CTO order dt:11.11.2022 which is valid upto 31.08.2027

Table 1: Summary of Capacities of Cargo permitted by MoEF & CC and APPCB

S. No.	Details	Phase I permitted by MoEF&CC	Phase II permitted by MoEF&CC	Phase III permitted by MoEF&CC	Total of Phase I, II & III after Amendments	Permitted by APPCB
1	No of Berths	3	14 (13 + 1 POL berth) (Additional)	16 (includes 3 jetties for liquid cargo) + 3 Single Buoy Moorings (Additional)	28 Berths (including 3 Nos. of handling Liquid cargo) + 3 Single Buoy Moorings (SBM)	13 (12 + Liquid Jetty L4)
2	Coal	6 Million Tons/ Annum	39 Million Tons/ Annum (Additional) + 6 Million Tons/ Annum, due to change in cargo mix (Amendment)	88 Million Tons/ Annum (Additional)	139 Million Tons/ Annum	46 Million Tons/ Annum
3	Iron Ore	18 Million Tons/ Annum	-10 Million Tons/ Annum due to change in cargo mix (Amendment)	-	8 Million Tons/ Annum	8 Million Tons/Annum
4	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others)	4 Million Tons/Annum	5 Million Tons/Annum (Additional)	10.5 Million Tons/Annum (Additional)	19.5 Million Tons/Annum	14 Million Tons/Annum
5	Liquid Cargo (POL, LNG, LPG, Chemical products)	-	0.3 Million Tons/Annum + 4 Million Tons/ Annum, due to change in cargo mix (Amendment)	51.7 Million Tons/Annum (Additional) -4.3 Million Tons/ Annum, due to expiry of EC validity period (Amendment)	51.7 Million Tons/Annum	10 Million Tons/Annum

6	Container Cargo	-	3.3 MTEUs/Annum	1.1 MTEUs/Annum (Additional) -1.3 MTEUs/Annum , due to expiry of EC validity period (Amendment)	3.1 MTEUs/Annum	2.0 MTEUs/Annum
Total		28 Million Tons/Annum Non-container cargo	44.3 Million Tons/Annum Non-container cargo + 3.3 MTEUs/Annum container cargo	150.2 Million Tons/Annum Non-container cargo +1.1 MTEUs/Annum container cargo	218.2 Million Tons/Annum Non-container cargo +3.1 MTEUs/Annum container cargo	78.0 Million Tons/Annum Non-container cargo + 2.0 MTEUs/Annum container cargo

Table 2: Cargo handled by M/s. AKPL during April 2024 to January 2025

S. No.	Products/Line of Activity	Consented Quantity	Actual Quantity
1.	Coal	46 Million Tons/ Annum	34.14 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/Annum	4.13 Million Tons/ Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others)	14 Million Tons/Annum	7.28 Million Tons/ Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products)	10 Million Tons/Annum	0.98 Million Tons/ Annum
5.	Container Cargo	2.0 Million TEUs/A	0.33 Million TEUs/A
	Total	78.0 Million Tons/A Non-container cargo + 2.0 Million TEUs/A container cargo	46.53 Million Tons/A Non-container cargo + 0.33 Million TEUs/A container cargo

Table 3: The details of individual berth and cargo handled from April 2024 – January 2025

Berth No	Cargo Type	Quantity	Type of loading/unloading system
L4	HSD	0.75	Pipelines
	Oil	0.16	
	LPG	0.08	
N1	Container	0.33	Mechanized
N2	Container	0	Mechanized
N3	Barites	0.16	Semi mechanized
	Gypsum	1.02	
	Flyash	0.08	
	Limestone	2.31	
N4	Granite	0.75	Fully Mechanized
	Project cargo	0.01	
	Laterite	0.06	
	Quartz	0.01	
	Fertilizer	1.28	
N5	Coal	2.65	Semi Mechanized
N6	Coal	12.04	Fully Mechanized
N7	Coal	8.69	Fully Mechanized
N8	Coal	10.16	Fully Mechanized
S4	Coal	0.60	Semi Mechanized
NW1	Cement	0.16	Fully Mechanized
	OIL	0.52	
NW2	Iron ore	4.13	Fully Mechanized
NW3	Feldspar	0.1	Fully Mechanized
	Oil	0.82	

* All values are in MMT except container cargo which is measured in MTEUs

6.3 Complaints received against the port and action taken in past:

- (i) CPCB and APPCB have received several complaints against M/s. AKPL from Sh. V Srikanth, Sh. Pamanji Venkateswarlu, Sh. S. Venkateswarlu and Sh. Bonigi Rangaiah regarding air pollution due to handling of coal during the year 2023 and 2024.
- (ii) In 2023, Dr Suresh Babu. P. Scientist-D, MoEF&CC, IRO, Vijayawada and Sh. Ch. Rajasekhar, EE, APPCB, Regional office, Nellore inspected the M/s. Adani Krishnapatnam Port Limited and surroundings on 06.10.2023 and 07.10.2023. Based on the observations of the officials, the issue was placed before the Monitoring (Task Force) Committee Meeting of the A.P. Pollution Control Board on 06.12.2023. After a detailed review, the Committee recommended issuing directions to the Port. Accordingly, the APPCB issued directions to M/s. Adani Krishnapatnam Port Limited,

Krishnapatnam, SPSR Nellore District, under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, and amendments thereof, for timely compliance. The latest compliance status of the directions issued dated 14.12.2023 is enclosed as **Annexure-2**.

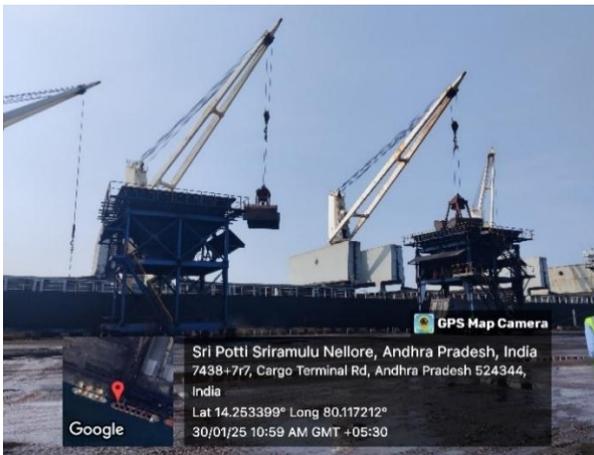
- (iii) A complaint letter dated 20.02.2024 from Shri. Bonigi Rangaiah was addressed to the Registrar, Hon'ble National Green Tribunal, New Delhi. Hon'ble NGT Principle Bench registered the matter as O.A. No. 759/2023 (PB) and constituted a Joint Committee to verify the factual position and suggest appropriate remedial action vide Order dated 22.01.2024. Further, the case was transferred to the Southern Zone and renumbered as 69/2024 (SZ). The Joint Committee formed in O.A. No. 759/2023 (PB) had interacted with the complainant. Shri. Bonigi Rangaiah appeared before the Joint Committee along with an associate Sri Vedicherla Srikanth, i.e., the complainant in the present case. Shri. Bonigi Rangaiah informed that he was unaware of the contents of the letter dated 20.02.2024 and he withdrew the complaint unconditionally stating that the port has taken measures of the directions issued by the APPCB and submitted a representation to the Joint Committee. The Joint Committee submitted its report to Hon'ble NGT and has recommended various measures. The compliance status of recommendations is enclosed as **Annexure-3**.

7.0 Field Observations of Joint Committee

- a. The joint Committee had discussion with Representatives of M/s AKPL and reviewed the status of compliance made w.r.t conditions given in EC and CRZ. Detailed status of compliance against the conditions imposed in the EC and CRZ clearances are enclosed at **Annexure-4**.
- b. Conditions imposed in Consents under Air & Water Act were also discussed. Detailed status of Compliance/violations against conditions imposed in the CFO & H&OWA are enclosed at **Annexure-5**.
- c. M/s. AKPL established mechanized and closed operations associated with the mist sprinkling system to prevent fugitive emissions in fully mechanized berths namely N6, N7 and N8. Transverse points are provided with a mist sprinkling system to prevent

fugitive emissions. Dust suppression systems are provided at Hoppers, discharge/feeding points of belt conveyors and at the transfer tower.

- d. The Mechanical Dust Suppression System (MDSS) is equipped with cannons to spray water jets that form a blanket of mist. The mist captures the dust emissions that become heavier and settle down.
- e. During inspection, unloading and loading operation of coal was in progress at Berth No. N6, N7, and N8. The operation was fully mechanized, however housekeeping in the berth areas where coal handling required to be improved.
- f. The coal is stored in the designated coal stack yards. The coal heaps have been formed up to a height of 10 meters and are kept wet by sprinklers to prevent fugitive emissions.



Mechanized system for loading of coal into dumpers



Mist sprinkling system at yards to prevent fugitive emissions

- g. M/s. AKPL operating Stacker cum re-claimers for loading and unloading the coal. Mist sprinklers are provided to prevent fugitive emissions. Coal is loaded onto the railway wagons by a mechanical loading facility and properly covered prior to transportation.
- h. The unit has established 27 truck tarpaulin covering stations to ensure all outbound cargo trucks are covered with tarpaulin and tightened with rope to avoid transit spillages. Outbound cargo rakes are also covered with tarpaulin and tightened with rope to avoid transit spillages.



Mechanized system for loading of coal into wagons



Truck tarpaulin covering station

- i. Deploys 2 heavy-duty sweeping machines for cleaning berths, backup areas and roads. The unit has 8 tractor mounted hydraulic sweeping machines for cleaning roads, warehouse areas, and container yards. The unit also have Dust Suppression System (DSS) Tankers and cannon-mounted tankers to sprinkle water on haul roads and yards to arrest the dust caused by vehicular movement. However, during inspection joint committee observed that only few machines were in operation and significant amount of coal dust was deposited on roads and surrounding trees in the port premises. The committee also observed that the tractor-mounted sweeping machines were not effective and need to be replaced.
- j. The unit has provided the truck tyre washing facility in north and south side to ensure that all outgoing cargo-carrying truck tyres are properly cleaned before leaving the port premises.
- k. The unit has provided the wind shields of length 400 m upto the height of 14 m along the boundary of the port. Further, 1.8 km from wind shield Krishnapatnam village is located. In between, a 600 m wide mangrove area and a 40 m greenbelt have been developed. However, during inspection, it was observed that wind shields are damaged and need to be replaced.



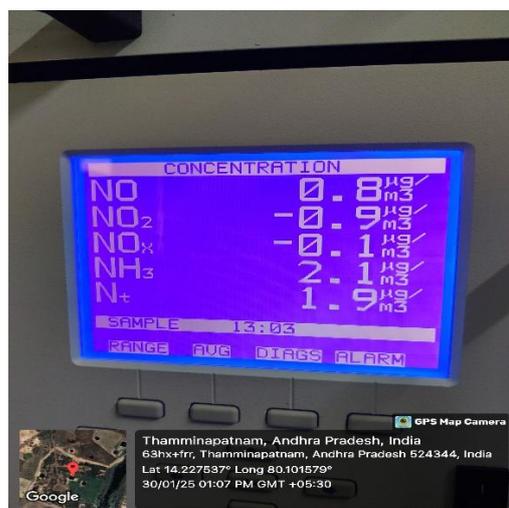
Truck tyre wash facility

Damaged wind shields towards
Krishnapatnam village

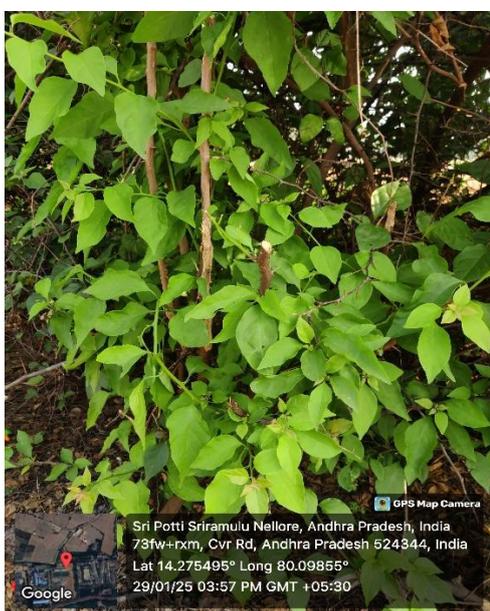
1. The unit has 3 No. of CAAQM stations to measure the parameters $PM_{2.5}$, PM_{10} , SO_2 , NO , NO_2 , CO located at CVR Amenities Complex, Themminapatnam Village and Krishnapatnam Village and connected to the Andhra Pradesh Pollution Control Board (APPCB) website. Recently, port has installed 2 new CAAQM stations to monitor $PM_{2.5}$ and PM_{10} . However, the newly installed sensor based CAAQM instruments are not in line with conventional CAAQM instruments and do not comply with CPCB-approved technology and need to be replaced.
- m. During inspection, committee observed that CAAQM station are not working properly as CAAQM station located at Themminapatnam village was showing negative values of NO_2 and NO_x . The analysis of data also shows that on many occasion the value of $PM_{2.5}$ was observed to be greater than PM_{10} indicating improper calibration of the CAAQM stations.



Newly installed CAAQM Station

CAAQM Station at Themminapatnam
Village

- n. The unit is operating two Sewage Treatment Plants of 500 KLD and 40 KLD respectively. The treated water is used for greenbelt development, and STP sludge is used as manure.
- o. In total, 516.6 acres green belt has been developed and maintained within the port premises. The port is maintaining 100 m-wide greenbelts along the periphery and 20 m- wide greenbelt around the coal stack yards. Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east side.
- p. During the inspection, the Committee members visited the nearby villages and couldn't find any deposition of coal ash on the plants and trees in the villages.



Trees located at Chalivendra Village

- q. **Observations of Joint Committee w.r.t to issues raised in the Hon'ble NGT order dated 19.12.2024 are tabulated below**

Issues	Field observation of the Joint Committee
The activities relate to import, storage and transportation of coal in dry and windy conditions inevitably resulting in dust drifting into surrounding villages	<ul style="list-style-type: none"> M/s AKPL has the infrastructure to handle coal, which is a major cargo. They have provided mechanical unloading facilities, conveyor belts, mobile hoppers, conveyor belts, stackers/reclaimers, etc. Transverse

	<p>points are provided with a mist sprinkling system to prevent fugitive emissions.</p> <ul style="list-style-type: none"> • During inspection, unloading and loading operation of coal was in progress at Berth No. N6, N7, and N8. The operation was fully mechanized and no fugitive emissions were observed. • M/s. AKPL is storing the coal in the designated coal stack yards. The coal heaps have been formed up to a height of 10 meters and are kept wet by sprinklers to prevent fugitive emissions.
<p>The spillages during course of handling i.e. loading, unloading, storage and transportation of coal is falling on the road and dumping yards transformed in powder form thereby fine dust emissions generation, during vehicle movement form dust clouds added with dry and windy conditions resulting in dust drifting into the rural area in the vicinity of the said port and also the area where the vehicles move.</p>	<ul style="list-style-type: none"> • As per the APPCB directions dated 14.12.2023, M/s AKPL increased the dust suppression measures, such as extensive road sweeping by deploying additional road sweeping machines, and increased the MDSS operations. Port has truck tyre washing facility in the north and south side to ensure that all outgoing cargo-carrying truck tyres are properly cleaned before leaving the port premises. • M/s. AKPL is in the process of providing MDSS at South Berth and South coal stacking yards. The installation is in progress and is expected to be completed by 31.04.2025. • M/s. AKPL has provided 12 truck mounted sprinklers, 3 Nos. of heavy duty atomized sprayers, 2 Nos. heavy duty sweeping machine and 8 Nos. of tractor mounted hydraulic broom sweeping machines. The tractor-mounted sweeping machines were not effective and need to be replaced.

<p>Inhalation of dust particles causes health hazards to the local people.</p>	<p>The committee checked the health data of last 3 years and interacted with the Doctor of Adani Chikitsalayam (Primary Health Centre) situated at R&R colonies, Muthukur, SPSR Nellore District. He informed that 4 nos of respiratory cases were recorded in the last 3 years.</p>
<p>The various environmental norms and conditions of environmental clearance and consent are being violated by the Port management in handling of the above material.</p>	<p>Non-compliances/violations of EC and CRZ clearances are as below:</p> <ul style="list-style-type: none"> • PP is required to establish a well-equipped Environmental Laboratory with standard equipment and qualified manpower for undertaking in-house monitoring of various environmental parameters. • PP needs to submit a detailed water balance sheet along with details of rainwater harvested, vis-à-vis utilized. • PP needs to erect more number of display boards clearly marking mangrove preservation/ conservation areas with details of area and plant details. • PP needs to submit the latest Shore Line Stability report conducted by reputed organizations like National Institute of Ocean Technology (NIOT) as the submitted reported was of 2018. • PP needs to submit a plan for the management of temperature differences between intake waters and discharge waters and to share the implementation status. • PP needs to install rooftop solar panels and solar lights in the port premises even though PP is currently sourcing the power from renewable sources.

	<ul style="list-style-type: none"> • PP needs to submit a detailed marine biodiversity conservation and management plan along with budgetary allocation to the Ministry. • PP needs to improve housekeeping in the coal handling berth areas. <p>The port has taken steps to comply with all the conditions imposed in the Schedule-B of CTO order dated 11.11.2022 except one condition that the unit is not maintaining and calibrating the CAAQM stations properly as some of the parameters are showing negative values.</p>
<p>For sprinkling of water the port management is relying on private water suppliers who are extracting water illegally from the ground water without any permission from the Competent Authorities</p>	<ul style="list-style-type: none"> • M/s. AKPL is not drawing any ground water. Currently, the port is withdrawing 1000 KLD of water from Muthukur Reservoir and 4000 KLD of water from Nakkalakalava drain. The agreement copy is enclosed as Annexure-6. • The port is also purchasing the water from outside through tankers as a part of CSR which is treated in RO plant and supplied to nearby villages.
<p>Even after the lapse of over and above 25 years, 33% green belt was not formed as on date – the existing plantation is less than 2% consisting of normal species which are not suitable for the particular climatic zone presently existing at the Adani Krishnapatnam Port</p>	<p>M/s. AKPL had developed total of 516.6 acres (9% of total land area) greenbelt in the port premises.</p>
<p>Absence of wind shields, plantation, overloading of transport vehicles/wagons, absence of</p>	<ul style="list-style-type: none"> • M/s. AKPL has provided the wind shields of length 400 m upto the height of 14 m along the boundary of the port. Further, 1.8 km from

<p>tarpaulin, sprinklers, remote controlled AAQ management monitored stations are having its own share in the high density of pollution</p>	<p>wind shield Krishnapatnam village is located. In between, a 600 m wide mangrove area and a 40 m greenbelt have been developed. However, during inspection, it was observed that wind shields are damaged and need to be replaced.</p> <ul style="list-style-type: none">• M/s. AKPL has developed 516.6 acres of green belt in the port premises. Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east side.• M/s. AKPL has established 27 no. of truck tarpaulin station to ensure that outbound cargo trucks are covered with tarpaulin and tightened with rope to avoid transit spillages till the truck reaches the destination.
---	--

8.0 Status of Ambient Air Quality:

M/s. AKPL has installed 5 CAAQM stations, the details are as follow:

- i. CAAQM 1 station at the CVR Amenities Complex is located 1.4 km northwest from the center of port operation.
- ii. CAAQM 2 station at the Thamminapatnam village is located 3 km southwest from the center of port operation.
- iii. CAAQM 3 station at the Krishnapatnam village is located 3 km north from the center of port operation.
- iv. 2 new CAAQM stations, one each at North and South sides of the port.

The analysis of data of CAAQM stations for PM_{2.5}, PM₁₀, SO₂, NO₂ and NH₃ for the month of April –June 2024 and Nov-Jan 2025 are as below:

CAAQM 1 (Location - CVR Amenities Complex)							
Parameter	Month	April 2024	May 2024	June 2024	November 2024	December 2024	January 2025
PM_{2.5}	Minimum	1.45	2.42	2.21	3.36	11.84	19.14
	Average	13.13	10.69	10.05	14	31.98	34.17
	Maximum	42.48	34.21	27.41	30.95	77.27	43.25
PM₁₀	Minimum	11.45	3.25	1.71	3.03	11.25	11.98
	Average	35.42	25.95	19.47	33.20	42.60	37.10
	Maximum	70.04	67.37	84.59	62.4	91.17	55.13
SO₂	Minimum	6.91	8.34	8.64	11.32	9.03	9.16
	Average	7.84	8.99	9.1	15.10	13.12	10.57
	Maximum	10.14	16.22	10.27	34.27	21.32	16.48
NO₂	Minimum	8.84	8.47	10.22	9	8.1	8.87
	Average	16.14	15.67	17.71	13.94	12.58	17.64
	Maximum	22.89	24.51	26.71	33.74	18.59	27.7
NH₃	Minimum	4.53	6.01	8.89	5.24	5.41	6.89
	Average	12.63	10.05	18.96	6.96	11.65	13.83
	Maximum	20.3	21.21	35.83	9.74	19.79	18.87
CAAQM 2 (Location - Thamminapatnam Village)							

Parameter	Month	April 2024	May 2024	June 2024	November 2024	December 2024	January 2025
PM _{2.5}	Minimum	0.22	0	0.05	0	7.44	26.66
	Average	12.29	13.08	9.19	15.11	24.52	32.88
	Maximum	43.3	55.96	38.01	34.51	34.91	48.55
PM ₁₀	Minimum	0.9	0.01	0	0	4.35	23.58
	Average	25.91	23.17	21.94	16.71	36.60	54.74
	Maximum	60.79	87.52	71.29	39.71	74.2	77.19
SO ₂	Minimum	9.62	1.17	9.93	12.69	5.07	5.57
	Average	10.12	9.09	11.38	14.43	10.38	6.20
	Maximum	11.72	213.9	12.68	22.65	15.61	8.35
NO ₂	Minimum	0	0.43	2.21	7.18	1.86	0.44
	Average	3.78	6.87	10.91	15.42	9.73	4.38
	Maximum	20.17	39.23	57.38	25.22	20.69	8.89
NH ₃	Minimum	3.85	2.05	6.64	0	0	0.3
	Average	13.7	8.51	13.11	1.46	1.81	1.51
	Maximum	70.13	13.32	30.16	24.65	6.37	4.98
CAAQM 3 (Location - Krishnapatnam Village)							
Parameter	Month	April 2024	May 2024	June 2024	November 2024	December 2024	January 2025
PM _{2.5}	Minimum	0.15	0	0	16.71	17.15	28.5
	Average	13.38	25.74	5.07	29.53	31.87	34.92
	Maximum	54.12	80	26.61	47.24	53.06	48.55
PM ₁₀	Minimum	3.27	0.64	11.27	0	0.1	22.84
	Average	38.84	28.15	25.06	33.75	37.81	50.41
	Maximum	258.41	81.86	131.24	78.25	80.17	75.45
SO ₂	Minimum	10.88	10.55	10.52	7.98	9.77	10.01
	Average	12.29	11.53	11.6	11.02	11.65	11.53
	Maximum	19.95	13.74	13.47	17.92	26.15	14.26
NO ₂	Minimum	1.46	2.59	6.17	13.25	0.29	7.03
	Average	7.1	8.3	12.43	27.82	10.06	9.63
	Maximum	26.93	22.39	24.61	48.59	14.9	14.74

NH₃	Minimum	12.58	15.93	18.64	10.51	0	0
	Average	23.15	29.18	30.05	42.65	3.62	2.21
	Maximum	53.56	63.37	41.68	73.95	12.86	7.14

All values are in $\mu\text{g}/\text{m}^3$.

8.1 Observation based on analysis of CAAQM data:

- i. At CAAQM 1 station, 25% of the data corresponding to PM_{2.5} and PM₁₀ were invalid. On many occasion the value of PM_{2.5} was observed to be greater than PM₁₀ indicating improper calibration of the CAAQM station. Occasional exceedance of PM_{2.5} was observed in the month of December 2024.
- ii. At CAAQM 2 station, 15% of the data corresponding to PM_{2.5} and PM₁₀ were invalid. On many occasion the value of PM_{2.5} was observed to be greater than PM₁₀ indicating improper calibration of the CAAQM station. Occasional exceedance of SO₂ was observed in the month of May 2024.
- iii. At CAAQM 3 station, 25% of the data corresponding to PM_{2.5} and PM₁₀ were invalid. On many occasion the value of PM_{2.5} was observed to be greater than PM₁₀ indicating improper calibration of the CAAQM station. Occasional exceedance of PM₁₀ was observed in the month of April 2024.
- iv. In general, only a 10% invalid data is allowed due to instrument failure, calibration issues, or other technical reasons. However, at all CAAQM stations more than 10% data corresponding to PM_{2.5} and PM₁₀ were invalid and found poor operation and calibration of instruments.

9.0 Committee interaction with Applicant Shri V. Srikanth

The Joint Committee visited the residence of the complainant i.e. Shri V. Srikanth, and interacted with him regarding the grievance made in the letter dated 11.07.2024. After the interaction, it was understood that he was unaware of the representation made to the Hon'ble NGT. He informed the Joint Committee that he had not made the complaint and that the signature on the letter dated 11.07.2024 was not his. The representation submitted by the complainant during the interaction is enclosed as **Annexure-7**.



Discussions with complainant Sh. V. Srikanth

10.0 Overall Observations and Conclusions of Joint Committee:

- The unit M/s. Adani Krishnapatnam Port Limited was in operation during the Inspection of Joint Committee.
- The unit is handling Coal, Iron Ore and other cargo Fertilizers, granites, Edible Oil, Lube oils and others. Presently, AKPL operates with 13 Berths, of which 9 No. of Berths are mechanized berths, 3 Berths are semi mechanized berths, and One Berth (L4) is Liquid Jetty dedicated to POL products, as mentioned in Table 3.
- The unit is having environmental and CRZ clearance from MoEF&CC. The major non-compliances observed w.r.t conditions of EC and CRZ clearances are poor housekeeping in the coal handling berth areas, non-establishment of a well-equipped Environmental Monitoring Laboratory, non-submission of detailed marine biodiversity conservation and management plan, latest Shore Line Stability report and rainwater harvesting details, inadequate display boards marking mangrove preservation/conservation and non-installation of rooftop solar panels and solar lights in the port premises.
- The unit is having valid integrated consent under Water & Air and Authorization under H&OW Rule 2016. It is observed that the port has taken steps to comply with all the conditions imposed in the Schedule-B of CTO order dated 11.11.2022

except one condition that the unit is not maintaining and calibrating the CAAQM stations properly as some of the parameters are showing negative values.

- APPCB has issued directions dated 14.12.2023 to M/s. AKPL for timely compliance. The major non-compliances observed are non-submission of time bound action plan for mechanization of south berths and non-installation of fixed dust separation systems (MDSS) at South berth, which is currently under progress. In addition, the unit has not submitted action plan to treat the sewage generated from Nellore Municipal Corporation to utilize for dust suppression system in the port, as stipulated in the directions dated 14.12.2023.
- The various shortcomings observed by the Joint Committee during Inspection are as follows:
 - i. Deposition of significant amount of coal dust on roads and surrounding trees in the port premises
 - ii. Ineffective tractor-mounted sweeping machines
 - iii. Damaged wind shields in the coal storage yard
 - iv. As per the earlier committee recommendation, additional CAAQM stations are required to be installed to take swift measures in case of increase in PM levels. M/s AKPL installed 2 new sensor based CAAQM stations which are not in line with conventional CAAQM instruments.
 - v. Improper calibration and maintenance of the already existing 3 CAAQM stations
 - vi. Poor housekeeping in the coal handling berth areas
- The Joint Committee visited the residence of the complainant Shri V. Srikanth, and interacted with him regarding the grievances made in the letter dated 11.07.2024. The complainant informed that he had not made the complaint and signature on the letter dated 11.07.2024 doesn't belong to him. Shri V. Srikanth has also submitted a written representation.
- The Joint Committee noted that, earlier a similar complaint was made by Shri. Bonigi Rangaiah. Hon'ble NGT Principle Bench registered the matter as O.A. No. 759/2023 (PB) and constituted a Joint Committee vide Order dated 22.01.2024. As per the report submitted by the then Joint Committee, it is observed that Shri. Bonigi Rangaiah appeared before the Joint Committee along with an associate Sri Vedicherla Srikanth,

i.e., the complainant in the present case. Shri. Bonigi Rangaiah informed that he was unaware of the contents of the complaint and he withdrew the complaint unconditionally stating that the port has taken measures of the directions issued by the APPCB.

11.0 Recommendations of the Joint Committee:

Based on the field observations made during joint committee visit, following recommendations were suggested by the committee for better control of fugitive emissions during loading & unloading operations as well as transportation of goods from Berth to Storage yard and storage yard to outside of the premises;

- (i) To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.
- (ii) To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.
- (iii) To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.
- (iv) To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report.
- (v) To take steps to provide adequate display boards marking mangrove preservation/conservation.
- (vi) To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area.
- (vii) To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.
- (viii) To replace the newly installed sensor based CAAQM monitoring stations with Conventional CAAQM instruments.

- (ix) To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.
- (x) To ensure that water supplied through tankers by private suppliers is from authorized sources.
- (xi) To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.
- (xii) To improve the housekeeping in the coal handling berth areas.

By considering the above facts and observations of the joint committee, the Hon'ble Tribunal may pass appropriate orders(s)/ direction(s) as deemed fit.

Dr. Murali Krishna Chimata

Dr. Murali Krishna Chimata
Scientist-E, MoEF&CC Sub Office,
Vijayawada.

K. Venkata Reddy

Sh. K. Venkata Reddy
Spl Deputy Collector,
Revenue Department, SPSR Nellore
District.

Narinder Ashok

Sh. N Ashok Kumar
EE, Regional Office, Nellore,
APPCB.

H. D. Varalaxmi

H. D. Varalaxmi
Regional Director,
CPCB, Chennai.

Item No. 5

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1313/2024

V. Srikanth

Applicant

Versus

State of Andhra Pradesh & Ors.

Respondent(s)

Date of hearing: 19.12.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered in exercise of *suo moto* jurisdiction in view of the law laid down in "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897, on the basis of a letter petition dated 11.07.2024 sent by V. Srikanth S/o Shri Narayana R/o Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh.

2. The complainant has said that Adani Krishnapatnam Port in District Nellore is handling large cargo of Coal apart from other products. The activities relate to import, storage and transportation of coal in dry and windy conditions inevitably resulting in dust drifting into surrounding villages. The spillages during course of handling i.e. loading, unloading, storage and transportation of coal is falling on the road and dumping yards transformed in powder form thereby fine dust emissions

generation, during vehicle movement form dust clouds added with dry and windy conditions resulting in dust drifting into the rural area in the vicinity of the said port and also the area where the vehicles move. Inhalation of dust particles causes health hazards to the local people. The various environmental norms and conditions of environmental clearance and consent are being violated by the Port management in handling of the above material. For sprinkling of water the port management is relying on private water suppliers who are extracting water illegally from the ground water without any permission from the Competent Authorities and therefore various environmental laws are being violated by the management of said port.

3. In our view a substantial question relating to environment has arisen out of the implementation of the enactments mentioned in Schedule I of the NGT Act, 2010, but before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a joint Committee comprising Andhra Pradesh State Pollution Control Board (hereinafter referred to as 'State PCB'); Central Pollution Control Board (hereinafter referred to as 'CPCB'); District Magistrate, Nellore; and Regional Officer, integrated Regional office Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEF&CC), Andhra Pradesh.

4. CPCB shall be nodal authority for coordination and compliance.

5. The above committee shall examine the complaint, visit the site, collect relevant information, interact with the stake holders and submit a factual report within two months.

6. A copy of this order along with copy of complaint be sent to State PCB, CPCB, District Magistrate, Nellore and MoEF&CC, Andhra Pradesh by email for compliance.

7. List on 27.02.2025.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

December 19, 2024
Original Application No. 1313/2024
A

Annexure-2

Compliance status of the industry with directions issued by the Board vide order dated. 14.12.2023.

Sl. No	Direction	Present compliance status
1	The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months	<p>Yet to comply.</p> <p>M/s. AKPL sending the coal to the 3 nos of power plants existing at Muthukur Mandal through North side by mechanized closed coal conveyor system.</p> <p>There are 2 nos of thermal powers plants existing towards South side of the AKPL, namely M/s. Jindal Power Limited (Simhapuri) & M/s. Meenakshi Energy Limited (Vedanta power). Both power plants are operating at low capacities / operating intermittently.</p> <p>M/s. AKPL informed that they have conducted meeting with the above power plants on 08.08.2024, regarding mechanization of South berth to send coal to their thermal power plants and it will take at about 6 months time to enter MOU; thereafter, it will take 24 months for execution.</p>
2.	The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo.	<p>Yet to Comply.</p> <p>Works pertaining to installation of fixed dust separation systems (MDSS) is under progress and about 70% of works completed. The port authorities informed that it will be commenced by April,2025.</p>

3.	The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.	<p>Complied.</p> <p>M/s. AKPL mechanised coal handling Berths by providing the following:</p> <ul style="list-style-type: none"> • Hooded conveyor for transferring dusty cargo. • Mist sprinkling system at transfer points. • Dust suppression systems at hoopers, discharge/feeding points of belt conveyors. • stacker cum reclaimers for loading and unloading of coal with mist sprinklers. • mechanical loading facility for railway wagons. <p>Further, M/s. AKPL also provided MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor-mounted hydraulic broom sweeping machines.</p>
4.	The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road- sweeping machines in consultation with RO, Nellore.	<p>Complied.</p> <p>M/s. AKPL provided 8 Nos tractor-mounted hydraulic broom sweeping machines.</p> <p>In addition to the above, 2nos of heavy-duty sweeping machines are provided for effective sweeping of roads, berths and operational areas in the port premises.</p>
5.	The port shall ensure to provide cover to trucks carrying the coal from berth to destination.	<p>Complied.</p> <p>Provided provision of 28nos at a time to cover the trucks carrying coal with tarpaulin.</p>
6.	The port shall expedite to provide a truck wheel wash facility on the Southside	<p>Complied.</p> <p>The port provided truck wheel wash facility to clean all outgoing trucks on the Southside by using advance automatic sensor-based technology with oil skimmer & separator from washed water, recycling & reusing provision.</p>

7.	The port shall provide STP to cater the domestic waste water generated at South berths.	<p>At the South berth, only 20 employees work in shifts, and 4 toilets were provided. The estimated sewage generation is 0.8 KLD, which is routed to the Septic tank.</p> <p>Hence, M/s. AKPL requested to withdraw this condition.</p>
8.	The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.	<p>Complied.</p> <p>M/s. AKPL mechanised coal handling Berths by providing the following:</p> <ul style="list-style-type: none"> • Hooded conveyor for transferring dusty cargo. • Mist sprinkling system at transfer points. • Dust suppression systems at hoopers, discharge/feeding points of belt conveyors. • stacker cum reclaimers for loading and unloading of coal with mist sprinklers. • mechanical loading facility for railway wagons. <p>Further, M/s.AKPL also provided MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor-mounted hydraulic broom sweeping machines.</p>
9.	The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore	<p>Complied.</p> <p>M/s. AKPL has installed 3 nos of CAAQM stations and connected to APPCB server.</p> <p>In addition to the above 3 nos of CAAQM stations, 2 nos of sensor based CAAQM stations installed and instead of sensor based, the port shall install conventional CAAQM stations.</p>

10.	The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.	<p>Complied.</p> <p>M/s. AKPL taken the following measures to contain the air borne dust emissions from stock yard/zone wise and during unloading and handling of dusty cargo at berth front.</p> <ul style="list-style-type: none"> • Provided mist sprinkling system at Hoppers, Transfer Towers & stack yards. • Provided MDSS at all yards, including coal and iron ore storage areas, to suppress dust during the stacking of cargo in yards. • Ensure all outgoing cargo- carrying trucks and wagons are fully covered with tarpaulin and tightened with rope to avoid fugitive emissions/spillage. • Provided truck-mounted sprinklers, heavy-duty Atomized Sprayers, and Tractor hydraulic broom-mounted sweeping machines to suppress dust and prevent air-borne fugitive dust emissions due to vehicle movement. • Provided 2 No. of additional heavy-duty sweeping machines.
11.	The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources.	Complied.
12.	The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port	Yet to comply.
13.	The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.	Complied.

NawudhuAsale
ENVIRONMENTAL ENGINEER
APPCB, RO, NELLORE

Compliance status w.r.t to Joint Committee recommendations in the O.A. No. 69/2024(SZ).

S.no.	Recommendation	Compliance Status
1.	To expedite the dust control measures as per the timelines submitted to the APPCB.	<p>Environmental Control Measures at South side:</p> <ul style="list-style-type: none"> a. Presently, AKPL deployed Road sweeping machines to control dust at appropriate places. b. Dust Suppression System (DSS) tankers fitted with pressure pumps to suppress the dust emissions at yards and progressively increased water sprinklers & other required dust containment / suppression measures to mitigate the dust emissions on vehicular movement during cargo evacuation. c. Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo handling capacity.
2.	To expedite the mechanization of the project and ensure completion in 2-3 years. Till then, extensive dust suppression measures shall be taken by installing MDSS as per the direction of APPCB. M/s AKPL shall take the lead and ensure the execution of the mechanization project at an early date.	<ul style="list-style-type: none"> • AKPL is in the process of providing MDSS at South Berth and South coal stacking yards. The installation is in progress and is expected to be completed by 31.04.2025 • Power Plants have been evaluating technically for Mechanization of Coal transport from AKPL, once technical evaluation is completed, AKPL will enter into MOU with Power Plants. • The mechanization of the cargo handling system would take a minimum time of 24 months to execute after obtaining consent from the power plants.
3.	To ensure the installation of dust suppression system at the south as per schedule, i.e., by December 2024	AKPL is in the process of providing MDSS at South Berth and South coal stacking yards. The installation is in progress and is expected to be completed by 31.04.2025.

4.	<p>To expedite the installation of the additional CAAQMS to take swift measures in case of an increase in PM levels. M/s. AKPL shall install additional CAAQM stations by the end of September 2024.</p>	<p>Presently, AKPL has established and operating 3 nos. of Continuous Ambient Air Quality Monitoring stations, appointed NABL Accredited laboratory to monitor Air Quality at 7 locations on monthly basis covering upwind & downwind directions. As per scientific Air modelling study report, additional 2 more CAAQM stations are installed in the port premises, one station at Northwest direction and second station at South direction.</p> <p>The newly installed CAAQM station are not as per the CPCB approved technology and AKPL has been asked to replace the CAAQM station with CPCB approved technology.</p> <p><u>Coordinates of new 2 CAAQM Stations:</u> Northwest side of the port 14°16'0.36"N & 80° 4'36.95"E.</p> <p>South side of the port 14°14'2.49"N & 80° 6'34.63"E.</p>
----	--	---



सत्यमेव जयते

भारत सरकार / GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
उप-कार्यालय, विजयवाड़ा / SUB-OFFICE, VIJAYAWADA

E-File No. SO/VIJ/EPA/EC-A/101/S-NLR-01/2025/46

14.02.2025

To

The Member Secretary,

Impact Assessment Division (Infrastructure Division)
Ministry of Environment, Forest and Climate Change,
Government of India, Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 110 003
E-mail: ad.raju@nic.in

Sub: Inspection Report of M/s. Adani Krishnapatnam Port Company Ltd, Andhra Pradesh—Reg

Sir/ Madam,

Please find attached Inspection Report of M/s. Adani Krishnapatnam Port Company Ltd, SPS Nellore District, Andhra Pradesh that has obtained Environmental Clearances / CRZ Clearances from the Ministry for Phase wise expansion of project vide EC/ CRZ No. 10-22/2005-IA-III dated 26.07.2006 (Phase-I), F. No. 11-62/2009-IA-III dated 13.11.2009 (Phase-II) and F. No. 10-18/2016-IA-III dated 11.01.2021 (Phase-3) with few Corrigendum's/ Amendments.

2. This project was inspected by the undersigned on 29.01.2025 along with Members of Hon'ble NGT Joint Committee constituted in OA No. 1313 of 2024 (Principal Bench) and during inspection, it was noted that this **PORT WAS IN OPERATIONAL PHASE.**

3. This issues with the approval of the Competent Authority.

Yours faithfully,

(Dr. Murali Krishna)

Additional Director (S)/ Scientist-E**Copy for Information and Necessary Action:**

- The Director, Monitoring Division** (IA), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh, New Delhi-110 003 (E-mail: moefcc-monitoring@gov.in)
- The Regional Director, CPCB**, 2nd Floor, 40-E, BSNL Building, TVK Industrial Estate, CIPET Road, Guindy, Chennai- 600 032 (E-mail: rdchennai.cpcb@gov.in)
- The District Collector**, Collectorate, Nellore, Andhra Pradesh- 524 001 (E-mail: collector-nlr@ap.gov.in)
- The Member Secretary**, Andhra Pradesh Pollution Control Board, Dr. YSR Paryavaran Bhawan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 560 007 (E-mail: membersecy@appcb.gov.in)
- The CEO, M/s. Adani Krishnapatnam Port Company. Post Bag No.1, Gopalpuram, Near Muthukuru, SPS Nellore District-524 344

(Dr. Murali Krishna)

Additional Director (S)/Scientist-E

Address: Green House Complex, Gopal Reddy Road, Vijayawada, Andhra Pradesh- 520 010

Office: 0866- 2419788 E-Mail: cm.krishna@gov.in & iro.vijayawada-mefcc@gov.in

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
SUB-OFFICE, VIJAYAWADA
ANDHRA PRADESH – 520 010

INSPECTION REPORT

E-File No: SO/VIJ/EPA/EC-A/101/S-NLR-01/2025

1	Name of the Project	Development and Expansion of Krishnapatnam Port (Phase-I, Phase-II and Phase-III) at SPSR Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd
2	Environmental Clearance Details	F. No. 10-22/2005-IA-III dated 26.07.2006 F. No. 11-62/2009-IA-III dated 13.11.2009 F. No. 10-18/2016-IA-III dated 11.01.2021
3	Address for Correspondence	To The Director and CEO M/s. Krishnapatnam Port Company. Post Bag No.1, Gopalpuram, Near Muthukuru SPS Nellore District-524 344
4	Date of visit for this Report	29.01.2025
5	Type of Project	Category 7 (e) Ports and Harbours

BRIEF OF THE PROJECT AND CURRENT STATUS:

M/s. Krishnapatnam Port (Now known as Adani Krishnapatnam Port Company Ltd) is located at 14°15'10" N Latitude and 80°08'05" E Longitude in Sri Potti Sri Ramulu (SPSR) Nellore District, Andhra Pradesh is developed by Krishnapatnam Port Company Ltd (KPCL) as an all-weather, deep water, multi-purpose port. The Phase I&II developments of Krishnapatnam Port comprising of 12 berths out of 17 approved berths with required marine infrastructure were developed in a designated land area of Ha. 1240 (3064 Acres) to cater to 68 MTPA of various types of cargo plus 2.0 MTEUsPA of container traffic. To cater to future traffic needs, KPCL has proposed to take up Phase III expansion of the port. The proposed phase III project comprising of 16 Berths including 3 jetties for liquid cargo and 3 SBM's in deep waters within Port Limits to cater 150.2 MTPA of various types of cargo plus 1.1 MTEUsPA of container cargo. The proposed expansion entail 60 million cum of dredging in soft soil, utilize 26 million cum of dredged sand for reclamation of low lying areas of port, stock pile 2 million cum on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cum of dredged spoil in the identified dredge disposal area of 56 km² beyond (-) 20 m contour. In view of the severe floods that have occurred in the Nellore region during 2015, in order to improve the discharge through Kandaleru Creek the GoAP also suggested cutting through the islands in the Creek. The Masterplan development as well as the proposed Phase-III expansion of Krishnapatnam Port envisaged training the meanders of the Kandaleru creek by forming a straight cut across the sand bar existing in the Kandaleru Creek within the port limits and develop the west dock with berths on both sides of the straight cut and reclaim the erstwhile meanders of the creek. The proposed proposal falls under 7(e), Category A as per EIA notification 2006. The overall cost of the project is RS.9,07,000 Lakhs.

The total area of the proposed project is 1094 Ha (Ae.2703). The project does not involve any land acquisition and R&R as the proposed project activities will be developed within the existing designated Krishnapatnam port facility. There is no diversion of forest land. The patches of mangroves around 7.128 Ha of area is falling in proposed Phase-III development area will be protected. The total area of the proposed project is 1094 Ha (Ae.2703). There is no Eco-sensitive Zone (ESZ) Protected Areas such as National Parks, Sanctuaries and Tiger Reserves etc. within the 10km radius of the project area.

Ch. P. Prudhvi Krishna

The proposed project site is located in the coastal area and attracts CRZ Notification, 2011. The CRZ Area details of the proposed project activities as per the revised layout of the Phase-III expansion of KPCL. Has been provided by institute of Remote Sensing, Anna University, which is an authorized agency for CRZ map preparation. The layout superimposed on CRZ map was done at 1:4000 scales. The proposed project was appraised by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and the recommendation was obtained vide Letter No.202/CRZ/IND/201930 dated 21.05.2020. The project site is located on the east coast alongside Bay of Bengal. The Kandaleru Creek and Upputeru creeks, Buckingham canal passes through the project site. The other surface water bodies in the study area include irrigation drains from agricultural fields, Sarvepalli reservoir and Govindapalli reservoir. The ephemeral drains inside the project site will not be distributed and culvers CED1 and CED 2 are proposed to be provided for the road and rail bridges over the drains without affecting their flow. The mangroves inside the Phase-III developmental area will be conserved and pipelines from the nearby drain are provided for tidal exchange. The kandaleru Creek will be straightened to develop the west dock. NIOT has studied the impacts of creek rerouting, and it was found that there is only slight change in the water level and no impact on flushing and tidal exchange due to the proposed development. The existing port facility has a water supply of 5 MLD which includes 1 MLD of water from Muthukur Reservoir provided by Government of Andhra Pradesh and 4 MLD of water from Nakkala Kalava irrigation drain provided by irrigation Department of Andhra Pradesh. The present Port facility (Phase-I and Phase -II developments) utilizes 2.5 MLD of water and the water requirement for the proposed Phase-III development is estimated to be 2.5 MLD. No groundwater will be extracted/utilized for the proposed project.

The port is proposed to install a Sewage Treatment Plant (STP) of capacity 700 KLD to treat the sewage and an Efficient Treatment Plant (ETP) of 300 KLD capacities to treat the wastewater from the Port. The treated wastewater will be utilized for greenbelt and dust suppression systems. Greenbelt is proposed in an area of 120 Ha along the port boundary and around the coal storage areas with native species. The proposed development would generate large scale direct and indirect employment for the local people in both the skilled and unskilled working class. Further there would be an improvement to the local infrastructure in the vicinity of the port through CSR. About 6200 people will get employment during the construction and operation phase. The proposed development will help in handling the increased cargo demand due to industrialization. The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained. A creek water monitoring program shall be implemented during the construction phase. The development of green belt by native species with consultation with the state forest department shall be ensured.

The proposed expansion entails 60 million cum of dredging in soft soil. As proposed, the PP shall utilize 26 million cum of dredged sand for reclamation of low-lying areas of port, stock pile 2 million cum on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cum of dredged spoil in the identified dredge disposal area 56 Km² beyond (-) 20 m contour. The impact of dredging on the marine environment should be monitored and necessary measures shall be taken priority basis if any adverse impact is observed NIOT will oversee for at least 5 years post project completion. Necessary financial assistance to be provided by project proponent to NIOT. The report of the same to be submitted to the regional office of MoEF&CC by project proponent. Marine ecological monitoring and its mitigation measures for protection of phytoplankton, zooplanktons, macrobenthos, estuaries, seagrass, algae, sea weeds, Crustaceans, Fishes coral reefs and mangroves etc. as given in the EIA-EMP Report shall be complied with in letter and spirit with the help of reputed organizations or individuals of national repute having knowledge in the said subject. Necessary financial assistance to be provided by project proponent. Continuous online monitoring of air and water covering the total area shall be carried out and the compliance report of the same shall be submitted along with the 6 monthly compliance reports to the regional office of MoEF&CC.

Ch. P. Venkatesh Krishna

This project was inspected on 29.01.2025 by the undersigned based on the directions of the Hon'ble NGT along with the Joint Committee members comprising representatives of District Collector, SPS Nellore; Regional Director, CPCB; Environmental Engineer, APPCB for ascertaining the actual status of compliance to Environmental Clearance (EC) and Consent Conditions vide Orders of Hon'ble NGT dated 19.12.2024 in OA No. 1313 of 2024 (Principal Bench, New Delhi). Accordingly, based on the documents made available during and after the inspection for establishing compliance with EC conditions by the PP and as verified during the physical inspection of the project site, an inspection report is prepared detailing point wise compliance with EC conditions (3 ECs issued on 26.07.2006 (Phase-1); 13.11.2009 (Phase-2) and 11.01.2021 (Phase-3)).

Since this being a Red-Category Deepwater Seaport project, PP is advised to ensure periodical conduct of Safety Audit /Trainings to Staff and Employees on aspects related to Safety, Disaster Management and Emergency Response Procedures and copies of the Risk Assessment, Disaster Management and Safety Audit Reports may also be shared with concerned local enforcement agencies like District Collector, APPCB, Boilers Inspector, Factories Inspector, Fire Services Department etc. who are responsible for ensuring the Safety and Disaster Management aspects and suitably empowered under various Acts like Environment (Protection) Act, 1986, The Air (Prevention and Control of Pollution) Act, 1981; The Water (Prevention and Control of Pollution) Act, 1974 etc. to take appropriate action as per Law.

Ch. P. Prasad Krishna

Detailed Pointwise Compliance of EC No.10-22/2005-IA-III dated 26.07.2006. (For Phase – 1)

S. No	EC CONDITION	STATUS OF COMPLIANCE
SPECIFIC CONDITIONS		
1.	All the conditions stipulated by Andhra Pradesh State Pollution Control Board in their letter No. APPCB/ VJA/ NLR/ 633/ HO /2004/ 9/ 467 dated 25.05.2004 should be strictly implemented.	Being Complied This EC condition is specifically to be monitored by the APPCB. Based on discussions held with officials of APPCB, PP was complying with most of the consent conditions issued by the APPCB.
2.	Detailed plan for protection of the 9 acres of the mangroves should be provided.	Complied Based on records provided by PP, it was noted that PP has been protecting more than 50 acres of mangroves and appropriate display boards, and fencing have been erected to safeguard the same.
3.	The fisherman and salt pan workers should be rehabilitated as per the Rules of Government of Andhra Pradesh.	Complied As per the information provided by PP, it was noted that Rehabilitation (R&R) of fishing villages was carried out by Government of Andhra Pradesh as per prevailing norms during that period and later land was handed to private agencies.
4.	Adequate shore protection measures, including construction of revetments/rip-raps, should be taken up based on the scientific studies. The action plan for implementing the shore protection measures should be submitted to this Ministry within 6 months from the date of receipt of this letter.	Being Complied Based on discussions held with PP, it is noted that several shore protection measures based on scientific studies conducted by reputed agencies have been undertaken by the project authorities and some of which inter-alia includes the following: <ul style="list-style-type: none"> ▪ Hydro dynamic studies were conducted by M/s. HR Wallingford, UK and recommendations are being implemented. ▪ Shore line monitoring & Marine biodiversity studies are being carried out regularly for shore protection. ▪ M/s. Indian National Centre for Ocean Information Services (INCOIS), Hyderabad has been monitoring the developments using satellite imagery ▪ AS per the INCOIS Report for the period October 2008 to January 2010, the coastline is found to be stable. ▪ Long time Shore line stability study was conducted by NIOT, Chennai in 2017-18 and based on the study report, coastal line was found to be stable and "caused negligible impacts on the environment".
5.	Green belt area should be developed along the project and budget earmarked.	Being Complied Based on information and records provided by PP, greenbelt has been developed in an area of ~210 Ha along the port boundary, around coal yards, avenue plantation etc.
6.	For rail and road connectivity of the project, separate applications should be submitted to this Ministry.	Refer Below Based on information provided by the PP, it is noted that the Government of Andhra Pradesh vide its Letter No.182/ K.P. Port/ ATO/04 Dt.22.07.2005 has accorded needful

ch. P. K. Krishna

		permissions. However, it is not clear whether PP has submitted separate applications for rail and road connectivity to the Ministry or not as per EC condition as PP has not submitted any documentary evidence in this regard to establish compliance to this EC condition.
7.	The Bay is reported to be calm for most of the days of the year. Even on the day of the visit, having a deep depression in South-West Bay of Bengal, the basin was calm, though the Bay experienced high waves. Hence, dredging operation in the estuary should not have any adverse impact on the existing mangroves blocks.	Being Complied Based on information provided by the PP, it is noted that needful measures were taken to prevent any adverse effect on the estuary due to dredging activities and no adverse impact observed on the existing mangroves as per the Mangrove Mapping study carried out by NIOT, Chennai in the year 2017-18 due to dredging in a phased manner without disturbing the existing mangroves blocks. Studies were also conducted by NCSCM during May 2022 & 2023 and reported that this condition is complied with.
8.	During the rough weather, resulting in high flood tides, dredging operation in the estuary should be stopped.	Refer Below Reportedly, no dredging activity was conducted during high flood tides & during rough weather conditions and since this being a 19-year-old EC condition, status of compliance as on date cannot be reported.
9.	Regarding the location of stock yard in the salt pan area to be acquired, the proponent should not take up any developmental works in the mangrove area and should ensure that no destruction of mangroves takes place.	
10.	A disaster management plan covering emergency evacuation mechanism etc., to deal with natural disaster events should be prepared and furnished to the Ministry.	Being Complied Based on verification of records, it is noted that PP has an updated Disaster Management Plan and the copy of the same has been shared with the Regional Office of the Ministry.
11.	The company must take up and earmark adequate funds for the socio-economic development and for welfare measures in the area including drinking water supply, vocational training, and fishery	Being Complied Based on verification of records, it is noted that PP has been undertaking several activities related to CSR socio-economic development schemes and welfare measures in the form of roads, drains, drinking water supply by providing tankers and overhead tanks, sanitation and public health, roads and street lighting in the R&R Colonies, educational assistance, women empowerment etc.
12.	The fishing activities by the fishermen living in the settlement along the creek should not be hindered and a mechanism may be evolved for the movement of fishing boats vis-a-vis shipping activities.	Being Complied Based on discussions held with PP, it is noted that the fisherman has been rehabilitated by the Government of Andhra Pradesh. Mechanism for the movement of fishing boats vis-à-vis shipping has evolved keeping in mind the safety, security, ISPS and customs requirements and is being followed to ensure no hindrance to fishermen.
13.	The Relocation of the fishermen and local communities in the area should be done strictly in accordance with the norms prescribed by the State Government. The relocated communities should be provided with all facilities including health care, education, sanitation and livelihood.	Complied Based on discussions held, it was noted that Government of Andhra Pradesh has Rehabilitated the Fishermen and Local Communities and subsequently, PP provided infrastructure facilities under CSR program at the rehabilitation colony in the form of development of roads, drains, drinking water

ch. PP
Krisaha

		supply, supply of cooking gas, housing, educational assistance, student hostels, old age homes, financial aid, imparting vocational trainings, skill development programs for women and conduct of medical camps.
14.	The company should take up green belt program in the project area including an ecological park and the plan may be submitted to the Ministry within one year.	<p>Being Complied</p> <p>Based on records furnished, discussions held and as observed during visit, it is noted that PP has developed greenbelt in an extent of about 210 Ha. During visit, it was noted that greenbelt was developed along port boundary, 100 m width coastal plantation, plantation roads and, around coal yards and avenue, median plantations all along the internal road networks and ecological park also maintained. However, PP has not provided the documentary evidence to confirm submission of the plan to the Ministry within 1 year.</p>

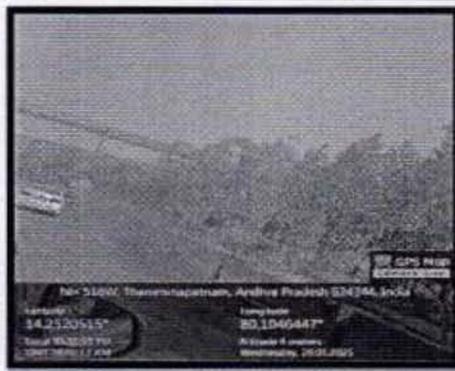


Fig 1-4: Greenbelt / Plantations in Port Area and Google Image Reflecting Greenbelt

15.	The company may suitably modify the alignment of channel entrance including its width, turning circle, taking into consideration the wave traversal, its intensity etc., to facilitate smoother navigation of ships.	<p>Refer Below</p> <p>Based on discussions held, it was noted that the channel alignment for well-ordered ship navigation is designed based on navigation simulation studies dated March 2009 conducted by M/s. HR Wallingford, UK. As per Allocation of Business Rules, this EC condition needs to be specifically</p>
-----	--	--

Ch. P. Pratik Krishna

		ensured from time to time by the Ministry of Shipping or other concerned Agency/ Department vested with this responsibility.
16.	The breakwater alignment and its design should be further modified based on relevant model studies, borehole data etc., keeping in view the tranquility condition required for berthing and maneuvering of ships and subsequent cargo handling operations.	Refer Below Based on discussions held, it was noted that the alignment and design of breakwaters are firmed based on geotechnical investigations, stability analysis, numerical modelling studies undertaken by M/s. HR Wallingford, UK and 3D modelling studies of tranquility conducted at Lanka Hydraulic Laboratories, Sri Lanka and Physical model studies of breakwaters at IIT Chennai. <u>As per Allocation of Business Rules, this EC condition needs to be specifically ensured from time to time by the Ministry of Shipping or other concerned Agency/ Department vested with this responsibility.</u>
17.	The height of dumping in the dumping site should be restricted to 30 cm against 90 cm proposed.	Refer Below As per the information provided by PP, the bathymetry of the dumping site is being monitored periodically to avoid build up and further, <u>as per Allocation of Business Rules, this EC condition needs to be specifically ensured from time to time by the Ministry of Shipping or other concerned Agency/ Department vested with this responsibility.</u>
18.	The project proponent will not undertake any destruction of mangroves during construction and operation of the project.	Being Complied During inspection, it was noted that this project was in operational phase and as per information and data provided by PP, it is noted that the existing mangrove areas are being protected and conserved with suitable barricading, erection of display boards and ensuring the tidal flow exchange.
19.	Sewage arising in the port area should be disposed off through septic tank – soak pit system or should be treated along with the industrial effluents to conform to the standards stipulated by Andhra Pradesh Pollution Control Board and should be utilized/ re-cycled for gardening, plantation and irrigation.	Being Complied During the inspection, it was noted that PP operated 2 No. of Sewage Treatment Plants (STP) of 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port and the average wastewater treated during April 2024 to September 2024 is about 5302 KLD/ Month and the treated water was found to be utilized for greenbelt development and dust suppression.
20.	Adequate plantation should be carried out along the roads of the Port premises and a green belt should be developed.	Being Complied In continuation to the status detailed at Specific Condition No. 14, it is noted that greenbelt/ plantation is an ongoing process, and PP has been doing the same through establishment of a dedicated nursery and as per information provided by PP, it is noted that PP has planted about 1.0 lakh tree saplings during the last 6 months period from April- September 2024.
21.	Project proponent should prepare and regularly update the Disaster Management Plan from time to time.	Complied Based on verification of records, it is noted that PP has been updating the disaster management plan on a periodical

Ch. Purnali Krishna

	with the provisions of the CRZ Notification, 1991 as amended subsequently.	
27.	Green buffer zone should be provided all around the project area in consultation with local forest department and the report submitted to this Ministry's Regional Office at Bangalore.	Same as detailed in Specific Condition No. 14
28.	No product other than those permissible in the Coastal Regulation Zone Notification, 1991 should be stored in the Coastal Regulation Zone area.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
General Conditions		
1.	Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/local rules and regulations including Coastal Regulation Zone Notification 1991 & its amendments. All the construction designs / drawings relating to the proposed construction activities must have approvals of the concerned State Government Departments / Agencies.	Same as detailed in Specific Condition No. 2, 11, 12 and 13.
2.	Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc., should be ensured for construction workers during the construction phase of the project so as to avoid felling trees/mangroves and pollution of water and the surroundings.	Complied Based on perusal of records and discussions held, it is noted that this EC condition has been complied during construction phase and Phase-I development was completed on 01.09.2009 and commercial operations started on 20.03.2009.
3.	The project authorities must take necessary arrangements for disposal of solid wastes and for the treatment of effluents by providing a proper waste water treatment plant outside the CRZ area. The quality of treated effluents, solid waste and noise level etc., must conform to the standards laid down by the competent authorities including the Central / State Pollution Control Board and the Union Ministry of Environment and Forests under the Environment (Protection) Act, 1986, whichever are more stringent.	Being Complied Based on the perusal of records and discussions held, it is noted that solid waste has been collected, segregated and disposed through authorized vendors as per Rules and the waste water/ domestic sewage generated is treated in 2 No. of STP's of 1x500 KLD and 1x 40 KLD. Further, PP has been carrying out monitoring of various environmental parameters like ambient air quality, noise, groundwater quality etc. from a MoEF&CC and NABL accredited laboratory and reports submitted to Ministry and other agencies.
4.	The proponents should provide for a regular monitoring mechanism so as to ensure that the treated effluents conform to the prescribed standards. The records of analysis reports must be properly maintained and made available for inspection to the concerned State / Central officials during their visits.	Complied During the inspection, it is noted that PP has established 2 STPs of 1x500 KLD and 1x40 KLD and based on verification of treated water analysis report carried out by MoEF&CC recognized laboratory, all the measured values are found to be within stipulated norms.
5.	In order to carry out the environmental monitoring during the operational phase of the project, the project authorities should provide an environmental laboratory well equipped with standard equipment and facilities and qualified	Not Complied During the inspection, it is noted that PP has not established a well-equipped Environmental Monitoring Lab with adequate staff in the port. However, PP was undertaking monitoring of all environmental parameters through a MoEF&CC recognized laboratory.

Ch. P. K. Krishna

	manpower to carry out the testing of various environmental parameters.	
6.	The sand dunes and mangroves, if any, on the site should not be disturbed in any way.	Reportedly Complied Based on information provided by PP, the sand dunes and mangroves in the site are not disturbed.
7.	A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom any suggestion/ representation has been received while processing the proposal.	Complied Based on verification of records, it is noted that PP has shared a copy of the letter to Krishnapatnam Grama Panchayat, Nellore and to the President, Nellore District Mechanized Fishing Boat Operators Association on 10.08.2006.
8.	The Andhra Pradesh Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's Office/Tehsildar's Office for 30 days.	Complied Reportedly, the copies of Environmental Clearance were displayed by APPCB for 30 days in their office after the grant.
9.	The funds earmarked for environment protection measures should be maintained, in a separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should be reported to this Ministry's Regional Office at Bangalore and the State Pollution Control Board.	Complied Based on information provided by PP, it is noted that PP has incurred a budget of Rs. 89 Crores (capital expenditure) and Rs. 7.49 Crores (Avg of 2021-22, 2022-23 and 2023-24) as Recurring expenditure for implementation of EIA/EMP measures.
10.	Full support should be extended to the officers of this Ministry's Regional Office at Bangalore and the officers of the Central and State Pollution Control Boards by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
11.	In case of deviation or alteration in the project including the implementing agency, a fresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new ones for ensuring environmental protection.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
12.	The Ministry reserves the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of this Ministry.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
13.	The Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which should be complied with.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
14.	The project proponent should advertise in at least two local newspapers widely circulated in the region around the project, one of which should be	Complied

ehi: P. Pradi Krishna

	in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen at Website of the Ministry of Environment & Forests at http://www.envforin.in . The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.	Based on verification of records, it is noted that PP has advertised regarding the grant of EC in a local newspaper namely Andhra Jyothi on 11.08.2006.
15.	The project proponents should inform the Regional Office at Bangalore as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of Land Development Work.	Complied As per the information made available for verification, it is noted that PP has attained financial closure for this EC on 16.10.2006. Details were furnished to the MoEF&CC, Regional Office, Bangalore, vide their letter no. KP/MOEF/60 dated 16.02.2007 and the start of land development began in June, 2006.
16.	The above-mentioned stipulations will be enforced among others under the Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (protection) Act, 1986, the Hazardous Chemicals (Manufacture, Storage and Import) Rules, 1989, the Coastal Regulation Zone Notification, 1991 and its subsequent amendments and the Public Liability Insurance Act, 1991 and the Rules made there under from time to time. The proponents should also ensure that the proposal complies with the provisions of the approved Coastal Zone Management Plan of Andhra Pradesh State and the Supreme Court's order dated 18 th April 1996 in the Writ Petition No.664 of 1993 to the extent the same are applicable to this proposal.	Being Complied PP is aware of this EC condition and agreed to comply with the same.

*****End of Phase-1*****

ch. P. K. Krishna

Detailed Compliance Report for Phase-2 EC issued vide EC No. 11-62/2009 IA-III dated 13.11.2009

S. No	EC CONDITION	STATUS OF COMPLIANCE
SPECIFIC CONDITIONS		
1.	All the conditions as stipulated by the Forests & Environment Department, Govt. of Andhra Pradesh vide letter No.2286/CZMA/2009; dated 11.05.2009 shall be strictly complied.	Being Complied Reportedly, PP is complying with most of the recommendations made by APCZMA and compliance to this condition needs to be specifically ensured from time to time by the APCZMA.
2.	All the details / information submitted by the project proponent vide letter No.KP/MOEF/PH-II/174, dated 17.08.2009 shall be strictly complied. The details are as follows: (i) Southern Boundary of proposed dredge disposal area of Phase-II shall be moved towards North to coincide with Northern Boundary of Phase-I dredge disposal area. (ii) Impact of bridges & conveyor across creeks to be re-examined to avoid impact on mangroves. (iii) To engage INCOIS or other reputed organization to monitor coastal behavior for a longer period. (iv) Runoff from Coal Stock piles shall be collected in dump ponds and recycled for dust suppression and fire protection.	Complied Based on discussions held with PP, it is noted that PP has complied with all the recommendations in Point No. 2 and the same is being ensured from time to time by APCZMA and in case of any violations observed, APCZMA has been suitably empowered to take appropriate action. Some of the activities carried out by PP includes the following: <ul style="list-style-type: none"> ▪ The southern boundary of proposed dredge disposal area of Phase-II has been moved towards North to coincide with Northern Boundary of Phase-I dredge disposal area. ▪ Belt Conveyors and Road Bridge crossings have no impact on Mangroves. Railway Bridge Location is reworked to avoid disturbance to mangroves. ▪ M/s. Indian National Centre for Ocean Information Services (INCOIS) was engaged for coastal monitoring. As per their Report for 2008-10, the port development has not impacted the coast. ▪ Runoff from coal storage yards is routed through peripheral drains, collection pits and guard (Dump) ponds with facility to recycle the water for dust suppression.
3.	The hydro-dynamic studies shall be undertaken to ascertain the impact to the shoreline in the stretch and ecologically sensitive areas and the report shall be submitted to the Ministry.	Complied Based on discussions held with PP, it was noted that Hydrodynamic studies were conducted by M/s. HR Wallingford, UK along with shore line monitoring & marine biodiversity studies are being carried out regularly for shore protection and the reports are submitted to the Ministry.
4.	Ministry has taken a decision that the plantation of mangroves shall be undertaken on an area of 50 ha. as the Phase-II of the project spreads over 800 ha.	Complied Based on records furnished and as observed during inspection, PP has developed mangrove plantation in about 50 Ha and appropriate signage boards and display boards are also erected for easy understanding.
5.	Six monthly monitoring shall be carried out and a comparative analysis shall be made to examine for any mitigative measures required.	Being complied Based on examination of records, it is noted that PP has been undertaking monitoring of all parameters by a recognized laboratory and reports submitted to the Regional Office of the Ministry.
6.	The temperature, salinity and tidal inflow shall be monitored weekly.	Being Complied Based on examination of records, it is noted that PP has been undertaking monitoring of temperature, salinity and tidal inflow by M/s. SV Enviro Labs.

ch. P. K. Kishore

7.	The greenbelt of 100 m. width shall be developed around the coal stack yard as per the request in the public hearing.	<p>Partly Complied Based on discussions held with PP, it is noted that PP vide their letter dated 29.08.2012, made a request to Ministry seeking amendment to this EC condition. However, it appears that the Ministry has not provided any corrigendum to this EC condition. <u>Based on records furnished, it is noted that PP has developed 20 m wide green belt around coal stack yards instead of 100 m width greenbelt.</u></p>
8.	Impact on the drawl of the water from the Kandaleru Creek shall be regularly monitored and report submitted to the Ministry.	<p>Complied Reportedly, PP is not drawing water from Kandaleru Creek instead drawing water Nakkala Kalava and the quality of water is being monitored and the reports are being submitted to APPCB on monthly basis and MoEF&CC on half-yearly basis.</p>
9.	Continuous monitoring on disposal of dredged material shall be put in place for both pre and post monsoon periods.	<p>Complied Based on discussions held with PP, it is noted that PP is undertaking bathymetry of the disposal area of dredged material i.e., the dumping grounds are being monitored periodically for both pre and post monsoon periods.</p>
10.	No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	<p>Complied Reportedly, PP complied to this EC condition and the project has been completed.</p>
11.	Oil spills if any shall be properly collected and disposed as per the Rules.	<p>Being Complied Based on verification of records and discussions held with PP, the following is noted:</p> <ul style="list-style-type: none"> ▪ Oil Spills are being managed as per the approved Oil Spill Contingency Plan. ▪ PP has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. ▪ Staff is being trained to meet Tier-I Oil spills. ▪ As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate. ▪ Details were furnished to the MoEF&CC Regional Office, Bangalore, vide letter no. KP/MoEF/PH-II/20 dated 02.02.2010. ▪ The latest OPR drill was conducted at the port on 19.06.2024.
12.	The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed. The fishermen shall be suitably educated and informed about the traffic guidelines.	<p>Complied</p> <ul style="list-style-type: none"> • The approach channel has been marked with lighted buoys for safe navigation. • Adequate traffic control guidelines were framed, and copy was submitted to the Fisheries Department to suitably inform fishermen.
13.	The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.	<p>Complied A separate Environmental Management cell was established headed by Vice President & supporting staff for effective implementation of the stipulated environmental safeguard.</p>

Chil Puwal Krishna

14.	No destruction of mangrove is permitted. The project proponent shall take up mangrove plantation / green belt in the project area, wherever possible. Adequate budget shall be provided in the Environment Management Plan for such mangrove development.	Complied Based on records provided by PP, it was noted that PP has been protecting more than 50 acres of mangroves and appropriate display boards, and fencing have been erected to safeguard the same.
15.	The funds earmarked for the environment management plan shall be included in the budget and this shall not be diverted for any other purposes.	Complied Based on records provided by PP, it was noted that PP has been complying with this EC condition.
16.	There shall be no withdrawal of groundwater in Coastal Regulation Zone area, for this project. In case any groundwater is proposed to be withdrawn from outside the CRZ area, specific prior permission from the concerned State / Central Groundwater Board shall be obtained in this regard.	Being Complied Based on records provided by PP, it was noted that PP has been drawing water from Nakkala Kalava and accordingly, no groundwater is being drawn.
17.	The Hazardous waste generated shall be properly collected and handled as per the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.	Being Complied Based on records provided by PP, it was noted that hazardous waste like used oils / grease and batteries are being collected and handled as per the provisions of Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2016 and their amendments.
18.	The wastewater generated from the activity shall be collected, treated and reused properly.	Being Complied During inspection, it is noted that PP has been operating 2 No. of Sewage Treatment Plants (STP) 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port and the treated water is being reused for the green belt within port premises.
19.	Sewage Treatment facility should be provided in accordance with the CRZ Notification.	
20.	No solid waste will be disposed of in the Coastal Regulation Zone area. The solid waste shall be properly collected, segregated and disposed as per the provision of Solid Waste (Management and Handling) Rules, 2000.	Being complied Based on records provided by PP, it was noted that PP has provided solid waste collection bins of 120 numbers at different locations within the Port premises and regular collection arrangements have been made from the bins provided. Solid wastes are being collected, Segregated and disposed as per the Solid Waste (Management and Handling) Rules, 2016 and their amendment.
21.	Installation and operation of DG set if any shall comply with the guidelines of CPCB.	Being complied Reportedly, PP is complying with this EC condition and the same is monitored periodically by APPCB officials.
22.	There shall be no reclamation / dredging of areas.	Corrigendum Obtained for EC Condition Based on verification of records, it is noted that this condition was deleted by MoEF&CC vide letter no. F. No. 11-62/2009-IA.III dated 02.03.2010.
23.	Air quality, including the VOC shall be monitored regularly as per the guidelines of CPCB reported.	Corrigendum Obtained for EC Condition Based on verification of records, it is noted that this condition was deleted by MoEF&CC vide letter no. F. No. 11-62/2009-IA.III dated 02.03.2010.

Ch. P. Anil Krishna

24.	The project proponent shall undertake green belt development.	Being Complied Based on discussions and as observed during inspection, it is noted that ddevelopment of greenbelt is a regular activity and PP has planted 1,07,070 saplings during FY. Further, PP was maintaining a greenbelt of 100 m width along the periphery and recently developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary. Further, it was also noted that a 20-meter width greenbelt around the coal stack yards is also maintained.
25.	Necessary clearances from all the concerned agencies shall be obtained before initiating the project.	Being complied Reportedly, PP has obtained all requisite approvals for operating a Port and this Port is in operation for more than 15 years.
26.	Project proponent shall install necessary oil spill mitigation measures in the shipyard. The details of the facilities provided shall be informed to this Ministry within 3 months from the date of receipt of this letter.	Same as detailed in Specific Condition No.11
27.	No hazardous chemicals shall be stored in the Coastal Regulation Zone area.	Being Complied Reportedly, PP is not storing any hazardous chemicals and the same is ensured from time to time by APPCB and APCZMA.
28.	The project shall not be commissioned till the requisite water supply and electricity to the project are provided by the PWD / Electricity Department.	Complied Based on verification of records, it is noted that PP has obtained permission for drawl of water from Nakkala Kalava and Electricity from Southern Power Distribution Corporation Limited (SPDCL).
29.	Specific arrangements for harvesting rainwater shall be made in the project design and the rainwater so harvested shall be optimally utilized.	Complied During inspection as observed and as per discussions held, it is noted that rainwater harvesting pits of 13 nos. are available within the port premises and the collected water is reused for dust suppression and greenbelt development to the extent possible.
30.	The facilities to be constructed in the CRZ area as part of this project shall be strictly in conformity with the provisions of the CRZ Notification, 1991 and its amendment. The facilities such as office building and residential buildings which do not require waterfront and foreshore facilities shall not be constructed within the Coastal Regulation Zone area.	Being complied Reportedly, all the construction activities are as per regulations including Coastal Regulation Zone Notification 1991 & its amendments.
GENERAL CONDITIONS		
I.	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment	Complied Reportedly, PP complied with this EC condition during construction and after

ch. P. K. K. K. K. K.

II.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.	Complied Reportedly, PP complied with this EC condition during construction phase and completed the project and the same is in operational phase now.
III.	Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:	Complied Reportedly, PP complied with this EC condition during construction phase and completed the project and the same is in operational phase now.
	a. No excavation or dumping on private property is carried out without written consent of the owner.	
	b. No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.	
	c. Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and	
	d. Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the groundwater.	
IV.	The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.	
V.	Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.	
VI.	Full support shall be extended to the officers of this Ministry / Regional Office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation and other environmental protection activities.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
VII.	Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if in the interest of environment and the same shall be complied with.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
VIII.	The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
IX.	In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.	Being Complied PP is aware of this EC condition and agreed to comply with the same.

Ch. P. K. K. K. K.

X.	The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	Complied As per documents provided for verification, it is noted that PP has informed the date of financial as 16.10.2006 and details furnished to the MoEF&CC, Regional Office, Bangalore, vide letter no. KP/MOEF/60 dated 16.02.2007 and date of start of the land development as June, 2006.
XI.	Andhra Pradesh Pollution Control Board shall display a copy of the Clearance letter at the Regional Office, District Industries Centre and Collector's Office / Tehsildar's Office for 30 days.	Complied Reportedly, APPCB has displayed the copy of Environmental Clearance at Regional Office, District Industries Centre and Collector's Office / Tehsildar's Office for 30 days after grant of EC.
XII.	These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
XIII.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc., shall be obtained, as applicable by project proponents from the respective competent authorities.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
XIV.	The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at http://www.envfor.nic.in The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.	Complied As per documents provided for verification, it is noted that PP has advertised regarding the grant of EC in two local newspapers namely The Deccan Chronicle (English) Andhra Jyothi (Telugu) on 22.11.2009.
XV.	Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
XVI.	Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days	Being Complied PP is aware of this EC condition and agreed to comply with the same.

Ch. P. Venkatesh Krishna

	as prescribed under Section 11 of the National Environment Appellate Act, 1997.	
XVII.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions /representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Complied Reportedly, PP has shared the copy of the EC to all concerned agencies after the grant of EC.
XVIII.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant level namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the Company in the public domain.	Being complied Based on verification of records, it is noted that PP has been submitting the half yearly compliance reports on a periodical basis to the Regional Office of the Ministry and the same are also uploaded in company's website at https://www.adaniports.com/Downloads
XIX.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.	
XX.	The environmental statement for each financial year ending 31 st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the Company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Being complied Based on verification of records, it is noted that PP has submitted the environmental statement as Form-V to APPCB on 28.09.2024.

***** End of Phase-2*****

Ch. P. Prasad Krishna

Detailed Pointwise Compliance to Phase-3 EC No. 10-18/2016-IA-III dated 11.01.2021

S. No	EC CONDITION	STATUS OF COMPLIANCE
SPECIAL CONDITIONS		
i.	The Environmental and CRZ Clearance to the project is primarily under provisions of EIA Notification, 2006 and CRZ Notification, 2011. It does not amount to approvals/consent/ permissions etc., required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals / clearances under any other Acts/ Regulations or Statutes as applicable to the project.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
ii.	The project proponent shall abide by all the commitments and recommendations made in the Form-II, EIA and EMP report, submissions made during Public Hearing and also that have been made during their presentation to EAC.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
iii.	Construction activity shall be carried out strictly according to the provisions of the CRZ Notification, 2011. No construction works other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
iv.	All the recommendations and conditions specified by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide letter 202/CRZ/IND/201930 dated 21.05.2020 shall be complied with.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
v.	The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained. Creek water monitoring program shall be implemented during the construction phase	Being Complied PP is aware of this EC condition and agreed to comply with the same.
vi.	The development of green belt by native species with consultation with state forest department shall be ensured.	Being Complied Based on discussions and as observed during inspection, it is noted that development of greenbelt is a regular activity and PP has planted 1,07,070 saplings during FY. Further, PP was maintaining a greenbelt of 100 m width along the periphery and recently developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary. Further, it was also noted that a 20-meter width greenbelt around the coal stack yards is also maintained.
vii.	The proposed expansion entails 60 million cum of dredging in soft soil. As proposed, the PP shall utilize 26 million cu m of dredged sand for reclamation of low lying areas of port, stock pile 2 million cu m on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cu m of dredged spoil in the identified dredge disposal area of 56 Km ² beyond (-) 20 m contour. The impact of dredging on the marine environment should be monitored and	Refer Below Based on discussions held with PP, it was informed by PP that this condition has been complied with. Further, PP informed that the impact of dredging activities has been monitored by NIOT for 5 years post completion of the project. Since this being a specialized task assigned to NIOT having relevant experience and expertise, no specific comments have been made in compliance to this EC condition and the same needs to be verified by NIOT from time to time. Further, PP has obtained Consent to

Ch. P. K. Krishna

	necessary measures shall be taken on priority basis if any adverse impact is observed. NIOT will oversee the work as a scientific body and continue to monitor its impact/benefits for at least 5 years post project completion. Necessary financial assistance to be provided by project proponent to NIOT. The report of the same to be submitted to regional office of MoEF&CC by project proponent.	Establishment (CTE) from APPCB vide Order No. 633/ APPCB/ CFE/RO-NLR/HO/2010 dated 25.02.2021.
viii.	Marine ecological monitoring and its mitigation measures for protection of phytoplankton, zooplanktons, macrobenthos, estuaries, sea-grass, algae, sea weeds, Crustaceans, Fishes, coral reefs and mangroves etc. as given in the EIA-EMP Report shall be complied with in letter and spirit with the help of reputed organization or individuals of national repute having knowledge in the said subject. Necessary financial assistance to be provided by project proponent.	Refer Below Based on discussions held with PP, it was informed by PP that this condition has been complied and PP informed that PP engaged NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters in addition, NCSCM is also monitoring the land, air quality, noise, water, marine, marine sediment parameters and mangroves, ones in four years and the recent report issued by NCSCM has been submitted to APPCB.
ix.	Continuous online monitoring of air and water covering the total area shall be carried out and the compliance report of the same shall be submitted along with the 6 monthly compliance reports to the regional office of MoEF&CC.	Being Complied During inspection, it was noted that PP has installed 3 Nos. of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) and connected to APPCB website. Further, PP has been undertaking periodical monitoring of other parameters like terrestrial & marine parameters and reports are submitted to APPCB and MoEF&CC at regular intervals.

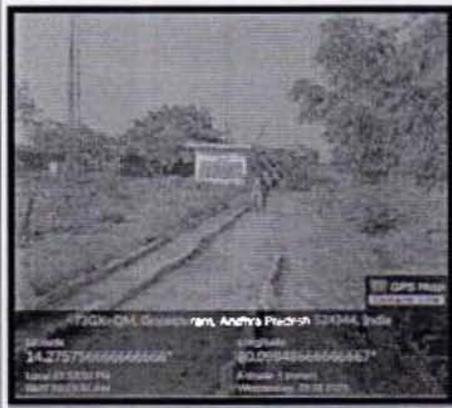


Fig 7-9: CAAQMS Stations and Uploading of EC, HYCR and Monitoring Reports in their Website

x.	The actions shall be in accordance with proposed landscape planning concepts to minimize major landscape changes. The change in land use pattern shall be limited to the proposed port limits and be carried out in such a way as to ensure proper drainage by providing surface drainage systems including storm water network.	Refer Below PP informed that this condition is being complied. However, this being a specialized condition, only concerned agency having relevant experience and expertise in handling / understanding landscape / land use pattern changes can verify the compliance and PP has been suggested to identify and engage some specialized agency, who can verify the compliance and submit the report to MoEF&CC, APPCB and CPCB for verification.
----	--	--

Handwritten signature: ch. P. Venkatesh

xi.	Suitable preventive measures be taken to trap spillage of fuel / engine oil and lubricants from the construction site. Measures should be taken to contain, control and recover the accidental spills of fuel during cargo handling.	<p>Being complied</p> <p>Based on perusal of records, it is noted that this port has existing Tier-I oil spill response equipment to combat any oil spill and coordinate with Indian Coast Guard to contain, control, and recover the accidental spills of fuel during cargo handling. Further, PP has a well laid down oil contingency plan and disaster management plan also in place.</p>
xii.	All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to the RO, MoEF & CC along with a half yearly compliance report.	<p>Complied</p> <p>Based on perusal of records, it is noted that PP has prepared an environmental monitoring plan in a matrix format for the Phase-III expansion and is shared with the ministry and the same is being implemented.</p>
xiii.	The company shall draw up and implement the Corporate Social Responsibility Plan as per the Company's Act of 2013.	<p>Being Complied</p> <p>Based on records furnished, it is noted that this company has a well laid down CSR policy and as per records furnished, it is observed that PP has spent an amount of Rs. 17.94 crores towards implementation of various CSR activities in and around port during the period 2020-21 to 2024-25.</p>
xiv.	As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry. All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory Afforestation etc., either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.	<p>Being Complied</p> <p>Based on perusal of records, it is noted that PP has been in discussions with nearby villages and public and commitments made during Phase-II (in 2009) is being implemented in addition to commitments made in EIA/EMP reports some of which inter-alia includes pollution control measures, Environmental protection and conservation measure, R&R, Wildlife and forest conservation/ protection measures including the NPV, Compensatory Afforestation, etc., are being implemented.</p>
i.	Construction activity shall be carried out strictly according to the provisions of CRZ Notification, 2011 and the State Coastal Zone Management Plan as drawn up by the State Government. No construction works other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.	<p>Being Complied</p> <p>PP is aware of this EC condition and agreed to comply with the same. Even though PP informed that Power supply is through Southern Power Distribution Corporation Limited (SPDCL), PP has not provided any certificate from the power supplying company certifying adequacy of power supply.</p>

eh. P. P. K. Krishna

ii.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.	<p>Being Complied PP is aware of this EC condition and agreed to comply with the same.</p>
Air Quality Monitoring and Preservation		
i.	The project proponent shall install a system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and Nox in reference to SO2 and Nox emissions) within and outside the project area at least at four locations covering upwind and downwind directions.	Same as detailed in Specific Condition No.9 above.
ii.	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.	<p>Being Complied Based on records furnished and also as noted during inspection, PP has been implementing several pollution control measures some of which inter-alia includes the following:</p> <ul style="list-style-type: none"> ▪ Established mechanical conveyor system for handling coal & Iron ore. ▪ Provided closed hoods for the conveyor system. ▪ Stacker cum re-claimers is being used for loading and unloading the coal. ▪ The railway wagons are being loaded mechanically. ▪ Installed fully mechanized coal handling systems with gantry grab type ship loaders/unloaders. ▪ Provided hooded conveyor belt for cargo transferring directly from ship to the designated stack yard by means of closed hoppers and transfer towers. ▪ Established closed warehouses for storage of weather sensitive cargoes. ▪ The loading and discharge points of the conveyor carrying material are covered with exhaust hoods to prevent the formation of dust clouds. ▪ All the conveyor galleries are covered to ensure zero dust emission during cargo transfer. ▪ Provided water sprinkling system at transfer towers to arrest the dust spreading into the atmosphere. ▪ Provided semi mechanized facilities for truck tarpaulin covering stations to ensuring all the outgoing cargos by trucks are covered with tarpaulin. ▪ Ensuring all the outgoing Railway Rakes are covered with Tarpaulin. ▪ Mist Canon systems provided for watering avenue plantations and road wetting on haul roads ▪ Operating Mechanical dust suppression system comprises of 248 canons.

ch. P. K. Kishore

	<ul style="list-style-type: none"> ▪ Deploying DSS Tankers of Cannon mounted for sprinkling water on haul roads and yards to arrest the dust causing by the vehicular movement ▪ The Cargo stocks/heaps are covered with tarpaulin. ▪ Provided 8 No. tractor mounted hydraulic broom sweeping machines for cleaning the roads and jetty areas, ▪ 2 No of Heavy-Duty Sweeping Machines are being deployed at operational areas and all internal roads. ▪ Erected & maintaining wind breaking wall of height 14 mtrs to prevent any dust nuisance towards habitation supported with high density greenbelt. ▪ Greenbelt in an extent of 200.07 Ha Developed & maintaining green belt along the port covering, yards, roads and all operational areas.
--	---



Fig 10-12: Mechanized Port Berths

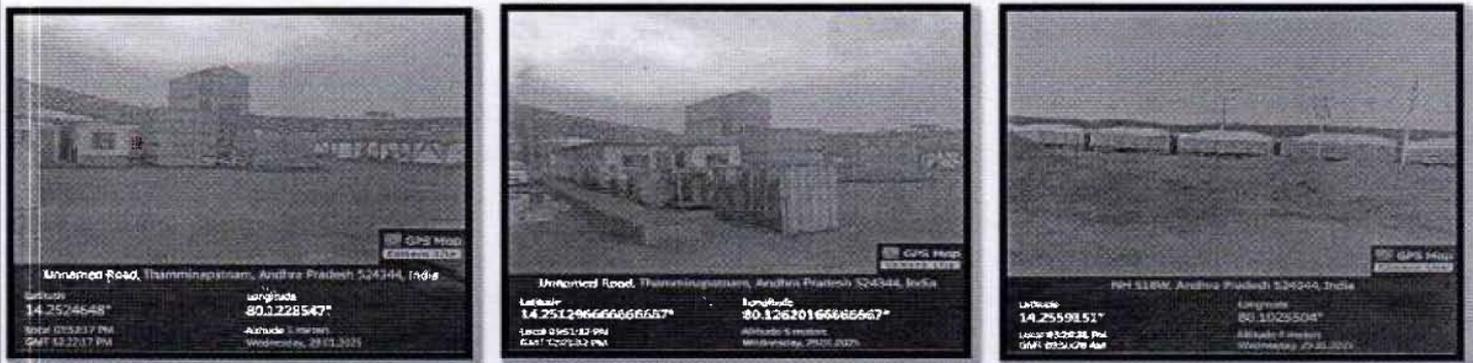


Fig 13-15: Closed Conveyors and Covered Transportation of Coal

<p>iii. Shrouding shall be carried out in the work site enclosing the dock/proposed facility area. This will act as dust curtain as well achieving zero dust discharge from the site. These curtain or shroud will be immensely effective in restricting disturbance from wind in affecting the dry dock operations, preventing waste dispersion, improving working conditions through provision of shade for the workers.</p>	<p>Being Complied Based on records furnished and also as noted during inspection, PP has been implementing the following measures viz:</p> <ul style="list-style-type: none"> ▪ Erected & maintaining wind breaking wall of height 14 mtrs to prevent any dust nuisance towards habitation supported with high density greenbelt. ▪ Covered the operational area with rows of plantation which are acting as wind barricades. ▪ Ensuring water sprinkling on haul roads.
--	--

Ch. P. Prudhvi Krishna



Fig 16-18: Mist Fog Guns, Sprinklers at Loading Points and Coal Yards for Dust Suppression

iv.	Dust collectors shall be deployed in all areas where blasting (surface cleaning) and painting operations are to be carried out, supplemented by stacks for effective dispersion.	Being Complied Reportedly, no blasting activities involved in the Port operations.
v.	The Vessels shall comply the emission norms prescribed from time to time.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
vi.	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low Sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.	Being Complied Based on discussions held with PP, it is noted that this port is being supplied non-conventional source of energy through Power Grid for uninterrupted power supply. (BLYTH Wind Park Pvt. Ltd., Ananthapur Dist., Andhra Pradesh). The DG sets are being operated as back up for emergency lighting & safety during power breakdowns and retrofitting certification was carried-out for the DG Sets. Further, PP was undertaking stack emission monitoring of DG sets and verification of latest monitoring reports indicated, all measured values to be within stipulated norms.
vii.	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.	Complied Based on perusal of records, it is noted that PP has undertaken a detailed Traffic Management and Decongestion Plan through M/s. FP Project Management and the report submitted to the competent authorities on 11.07.2024.

Ch. P. Prudhika

Water Quality Monitoring and Preservation:	
i. The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained.	Being Complied No creeks or rivers are blocked in the port premises and ensuring free flow of water.
ii. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality. Silt curtains shall be used to contain the spreading of suspended sediment during dredging within the dredging area.	Being complied Reportedly, PP is taking appropriate measures for undertaking digging activities to avoid any likely degradation of water quality.
iii. No ships docking at the proposed project site will discharge its on-board waste water untreated in to the estuary / channel. All such wastewater load will be diverted to the proposed Effluent Treatment Plant of the project site.	Being complied Reportedly, no ships are allowed to discharge on board wastewater.
iv. Measures should be taken to contain, control and recover the accidental spills of fuel and cargo handle.	Being Complied As per the information provided by PP, port has existing Tier-I oil spill response equipment to combat any oil spill supported by Indian Coast Guard to contain, control and recover the oil spill.
v. The project proponents will draw up and implement a plan for the management of temperature differences between intake waters and discharge waters.	Refer Below As per the discussions held with PP, it was informed that this condition is Not Applicable to them and there is no intake and discharge of water involved in the Port operations. <u>PP has advised to seek a corrigendum to EC, in case the same is not applicable from EAC/ Ministry. Accordingly, Ministry may take a view on this EC condition.</u>
vi. Spillage of fuel / engine oil and lubricants from the construction site are a source of organic pollution which impacts marine life. This shall be prevented by suitable precautions and also by providing necessary mechanisms to trap the spillage.	Being Complied As per the discussions held with PP and as per records verified, the following is noted: <ul style="list-style-type: none"> Oil spills are being managed as per the approved Oil Spill Contingency Plan and PP has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. Staff are being trained to deal with Tier-I Oil spills. As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate and the details were furnished to the MoEF&CC Regional Office, Bangalore, vide our letter no. KP/MoEF/PH-II/20 dated 02.02.2010. The latest OPR drill was conducted at the port on 19.06.2024. Copy attached as Annexure.
vii. Total freshwater use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.	Being Complied As per records verified, PP has obtained permission for drawl of water from Nakkala Kalava.
viii. Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.	Being Complied During inspection, it is noted that PP has been operating 2 No. of Sewage Treatment Plants (STP) 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port and the

ix.	A certificate from the competent authority for discharging treated effluent/ untreated effluents into the public sewer/ disposal/ drainage systems along with the final disposal point should be obtained.	treated water is being reused for the green belt within port premises.
x.	No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.	Being Complied Reportedly, PP is complying with this EC condition.
xi.	All the erosion control measures shall be taken at waterfront facilities. Earth protection work shall be carried out to avoid erosion of soil from the shoreline/boundary line from the land area into the marine water body.	Being Complied Reportedly, PP is complying with this EC condition.

Noise Monitoring and Prevention

i.	The noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.	Being Complied Based on records verified, it is noted that PP has engaged a NABL Accredited Laboratory to monitor Noise quality at 7 different locations and verification of latest noise monitoring data indicated, all the measured values to be within stipulated norms.
ii.	Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipment.	
iii.	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.	Being Complied During inspection, it was noted that PPEs have been provided for all staff and workers and DG sets are provided with acoustic enclosures and verification of latest ambient noise monitoring report indicates, all the measured values to be within stipulated norms.
iv.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime & 70 dB(A) during night time.	

Energy Conservation Measures

i.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, streetlights parking around project area and maintain the same regularly	Being Complied Based on verification of records, it is noted that the Port is being supplied with non-conventional sources of energy through Power Grid for uninterrupted power supply. (BLYTH Wind Park Pvt. Ltd., Ananthapur Dist., Andhra Pradesh) and all the office and other buildings are provided with LED lights.
ii.	Provide LED lights in their offices and port areas.	

Waste Management

i.	Dredged material shall be disposed of safely in the designated areas.	Being Complied Reportedly, PP disposed off all the dredged materials safely in designated areas.
ii.	Shoreline should not be disturbed due to dumping. Periodical study on shoreline changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six-monthly monitoring reports.	Being Complied Based on a recent study conducted by NIOT, it is noted that shoreline monitoring has been done and no major damage has been identified.
iii.	Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must	Same as detailed in Specific Condition No.8

Ch. P. Venkatesh

	be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.	
iv.	The solid wastes shall be managed and disposed as per the norms of the SWM Rules, 2016.	Being Complied As detailed in earlier EC conditions, all the solid and other wastes generated are disposed as per Rules.
v.	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.	
vi.	A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.	
vii.	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.	
viii.	Oil spill contingency plan shall be prepared and part of DMP to tackle emergencies. The equipment and recovery of oil from a spill would be assessed. Guidelines given in MARPOL and Shipping Acts for oil spill management would be followed. Mechanism for integration of terminals oil contingency plan with the overall area contingency plan under the coordination of Coast Guard.	Being Complied Based on verification of records, it is noted that PP has an Oil Spill Contingency Plan and this port has Tier-I Oil Spill response equipment for recovery of oil spill in coordination with ICG, Krishnapatnam and follows the guidelines given in MARPOL and Shipping Acts.
Greenbelt		
i.	Green belt shall be developed in area as provided in project details with a native tree species in accordance with CPCB guidelines.	Being Complied As per records furnished, it is noted that PP has undertaken greenbelt/ plantation in ~ 210 Ha and during last one year, PP has planted more than 1.0 lakh trees.
ii.	Top soil shall be separately stored and used in the development of greenbelt.	Being Complied. Reportedly, all the generated top soil has been utilized for greenbelt development and further, PP was found to be using coco peat, red soil and vermicompost for enriching the top soil.
Marine Ecology		
i.	The dredging schedule shall be so planned that the turbidity developed is dispersed soon enough to prevent any stress on the fish population.	Being Complied Reportedly, PP complied with this EC condition and PP has been undertaking studies through reputed institutes like NIOT and NCSCM for assessing any environmental damage to take appropriate steps to mitigate the same.
ii.	While carrying out dredging, an independent monitoring shall be carried out through a Government Agency/Institute to assess the impact and necessary measures shall be taken on priority basis if any adverse impact is observed.	
iii.	A detailed marine biodiversity management plan shall be prepared through the NIO or any other institute of repute on marine, brackish water	Being Complied Based on discussions held with PP, it is noted that PP has engaged Sugandhi Devadason Marine Research Institute

eh. P. K. Krishna

	authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities, molluscs, sea grasses, sea weeds, sub- tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and IA shall be as per standards survey methods and include underwater photography.	for preparing detailed Biodiversity management plan. <u>Final study report is yet to be received.</u>
iv.	Marine ecology shall be monitored regularly also in terms of sea weeds, sea grasses, mudflats, sand dunes, fisheries, echinoderms, shrimps, turtles, corals, coastal vegetation, mangroves and other marine biodiversity components including all micro, macro and mega floral and faunal components of marine biodiversity.	Being Complied Based on records furnished, it is noted that PP has appointed M/s. SV Enviro Labs for Monitoring the Terrestrial & Marine parameters viz., marine water quality, marine sediment quality, surface water quality and ground water quality at regular intervals with NABL Laboratory.
v.	The project proponent shall ensure that water traffic does not impact the aquatic wildlife sanctuaries that fall along the stretch of the river.	Being Complied Reportedly, there are no aquatic wildlife sanctuaries in the vicinity of the Port and PP is taking adequate measures for that the water traffic does not impact the marine ecosystem for port operations.
Public Hearing and Human Health Issues		
i.	The work space shall be maintained as per international standards for occupational health and safety with provision of fresh air respirators, blowers, and fans to prevent any accumulation and inhalation of undesirable levels of pollutants including VOCs.	Being Complied During the inspection, it was noted that PP has established an occupational health centre (OHC) with all essential facilities and a doctor, and an ambulance are also made available for addressing any eventuality. Further, PP was conducting periodical health checkups for all workers and records are also maintained as per Factories Act.
ii.	Workers shall be strictly enforced to wear personal protective equipment's like dust mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.	Being Complied During the inspection, it was noted that all the workers, employees and stakeholders were wearing PPEs at operational areas.
iii.	Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.	Being Complied Based on discussions held with PP and based on verification of records, it is noted that all the employees, workers & contractors are given daily toolbox talks, monthly review meetings with employees engaged in various activities of the port and periodical training are provided to all the staff.
iv.	An emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.	Being Complied Based on verification of records, it is noted that port has developed an emergency preparedness plan and a Disaster Management Plan and the same is being updated on a periodical basis and the latest DMP was updated on 30.08.2024.

Ch. P. Pratik Krishna

v.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Being Complied Reportedly, PP complied with this EC condition during construction phase and have provided all essential facilities like fuel, toilets, STP, drinking water, medical facilities etc. and the same have been removed after completion of the project.
vi.	Occupational health surveillance of the workers shall be done on a regular basis.	Same as detailed in Point No. I above.
Environmental Responsibility		
i.	The company shall have a well-laid-down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.	Partly Complied Based on examination of records, it is noted that PP has a well laid down environmental policy ad SOPs with proper checks and balances for addressing environmental issues. However, a copy of the latest Board Resolution has not been received by the Regional Office along with half yearly compliance reports.
ii.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.	Being Complied During inspection, it was noted that PP has established a separate environmental cell with qualified people and reporting directly to the Vice President.
iii.	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.	Being Complied Based on verification of records, it is noted that PP has spent an amount of Rs. 17.38 crores as capital expenditure and Rs. 2.41 crores as recurring expenditure for implementation of environmental protection measures and PP has submitted a responsibility matrix also. However, PP has not furnished the action plan for implementation of this plan to the Regional Office of the Ministry.
iv.	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Being Complied Based on verification of records, it is noted that PP has been submitting half yearly compliance reports as self-environmental audit report along with details of all monitoring reports and once in 3 years, the same is being carried out by a MoEF&CC and NABL accredited laboratory along with Terrestrial & Marine Monitoring reports to APPCB and MoEF&CC.

ch. P. Puwal Krishna

Miscellaneous		
i.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.	Complied Based on verification of records, it is noted that PP has advertised regarding the grant of EC in two Newspapers namely Vaartha (Telugu) and The New Indian Express (English) on 21.01.2021 after the grant of EC.
ii.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Complied Based on verification of records, it is noted that PP has submitted the copy of the EC to the District Collector, local Panchayats and other agencies vide letter dated 01.02.2021.
iii.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	Being Complied Based on examination of records, it is noted that PP has been submitting the half yearly compliance reports along with results of monitoring data periodically to the Regional Office of the Ministry and have been uploading the same in their website at https://www.adaniports.com/Downloads
iv.	The project proponent shall submit six- monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.	
v.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	Being Complied Based on examination of records, it is noted that PP has submitted the Environmental Statement in Form-V to APPCB on 28.09.2024.
vi.	The criteria pollutant levels namely; PM2.5, PM10, SO2, Nox (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Being Complied Based on examination of records, it is noted that PP has been undertaking periodical monitoring of ambient air quality parameters by a MoEF&CC recognized laboratory and the results of the same are displayed near the entrance/main gate.
vii.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.	Being Complied Based on examination of records, it is noted that PP has obtained CTE from APPCB vide Order No. 633/APPCB/CFE/RO- NLR/HO/2010 dated 25.02.2021 and as per records furnished, project is yet to be implemented.
viii.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
ix.	The project proponent shall abide by all the commitments and recommendations made in the	Being Complied

eh. P. K. Krishna

	EIA/EMP report, commitments made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.	PP is aware of this EC condition and agreed to comply with the same.
x.	No further expansion or modifications in the port area shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xi.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xii.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xiii.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xiv.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/ monitoring reports.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xv.	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.	Being Complied PP is aware of this EC condition and agreed to comply with the same.

Dr. Murali Krishna

Dr. Murali Krishna
Additional Director (S)/ Scientist-E

***** End of The Report*****

ANNEXURE-5

Compliance status of the conditions stipulated in the schedule-B of CTO order dated. 11.11.2022.

S No	Condition	Compliance
Schedule - B		
1	The Port shall complete mechanizing of Berth no 6 by 31 st March, 2023	Complied. Mechanisation of berth no 6 is completed.
2	The port shall complete the mechanization of Berth no 5 within 24 months from the date when the coal handled at berth no 5 is adequate to handle through mechanization system. Till the mechanization is completed, the port shall do sprinkling along with MDSS to control dust pollution due to handling of coal	Complied. The port is handling coal in berth no.5 by deploying mobile hoppers and transporting through trucks to the stockyard. It is observed that the stockyard located opposite to coal berths is provided with MDSS.
3	The Port shall maintain the existing greenbelt of 100m width along the periphery. Further, development of 100 m green belt at other expansion areas shall be taken up at the time of expansion of the port facility and shall be completed within 3 years.	Complying. The port developed greenbelt in an extent of about 516.6 Acres The facility is maintaining a greenbelt of 100 m width along the periphery, except the lighthouse area(north) and towards A.P. Genco conveyor (north).
4	The port shall develop the 20 m width greenbelt along the existing coal stock yards as per EC & CFO conditions within a time period of 2 years	Complying. The facility is maintaining a 20-meter width greenbelt around the coal stock yards except towards the east side (Zone 3 & 4). Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east side
5	The port shall maintain storm water drains and improvement of the storm water drains in new areas shall be taken up along with the expansion of the port.	Complying. Constructed stormwater drains along the coal stockyards and also provided settling pits.
Water		

6	<p>The source of water is Muthukur Reservoir 1000 KLD and 4 MLD of water from Nakkala kalava irrigation drain. The maximum permitted water consumption after proposed expansion is as following:</p> <table border="1" data-bbox="440 394 971 751"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Dust suppressions & Miscellaneous (Fire protection services)</td> <td>1950.0</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>400.0</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>650.0</td> </tr> <tr> <td></td> <td>Total</td> <td>3000.0</td> </tr> </tbody> </table> <p>Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.</p>	S. No.	Purpose	Quantity (KLD)	1.	Dust suppressions & Miscellaneous (Fire protection services)	1950.0	2.	Gardening	400.0	3.	Domestic	650.0		Total	3000.0	<p>Complied.</p> <p>The port is meeting its water requirement from Nakkala kalava irrigation drain and muthukur Reservoir.</p>			
S. No.	Purpose	Quantity (KLD)																		
1.	Dust suppressions & Miscellaneous (Fire protection services)	1950.0																		
2.	Gardening	400.0																		
3.	Domestic	650.0																		
	Total	3000.0																		
7	<p>The port shall comply the following effluent discharged standards based on the disposal points permitted:</p> <table border="1" data-bbox="440 1024 992 1570"> <thead> <tr> <th>Outlet</th> <th>Parameter</th> <th>Concentration</th> </tr> </thead> <tbody> <tr> <td></td> <td>pH</td> <td>5.5 - 9.0</td> </tr> <tr> <td></td> <td>Total Suspended Solids (TSS)</td> <td><100 mg/l</td> </tr> <tr> <td></td> <td>Oil and Grease</td> <td>10 mg/l</td> </tr> <tr> <td></td> <td>Biochemical Oxygen Demand (BOD)</td> <td>30 mg/l</td> </tr> <tr> <td></td> <td>Fecal Coliform (FC) (Most Probable Number per 100 Milliliter, MPN/100ml)</td> <td><1000 MPN/100 ml</td> </tr> </tbody> </table>	Outlet	Parameter	Concentration		pH	5.5 - 9.0		Total Suspended Solids (TSS)	<100 mg/l		Oil and Grease	10 mg/l		Biochemical Oxygen Demand (BOD)	30 mg/l		Fecal Coliform (FC) (Most Probable Number per 100 Milliliter, MPN/100ml)	<1000 MPN/100 ml	<p>Complied.</p>
Outlet	Parameter	Concentration																		
	pH	5.5 - 9.0																		
	Total Suspended Solids (TSS)	<100 mg/l																		
	Oil and Grease	10 mg/l																		
	Biochemical Oxygen Demand (BOD)	30 mg/l																		
	Fecal Coliform (FC) (Most Probable Number per 100 Milliliter, MPN/100ml)	<1000 MPN/100 ml																		
Air																				
8	<p>The port shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004.</p>	<p>---</p>																		

	In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	
9	<p>The port shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)</p>	<p>Complying.</p> <p>The industry has provided 3 no. of Continuous Ambient Air Quality Monitoring stations at CVR Amenities Complex, Thamminapatnam Village and Krishnapatnam Village for the parameters PM2.5, PM10, SO₂, NO_x, CO and NH₃.</p> <p>In addition to the above 3 nos of CAAQM stations, 2 nos of sensor based CAAQM stations installed and instead of sensor based, the port shall install conventional CAAQM stations.</p>
10	The Port shall take all measures including latest available technologies to comply with above ambient air quality standards	<p>Complying.</p> <p>M/s. AKPL provided mechanised coal handling berths, MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor mounted hydraulic broom sweeping machines.</p> <p>In addition to the above, 2nos of heavy-duty sweeping machines are provided for effective sweeping of roads, berths and operational areas in the port premises.</p>
11	The Port shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.	Complied.

12	Coal stack heights in all coal yards shall not be more than 12mts.	Complied.
13	The port shall ensure required wetness all the time on the surface of stockpiles to avoid the dust emissions from the stockpiles.	<p>Complied.</p> <p>M/s. AKPL provided MDSS with 248 No. of sprinklers at coal stacking and wagon loading areas and deployed 12 No. of truck-mounted sprinklers.</p> <p>Provided 2 No. of additional heavy-duty sweeping machines.</p>
14	The port shall install a sufficient number of CAAQM stations in between the villages and the port area. The stations shall be located at the periphery of the villages to monitor all the parameters given in the consent order.	<p>Being Complied.</p> <p>M/s. AKPL installed 3 No. of CAAQM stations to measure the parameters NOx, NH3, SO2, CO, PM 10, PM 2.5, at the following locations and data connected to APPCB website.</p> <ol style="list-style-type: none"> 1. Station - 1 – (CVR Amenities Complex) 2. Station - 2 – (Thamminapatnam Village) 3. Station - 3 – (Krishnapatnam Village) <p>In addition to the above 3 nos of CAAQM stations, 2 nos of sensor based CAAQM stations installed and instead of sensor based, the port shall install conventional CAAQM stations.</p>
15	The port shall maintain properly the three CAAQM stations provided and shall be connected to APPCB website	<p>Not complied.</p> <p>Not maintaining properly as the parameters are showing negative values. The port shall carry calibration regularly to rectify the same.</p>
16	Unloading of iron ore from the railway wagons house should be carried out with wagon tippers only, in case, handling of iron ore is more than 6 MTPA. As and when iron ore handling is to be done intermittently, it should	Complied.

	be handled with water sprinkling system at high pressure with swiveling type nozzles operated regularly to cover entire stockpile. Nozzles shall be operated along stockpile at regular Intervals to cover stockpile height and width.	M/s. AKPL is handling Iron ore intermittently and carrying out water sprinkling.
17	The port shall take adequate air pollution control measures with respect to the enhanced dusty materials handling capacities.	M/s. AKPL provided mechanised coal handling berths, MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor-mounted hydraulic broom sweeping machines. In addition to the above, 2nos of heavy-duty sweeping machines are provided for effective sweeping of roads, berths and operational areas in the port premises.
18	The port shall stock all the dusty materials with in the designated storage yards only.	Complied.
19	The port activities are concentrating in north quay by construction of 12th Berth, hence the stocking of dusty materials shall not be extended towards the residential areas around the port area.	Complied.
20	The dusty materials transporting vehicles shall be closed in all respects/ covered with tarpaulin for controlling fugitive emissions.	Complied.
21	The port shall provide wheel washing facility near the dusty cargo stocking area, to the freighted vehicles going outside the port.	Complied. 2 nos. of washing facility provided at coal gate complex and South side gate.
22	The port shall inform the modifications made in port infrastructure developments to the MoEF&CC and to the Board time to time.	Agreed to comply.
23	The port shall obtain EC for any change of scope of the project and shall restrict the port activities as permitted vide EC Orders	Agreed to comply.

	Dt.26.07.2006 for Phase - I, 13.11.2009 for Phase - II & Phase-III (Expansion) 11.01.2021.	
24	The port shall continuously operate the 3 CAAQM stations installed in between villages and port area to monitor all the parameters given in the consent order and upload the data continuously to the APPCB / CPCB websites.	Complied.
General		
25	The MDSS system shall be in operation wherever the stock of any bulk material (Dusty cargo) is piled in a way to ensure wetness on the surface of stock piles.	Complying. M/s. AKPL shall increase the frequency of operation of MDSS particularly during sunny days.
26	As regards to deviation in location of facilities such as stock piles and other facilities, from the originally envisaged plan, amendments for the EC and CFE have to be obtained immediately.	Agreed to comply.
27	The port shall maintain the existing green belt with adequate width and density and in vacant places	The port developed greenbelt in an extent of about 516.6 Acres. Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east side
28	The port shall use road sweeping machines to clean all port internal roads regularly.	M/s. AKPL provided 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, road sweeping machines and 8 No. tractor mounted hydraulic broom sweeping machines. In addition to the above, 2nos of heavy-duty sweeping machines are provided for effective sweeping of roads, berths and operational areas in the port premises.
29	The port shall ensure that the trucks transporting cargos to outside the port shall be covered with tarpaulin to avoid fugitive emissions / spillages.	Complied. Provided provision of 28nos at a time to cover the trucks carrying coal with tarpaulin
30	All conveyor belts and other transfer points shall be covered with GI sheets to mitigate	Complied. Provided GI Sheet covering to the Transfer points.

	fugitive emissions generated during conveying of dusty cargos.	
31	The port shall maintain water sprinklers for effective control of fugitive emissions generated during handling of cargo and increased volume of vehicular traffic.	Agreed to comply.
32	The port shall maintain Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.	Agreed to comply.
33	The port shall develop and maintain 100 m width greenbelt along the periphery & 20 m width around coal stack yards as per EC/CFE condition	The port developed greenbelt in an extent of about 516.6 Acres. The facility is maintaining greenbelt of 100 m width along the periphery, except lighthouse area (north) and towards AP Genco conveyor (north). Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east side
34	The port shall maintain empty dusty cargo vehicles washing system to clean dusty cargo empty vehicles.	Complied. The facility provided a separate utility area inside the port premises.
35	The port shall record the energy consumption for the energy meters provided for Sewage Treatment Plant (STP), pump houses to water sprinklers / dust suppression measures and Air Pollution Control Equipment's (APCE)	Complied. Separate energy meters provided to STP and APCE.
36	The port shall not allow any hazardous wastes through the port other than waste oil from DG Set, Waste oil from Ship, Wastes / residues containing oil from ships, used oil generated in the Port without prior permission of Board and shall comply with EC conditions.	Complied.
37	The port shall not store any hazardous waste within the premises a per the time frame mentioned in HWM Rules.	Complied.
38	In case a leaky container of hazardous cargo is found, a separate permission of the Board may be obtained after establishing the quality and the type of waste for disposal	Agreed to comply.

39	All types of the fertilizers should be stored in the closed warehouses only. The Port should ensure that there should not be any open storage of urea or any other fertilizer materials. There shall not be any effluent generation	Complied. Fertiliser cargo are being stored in the closed shed.
40	The port shall store fuel oils used for construction equipment, vessels and vehicles in a well-designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharged.	Complied
41	The port shall provide fire detection and firefighting facilities with adequate water storage in fire prone areas in consultation with Directorate of firefighting.	Complied. The industry has obtained Fire NOC. 10 no. of fire monitoring tankers for control of dust suppression and spontaneous ignition
42	The port shall comply latest technologies for controlling fugitive emissions including the following: 1. Fully mechanized handling equipment for loading and unloading operations 2. Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargoes like coal, iron ore etc. 3. Specially designed iron ore ship loader with necessary precautions to reduce drop height of iron ore into the ship. 4. Mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas for suppression of dust.	Complied. a) Coal ship unloaders and conveyors are provided berths 6,7,8 b) Water sprinkling system provided in ship unloaders and conveyor system for dust control. c) Water sprinklers are provided. d) Provided Mechanical water sprinkling at the coal storage yard and tankers to suppress the dust.
43	The port shall maintain adequate number of ground water monitoring location on scientific basis and the same shall be monitored every six months.	Complying. Carrying out groundwater monitoring at 4 locations through 3 rd party.

44	The port shall construct the storm water drains to avoid the contamination of runoff with other effluents.	Complying. Constructed stormwater drains along the coal stockyards and also provided settling pits.
45	The port shall regularly clean the drains to avoid siltation.	
46	The port shall monitor compliance through Environment Management Cell with qualifies and trained staff	Complied.
47	The port shall maintain onsite emergency action plan after carrying out risk analysis and HAZOP studies.	Complied.
48	The port shall comply with the conditions of CFE order dated 08.05.2010, 22.02.2018 and 25.2.2021.	Agreed to comply
49	The port shall submit monthly monitoring reports to RO: Nellore	Complied.
50	The port shall comply with standards and directions issued by APPCB / CPCB / MoEF&CC as and when notifications are issued from time to time.	Agreed to comply.
51	The port shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CFO; and exhibit the CFO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order	Complied.
52	The port shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1 st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance	Complied.

	reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.	
Special conditions		
53	The port shall possess valid NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) and submit a copy at concerned Regional Office, APPCB.	Complied. Obtained valid fire NOC.
54	The port shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.	Complied
55	The port shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989	Complying. Carrying out training to the employees on regular intervals.
56	The port shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.	Complying. Carrying out 3 rd party analysis.
57	The port shall install fluorescent Wind Vane at the highest point in the industry premises.	Complied
58	The port shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.	Complied.
59	The port shall submit the copy of the safety audit report and On-Site / Off Site Emergency	Complied.

	Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989	
--	--	--

Nawudu Asole
ENVIRONMENTAL ENGINEER
APPCB, RO, NELLORE

Jayesh Ranjan, I.A.S.,
Principal Secretary to Government (FAC)



INFRASTRUCTURE & INVESTMENT DEPARTMENT,
Room No. 117-A, D-Block, Ground Floor,
A.P. Secretariat, Hyderabad - 500 022.
☎ : (Off) +91-40-2345 0517
Tele/Fax : +91-40-2345 0518
e-mail : prlsecy_infra@ap.gov.in

D.O.Letter No.773/Ports.I/2012 Dated:19 -08-2013.

(Dear

Sub:- Development of M/s. Krishnapatnam Port Company Ltd –
External Infrastructure – Request for providing water supply
from Muthukur Reservoir - Regarding.

* * * * *

I would like to recall my tele talk on the above subject. I would like to inform you that as per the clause 3.15 of Revised Concession Agreement made by the Government with M/s Krishnapatnam Port, the State Government shall provide external infrastructure viz., road connecting the nearest N.H to the Port boundary, water supply upto Port boundary and power supply from nearest substation upto Port boundary.

In this regard, the Krishnapatnam Port Company Ltd in their letter dt 14.09.2012 (copy enclosed) have requested the Government, for supply of 1.0 MLD of water from Muthukur Reservoir to Krishnapatnam Port in terms of Clause 3.15 of Concession Agreement. In this regard, the Government vide G.O.Ms.No. 10, I & CAD (PW.M&MI-R1) Department Dt. 20.02.2013 (copy enclosed), accorded revised administrative approval for an amount of Rs. 110.34 Lakhs as against earlier administrative approval of Rs. 71.50 lakhs to take up the deposit work of "Providing Raw Water pumping main from Muthukur Large tank to Krishnapatnam Port MUSS (Main Utility Sub Station) area including construction of Head Works in Muthukur Village and Mandal in SPSR Nellore District", and directed the Chief Engineer, NTR TGP, Srikalahasti to take further action in the matter.

In this regard, I am to inform you that in the meeting held on 22.02.2013, the Chief Secretary have directed that the above work shall be completed by 31.08.2013 positively. It is learnt that even though the tenders have been finalized, the work could not be grounded due to local problems.

::2::

I request you to look into the matter personally and to issue necessary instructions to the officials for commencement of work by Irrigation Department for supply of raw water from Muthukur Large tank to Krishnapatnam Port MUSS (Main Utility Sub Station), at the earliest.

With

Yours sincerely,

Sd/-
(JAYESH RANJAN)

To
Sri. N.Srikant, I.A.S
Collector and District Magistrate,
SPSR Nellore District.

Copy to:
The Chief Engineer,
Telugu Ganga Project,
Srikalahasti.
Chittoor District.


(JAYESH RANJAN)

**GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES DEPARTMENT**

From
Sri P.M. Khan, B.E.,
Executive Engineer (FAC),
Drainage Division,
Nellore .

To
The Director & CEO.,
M/s Adani Krishnapatnam Port Ltd.,
Krishnapatnam Post Box - No.1,
Muthukur mandal,
SPSR Nellore District.

Letter No:EE/DB/TO/Nakkala Kalava/ 329^M Dated:16 -10-2023.

Gentleman,

Sub:- Revised rates agreement - Drawal of 4.9 cusecs of water from Nakkala kalava by Adani Krishnapatnam Port Limited - supplemental Agreement accepted - Regarding.

- Ref:- 1) G.O. Ms.No.39, I&CAD (PWGC& IWS) Dept, date: 02-04-2002.
2) Agt No.01 DN Lease/2010-11, dated: 28-07-2010.
3) G.O.Rt.No.202, Industries & Commerce (INF) Dept., date: 6-12-2014.
4) G.O.Ms.No.1, Industries & Commerce (P&I) Dept., date: 12-01-2022.
5) Letter No.ENC (I) EE/DEE/AEE2/WS/Certain clarification related to G.O.Ms. No.1, date: 18-10-2022 vide SE/IC/NLR Endt No.551gl, date: 09-11-2022.
6) SE/IC/Nellore/DEE2/(1) AEE-1/Royalty charges 241gl, date: 14-07-2023.
7) This office Letter No.EE/DB/TO/ Nakkalakuva 184M, date: 14-08-2023.
8) Adani Krishnapatnam port Limited dated: 24-08-2023.

The revised rate of agreement for " Drawal of 4.9 cusecs of water from Nakkala Kalava drain is accepted in your favour and Registered as Divisional supplemental Agreement No. 01 /2023-24.

A copy of the supplemental agreement is here with enclosed. You are requested to contact the Deputy Executive Engineer, Drainage Sub Division No.1, Nellore who is the authorized representative at all times at site of work.

Encl:- Copy of Agreement.

Yours Sincerely,

[Signature]
16/10/2023
Executive Engineer,
Drainage Division, Nellore.

16/10/2023

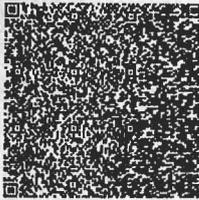


सत्यमेव जयते

e-Stamp

Certificate No. : IN-AP27270750489761V
 Certificate Issued Date : 13-Sep-2023 01:33 PM
 Account Reference : NEWIMPACC (SV)/ ap18063304/ AP-NLR/ AP-MTK/apkassilu
 DDO Code : 27002308001 O/o IG R
 Unique Doc. Reference : SUBIN-APAP1806330444790335961923V
 Purchased by : SATEESH GANGA
 Description of Document : Article 6 Agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)

First Party : ADANI KRISHNAPATNAM PORT LTD
 Second Party : Not Applicable
 Paid By : ADANI KRISHNAPATNAM PORT LTD
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



₹100



Please write or type below this line

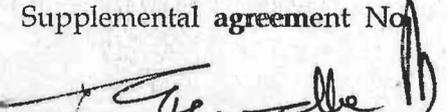
This **Original Agreement No.1 / 2010-11**, dated 28-07-2010
 ("Supplemental Agreement") is made on this **16th** day of **October** - 2023

Between his excellency the Governor of Andhra Pradesh represented by the Executive Engineer, Water Resources Department, Drainage Division, Nellore herein after called the "Government." As one part

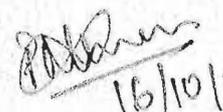
And

ADANI KRISHNAPATNAM PORT LTD a company incorporated under the provisions of the Companies Act, 1956 or 2013 having its site office P.O Bag No.01, Muthukur Mandal, SPSR Nellore District, Andhra Pradesh 524344 and its Registered Office at Adani Corporate House, Shanti gram, Near Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India (Hereinafter referred to as the "Company" or "AKPL") of the other part

Supplemental agreement No. /2023-24, dt:/10/2023


 For Adani Krishnapatnam Port Limited

Managing Director


 16/10/2023
 Executive Engineer,
 Drainage Division, Nellore.

0015581087

Statutory Alert:

- The authenticity of this Stamp certificate should be verified at www.e-stamp.com or use the e-Stamp Mobile App of State Banking. Any discrepancy in the details on this Certificate, and as available on the website / Mobile App should be reported to the issuer.
- The onus of checking the legitimacy is on the users of the certificate

Recitals:

- A. **Whereas the Company has applied to the Government for License to draw 4.9 cusecs (17640 cft drain water per hour) for 8 hrs. in a day for a period every year from Nakkala Kaluva Drain. The Government agreed to grant License and the Company has agreed to accept the license for the terms and conditions set forth therein and executed the same through an Agreement No.1 Lease /2010-11 dated 28-07-2010 (Herein after referred as "Original Agreement")**
- B. **Where as the company has paid an amount of Rs 1,19,070/- (Rupees One Lakh Nineteen Thousand Seventy Only) Vide DD. No,202979 dated 24-07-2010 at State Bank of India Krishnapatnam Port Branch SPSR Nellore District in favor of Assistant Pay & Accounts Officer, Somasila Project, Nellore as and for security for fulfillment and observance of the conditions, covenants and stipulations in these presents of the Original Agreement.**
- C. **Where as it has been agreed between the Company and the Government that the Original Agreement is required to be amended to incorporate the revised Clauses of Preamble, Water Charges by executing this Supplemental Agreement (herein after referred as "Original Agreement").**
- D. **Where as the Company has paid an amount Rs 3,17,520/- (Rupees Three lakhs Seventeen thousand Five Hundred and twenty Only) Vide challan. No: 71269405462023 dated 04.09.2023 for difference of three months initial advance security for fulfillment and observance of the conditions, covenants and stipulations in these presents in order to renew the agreement with the amendments set forth here under.**

NOW IT IS HEREBY AGREED AND DECLARED BY THE PARTIES TO THE SUPPLEMENT AGREEMENT AS FOLLOWS:

1. The Preamble of the Original Agreement is amended and now be read as below:

"ADANI KRISHNAPATNAM PORT LTD a company incorporated under the Provisions of the Companies Act 1956/2013 having its site office P.O Bag No.01, Muthukur Mandal, SPSR Nellore District, Andhra Pradesh 524344 and its Registered Office at Adani Corporate House, Shanti gram, Near Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India (Hereinafter referred to as the "Company" or "AKPL") which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors and assigns). of the one part and:

For Adani Krishnapatnam Port Limited

 Managing Director


 16/10/2023
 Executive Engineer,
 Drainage Division, Nellore.

2. The following clause 4 of the Original Agreement is amended and now be read as follows:

"4: The Company Shall pay Water charges at Rs 5.50 per 1000 Gallons in terms of G.O.Ms. No. 202 Industries & Commerce (INF) Dept dated 06-12-2014 or at any other rate fixed by the Government from time to time payable every month as agreed with the supplier. This rate is subject to revision by the Government from time to time."

3. As G.O.Rt. No.1, Industries & Commerce (INF) Dept., date: 12-01-2022 is kept under abeyance temporarily present rate applicable is Rs. 5.50/1000 gallons only. In the event of modification of rate in future by the Government due to final verdict in the court or otherwise, subject to applicability of Government order to AKPL for consumption of Nakkala kalava drain water, AKPL shall pay new rates applicable and from the effective date as mentioned in Government Order.

4. Miscellaneous:

- I. The Company and the Government hereby agree that this supplemental Agreement is amalgamated with Original Agreement and be constituted as a Complete Original Agreement.
- II. The provisions of this Supplemental Agreement shall modify the terms and conditions set forth in the Original Agreement to the limited extent only as set out in the Supplemental Agreement. Except as specifically and expressly provided under this Supplemental Agreement, all other provisions of the Original Agreement shall remain unchanged and in full force and effect and shall continue to remain applicable and binding on Parties thereto and hereto. Any reference to the Original Agreement in any other agreement or document shall be deemed to mean a reference to the Original Agreement as amended by this Amendment Agreement.
- III. In the event of any conflict or inconsistency between the Original Agreement and this Supplemental Agreement in respect of provisions set out herein, the provisions of this Supplemental Agreement shall prevail over Original Agreement.
- IV. This Supplemental Agreement shall be deemed co-terminus with the Original Agreement and shall terminate automatically upon the termination of the Original Agreement without any further actions from the Parties.

In witness whereof the parties have duly executed this Supplemental Agreement to the Original Agreement hereunto set their hands and seal on the day and year above mentioned.

FOR AGENT: Krishnapatnam Port Limited

 Managing Director


 16/10/2023
 Executive Engineer,
 Drainage Division, Nellore.

IRRIGATION & CAD DEPARTMENT

Subeuper

From

Sri Md. Nayeem, B.E.,
Executive Engineer,
Drainage Division,
S.P.S.R. Nellore.

To

Krishnapatnam Port Company Ltd.,
(M/s. Narayana Engineer & Co.,)
Krishnapatnam Port,
Krishnapatnam Village,
Muthukur Mandal.Letter No. DB/ATO/ 366^M

Dated: 28-7-10

Gentle man,

Sub:- Agreement - Drawal of 4.9 Cusecs of water
from Nakkala Kalaya drain by Krishnapatnam
Port Company Ltd. - Agreement accepted -
Regarding.

Ref:- S.E's Memo.No.DE/ATO.1/Krishnapatnam/767 NC,
dated 19.9.09.

The Agreement for "Drawal of 4.9 Cusecs of Water from
Nakkala Kalaya drain is accepted in your favour and
Registered as Divisional Agreement No. ^{On} 1-lease /2010-11.

A Copy of the Agreement is herewith enclosed. You
are requested to Contact the Deputy Executive Engineer,
Drainage Sub-division No.III, Nellore is the authorised
representation at all times at site of work.

End. Copy of *Asst*

Yours Sincerely,

A. Subeuper
Executive Engineer, I&CAD.,
Drainage Division, Nellore.

J
28/7



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AF 771741

Srno: 17630 Date: 12.07.2010 Pr 100/-

Krishnapatnam port company limited Muthukur

G. Penchalala S.V.
L.No. 1/1993, R.L. No. 3/2008
Sujattamma Colony, NELLORE - 4.

Agreement for the drawal of 4.9 Cusecs (17640 cft Water per hour) for 8 hours in a day from Nakkala kalava drain in Muthukur (M) S.P.S.R. Nellore District by Krishnapatnam Port Company.

Agreement made between his excellency the Governor of Andhra Pradesh represented by the Executive Engineer, I&CAD Department, Drainage Division, Nellore (here in after called the Government) and Krishnapatnam Port Company Limited.

Agreement No: 17630/2010-11. dt. 28.7.10.

Executive Engineer, I&CAD.,
Drainage Division, Nellore.



275

-3- 16
-2-

during the scarcity year at the cost of irrigation needs and the other public purposes such as drinking water needs. The quantum of water drawn shall be measured by suitable measuring devices to be installed by the Company at their cost and measurements will be recorded by the supplier and such measurements are final for both the parties and not questionable in any Court of Law.

(b) Water will be made available to the Company at source i.e., Nakkala Kalva drain.

© The Company has to make its own arrangements for storing water in the storage reservoir by drawing water of sufficient Quantity and

(d) The supplier is no way be responsible for non supply of water at sources due to reasons, which are beyond the control of the supplier. The Company shall invariably store water in its premises.

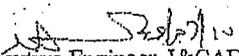
3. The licence, liberties and privileges here by granted shall be held and exercised by the company from the day of first drawal of water

4. The Company shall pay water charges at Rs.1.50 per 1000 Gallons in terms of G.O.Ms.No.39 I&CAD PW QC & IWS COD Dept.,dt:2-4-2007 of at any other rate fixed by the government from time to time payable every month as agreed with the supplier. This rate is subject to revision by the government from time to time.

5. The company to the intent that the obligation may continue through out the continuance of this grant covenants hereby with the Governot as follows;

(a) to pay the water charges referred to in clause 4 above the water charges shall be payable every month against the bills raised by the Department and initially for 3 months in advance.

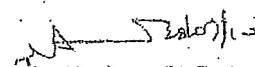
(b) to pay the subsequent monthly payment on or before the 15th day of each month provide, however that if the Company fails to pay to the Government the water charges and other amounts if any payable under those presents on the respective. dates on which they are made payable here under, the company shall pay interest at 12% per annum on such amounts from the dates which they were so payable until the date of payment or recovery.


Executive Engineer, I&CAD,
Division, Nellore



13
-4-5-

- (h) not to assign under let or part with the possession and benefit of the said company or of the liberties and privileges hereby granted or any part there of, without first obtaining the written consent of the Government;
- (i) not without previous consent in writing of the government has obtained to add, any new or additional machinery or replace the machinery installed at the time to the grant provided that any part or parts of the same may be renewed without such consent;
- (j) no field body, or pipe line should be taken through out or along Government land without prior approval of the Government, no cross bund or structure should be placed across any irrigation source along the alignment of the pipeline for drawing water by the company and the entire cost of pipe line construction of works including their maintenance should be borne by the company.
- (k) The prior concurrence of the Roads and Buildings Department or Panchayat Raj Department should be obtained by the company for laying of pipe line if any across the roads etc.,
- (l) the location, erection and arrangements to draw water shall be accordance with the plan approved by the suppliers
- (m) in the event, the company drawing excess water beyond the fixed quantity as agreed in the Agreement without prior consent of the Department and if the same is noticed by the Government subsequently the Government shall be at liberty to impose penalty i.e., sit may double the rates fixed in the agreement or as the Government deem fit, and
- (n) Violation of any of the conditions mentioned above shall entitle the cancellation of permission granted for drawal of water after (15)days of notice.
6. The company has to abide by any other condition *laid by the Government/irrigation department from time to time.
7. The Government of Andhra Pradesh shall have the right to modify or change or delete the terms of conditions of this agreement after giving one month notice to the company.


Executive Engineer, I&CAD.,
Drainage Division, Nellore.



277

P
-6-7-

them and in either of the company at its registered office either by registered post or left there on to determine these presents and the licence hereby granted shall immediately cease and determine but without prejudice to any right of section of remedy of the Government in respect of any previous breach or any convenient of on the part of the company herein contained or in the alternative the Government may step and prevent the taking and using by the company the water from the said source and for that purpose set up such intake wells, machinery, pumps, pipe line, Cross Masonry and Cross Drainage works, and other works as may be necessary until such sums of money as shall be in arrears shall be fully paid together with the expenses attending such hindrance or stoppage.

5) The sum of Rs.1,19,070/- deposited by the company under clause 8 above or such portion thereof as may be returnable to the company on the expiration or sooner determination of the terms hereby created.

6) The conditions and terms as laid forth by the Government in G.O.Ms.No.118 I&CAD., (Irri.VII-I) Department dt:21-1-2008 forms as integral part of this agreement which are annexed there to. Except as other wise provided on the Agreement any disputes and difference arising out of or relating to the agreement shall be referred to adjudication as follows.

1) Settlement of claims up to Rs.50,000/- in value and below by way of Arbitration to be referred as follows:-

- a) Claims above Rs.10,000 /- in Value: Superintending Engineer, Irrigation Circle, Nellore
- b) Claims above Rs.10,00 and up to 50,000 in Value: Chief Engineer, Sri ram sagar, Project, Hyderabad.

The arbitration proceedings will be conducted in accordance with the provisions of the Arbitration and conciliation Act, 1996 as amended from time to time. The Arbitrator shall invariably give reasons in the award.

ii) Settlement of all claims above Rs.50,000/- in value:-

All claims above Rs.50,000/- in value shall be decided by the Civil Court of competent jurisdiction by way of regular suit and not by Arbitration.

In witness where of the parties here to have set hands and seal and the company here set their hands and seal the day and year first above written.

[Signature]
Executive Engineer, I&CAD.,
Drainage Division, Nellore

[Signature]
Executive Engineer (I & C A
DRAINAGE DIVISION, NELLORE



To
The NGT joint committee,
OA NO: 1313 of 2024 (PB)

ನೇರವಾಗಿ ಹೀಗೆ ಮುಚ್ಚಿಟ್ಟು ಮುಂದುವರಿಸುವಂತೆ

ನಾಗರಾಜ್ ಕೊಡವೆ V. ಶ್ರೀಧರ s/o Narayana ಓದು ಮು.ನಾಗರಾಜ್

279 NGT ಸಂಖ್ಯೆ (committee number) ವಸ್ತು ವಿವರಿಸುವ
ತಾಳೆ ತಾಳೆ NGT ಕೆ ವಿವರಿಸುವ ವಿವರಿಸುವ ವಿವರಿಸುವ
ತಾಳೆ OA NO: 1313 of 2024 (PB) ಕೆ ವಿವರಿಸುವ
ವಿವರಿಸುವ ವಿವರಿಸುವ ವಿವರಿಸುವ ವಿವರಿಸುವ
ವಿವರಿಸುವ ವಿವರಿಸುವ ವಿವರಿಸುವ ವಿವರಿಸುವ

// Deposited before us //
Ch. P. Malvi Karishma
Narasimharaj
K. Venkatesh Reddy
H. D. Rao

26
V. ಶ್ರೀಧರ

//TRUE COPY//



ANDHRA PRADESH POLLUTION CONTROL BOARD
2nd FLOOR, MATRIVANAM, HUDA COMPLEX,
S.R. NAGAR, HYDERABAD - 38

Phone: 23734043, 23732132
Fax: 040 - 23733261
Grams : Kalushya Nivarana
Website :www.apspcb.org
E-mail: apspcb@hd2.dot.net.in

REGISTERED POST WITH ACK DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.APPCB/VJA/NLR/633/HO/2004/9

Dt.25.05.2004

Sub: PCB - CFE - M/s. Krishnapatnam Port Company Ltd., Nellore District. -
Consent for Establishment of the Board under Sec.25 of water (P&C of P) Act,
1974 and under Sec.21 of Air (P&C of P) Act 1981 - Issued - Reg.

Ref: 1) Your application dt.17.3.2004 along with EIA reports.
2) R.O's inspection report dt. 22.3.2004.
3) Your l.r.dt. 1.4.2004 & 6.5.2004

1. In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) proposed to develop the existing Minor Port as a modern and deep water port to handle the Cargo with an investment of Rs.900.0 crores as mentioned below:

Sl. No.	Type of Cargo	Quantity
1	Coal	6 million tons/annum (Coal - 20,000 to 30,000 TPD)
2	Iron Ore	18 Million tons/ annum (60,000 to 80,000 TPD)
3	Fertilisers, Food grains, Sugar, Cement & Cement clinker, barites, feldspar, edible oils.	4 million tons/annum
	Total	28.0 Million Tons/annum
	No.of Berths proposed to be established	2 Nos.

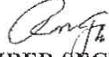
2. As per the application, the above activity is to be located at Sy.No.417 - 426, ^{669.5}433-433/2, 545 & 546, Krishnapatnam (V), Muthukur (M), Nellore District in an area of 669.5 acres.
3. The above site was inspected by the Environmental Engineer, Regional office, Nellore, A.P Pollution Control Board on 19.3.2004 and found that the site is surrounded by

North : Vacant lands
South : Khandaleru River followed by vacant lands & Midderevu
East : Bay of Bengal
West : Vacant lands followed by Khandaleru River.

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues CONSENT FOR ESTABLISHMENT to your unit / activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to undertake the activity as mentioned at para(1) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule 'B'

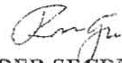

MEMBER SECRETARY

To
M/s. Krishnapatnam Port Company Ltd.,
NATCO House,
Road No.2, Banjara Hills,
Hyderabad - 500 033

- Copy to: 1. The JCEE, Z.O., Vijayawada for information and necessary action.
2. The E.E., R.O., Nellore for information and necessary action.

SCHEDULE - A

1. There shall not be any perceptible odour outside the industry's premises.
2. Environmental Statement in form - V as per the provisions under Rule-14 of E (P) Act, 1996 and its amendments there of shall be submitted by 30th September of every year and this should also form a part of their annual report.
3. Progress on implementation of the project shall be reported to Board Office, Zonal Office and Regional Office, A.P. Pollution Control Board regularly.
4. Suitable automatic flow measuring devices and monitoring equipments shall be installed at appropriate points. Separate energy meters shall be provided for ETP and Air pollution Control equipments to record energy consumed.
5. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
6. Consents for operation regularly from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the activity, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
7. Conditions issued by the Board in the consent order scrupulously be complied with and carried out. Legal action will be initiated as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
8. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
9. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
10. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
11. Appropriate Rain Water Harvesting (RWH) structure (s) shall be established on the available up-stream portion of the plant site. The applicant can approach the State Ground Water Authority, local Municipal / Urban Development Authorities and even private consultants to procure suitable design for these structures. If there is no land available in the industry premises, RWH structures must be raised on the roofs of Administrative Blocks or such buildings where sudden leakages or moisture in the air would not affect the quality of the process or product.


MEMBER SECRETARY

SCHEDULE - B

I. Construction Phase :1. Road Development :

- a) Proposed road development in the area, both in the Port area as well as area outside Port limits up to the National Highway. This should include construction of new roads and widening of existing roads the number of traffic lanes proposed on the roads, and their adequacy to accommodate increased traffic density on the roads on account of the construction activity in the Port area and consequential operational and developmental activities in the neighbourhood.
- b) Spaces shall be allotted along the roads and below the roads for infrastructure facilities, such as sewer lines water means, storm water drains, telephone cables, electrical cables, and likely liquid cargo, such as fuel oil pipelines etc. these should be indicated on the road maps and sections to facilitate orderly development of infrastructure avoiding frequent digging of roads, subsequent to development.
- c) Avenue plantation and facilities for sprinkling water to mitigate dust generation on roads shall be planned and provided in the port area.

2. Break Waters, Other marine structures and Railway lines :

- a) stone quarries shall be identified for extraction of stone and ballast for the construction of break waters and railway lines etc and environmental management programme for these quarries is to be drawn up to mitigate dust pollution to avoid water stagnation in the pits formed, resulting in mosquito breeding and for mitigating noise pollution. After completing the work, the quarry area shall be restored providing greenery with proper landscape design.
- b) The vessels and barges and other construction equipment used in the construction of break waters and other marine structures shall ensure that no oil spills, sewage / sullage, solid waste is allowed to be discharged into the sea. Such wastes shall be carefully collected and kept on Board and finally transported to the shore, in the Port area and disposed as follows :
 - i) Oils and other hazardous solid waste shall be disposed duly following Hazardous Waste Rules.
 - ii) Sewage / sullage to be disposed into a well designed septic tank taking into consideration, the quantum of waste generated and the effluent from the septic tank shall be disposed in a well designed absorption trenches, with loose jointed earthen ware pipe surrounded by broken stone.
 - iii) Organic solid waste shall be disposed by land fill.

3. Dredging :

- a) The project involves substantial dredging. The disposal of dredged material for reclamation is a small fraction of the total quantity of dredged material anticipated to be obtained. Moreover dredging may be required during operations phase. This material should be analysed and carefully studied to find the possibilities of its use as a building material along with admixtures such as cement, as may be necessary. For this purpose, a proper institution such as Central Building Research Institute of Rorkee and the National Council for Cement and Building Material of Faridabad, may be approached. From the environmental angle, it is very important

because the contemplated discharge of surplus dredged material into the sea is in no way environmental friendly.

- b) The need for construction of suitable groynes / connected to a bulk heads @ intervals along the beaches projecting into the sea and on to land on beaches likely to be affected by erosion shall be examined and provided wherever necessary. The design of the groynes and bulk-heads shall be based on model studies.

4. **Dust :**

Identify all dust generation sources, during the construction period and provide water sprinkling facility at all such places.

5. **Vehicular emissions :**

On account of increased volume of vehicular traffic in the area vehicular emissions also will increase resulting in deterioration of ambient air quality. This situation has to be evaluated with reasonably accurate estimates of traffic volume on different roads and measures shall be taken to control the emission, to comply with PCB norms. A mobile task force shall be created in co-ordination with the RTA to check the vehicles periodically to ensure that they comply with the emission standards.

6. **Noise and Protection of workman :** All equipment used for the construction activity shall be properly maintained to ensure least generation of noise, and also workers shall be protected with ear muffs. The moving parts of the machines shall be properly oiled & greased to reduce noise generation. The workmen with loose fitting garments shall not be permitted and all workers shall be provided with protective clothing, helmets, protective goggles and appropriate shoes and gloves etc wherever required.

7. **Campus for construction workers :** These shall be provided in the port area. These camps shall have water supply and sanitary facilities and canteen. The liquid waste shall be treated in septic tanks followed by a tile field of absorption trenches properly designed. The canteen waste water shall be treated for removal of oil. The garbage generated shall be disposed by sanitary landfill. Where it is unavoidable to locate a camp, outside the port area prior permission shall be obtained from the local authority. All shelters provided shall be of temporary nature and shall be dismantled after the construction work is completed and the same shall be restored to original state.

8. **Fuel oil storages :** the construction equipment vessels and vehicles used in construction work and for transport of material, require fuel oils. There shall be a storage facility for such fuel oils, well designed, and protected against fire hazards and provided with a compound wall, to prevent access to unauthorised elements. All surface run off from such storage areas shall pass through oil water separator, before it finds access to any storm water drainage course or sea.

9. **Fire fighting facilities :** all fire prone areas during the construction phase shall be provided with fire detection and fire fighting facilities with adequate water storage in consultation with the Directorate of Fire fighting / Regional Offices of the Department.

10. **Green belt :** planting of saplings for green belt proposed shall start during the construction period itself. 1 meter height saplings shall be used for tree plantation. The greenbelt shall be at least 50 meter width. In addition to the general greenbelt around the Port area, separate greenbelts shall be provided for atleast 20 meters width around the Iron ore and coal stock yards.

11. Malaria control & health facilities :

- a) blood samples of all imported labour should be checked for Malarial parasite infection and they shall be immediately treated for Malaria. Health centres with proper medical facilities and Doctors shall be provided in the Port area to take care of the Health of the workers and staff, and for immediate medical attention to injured workers without delay.
- b) Malaria control programme and Health facilities shall be continued in the operation phase. Vector control programmes shall be taken up in the operation phase, which should cover larval counts of Anaphlous mosquito in all the Saline water bodies created on account of harbour construction. Control of all breeding ground by the use of larvicides in addition to control of adult mosquitoes. The health team should include a trained entomologist.

12. The water requirement submitted by the proponent shall clarify

- a) The quantity of water required for day to day operation of the harbour and quantity required to be supplied to ships for replenishment in accordance with the demand and requirements of staff colony.
- b) Since no local water source is indicated in the harbour area, proponent will have to obtain either through surface source or through ground water. The proponent informed that the GoAP will supply water requirement to the project. The proponent shall submit the agreements made with the Government and availability of surface water from the concerned authorities. For emergency use only, the industry can use ground water, duly obtaining permission from Ground Water Department. The same shall be reported to the Board.

II. Operation Phase :

- 1) Maintenance Dredging : The project proponent shall prepare a plan of action based on detailed studies.

- 2) Loading & Unloading Operations of Cargo :

- a) Bulk Cargo :

- i) Handling, loading, unloading of bulk cargo, such as coal, iron ore, fertilizer and dry chemicals generate dust with health and environmental impacts in the neighbourhood. These need to be controlled at planning stage. **Therefore, Mechanical handling Equipment shall be used and the equipment shall be designed to minimise dust generation.**
- ii) proper washing facilities shall be provided for the berth handling cargo, to eliminate contacts between hazardous and non-hazardous cargo.

- 3) Firefighting Facilities:

The coal storages should be provided with the sprinklers and yard hydrants to control and manage the incidence of spontaneous ignition of the coal stock piles. All fire prone areas during the construction phase shall be provided with fire detecting and fire fighting facilities.

4) Cargo Transport to Storage Areas :

- a) The proposed port will handle cargo which is mostly dust producing. Therefore extra care is needed in handling the cargo especially at the transfer points. The proposal stated in EIA are in broad and generic terms in this regard. It will be desirable that a supplementary report giving specific details of the type of equipment proposed for loading, handling, transport, storage and general handling is submitted for approval of the Board.
- b) The conveyor belt : shall be of the totally enclosed type preferably working under negative pressure. All dust generating areas in the cargo transport system shall be identified and facilities for dust mitigation with water sprinkling shall be provided.
- c) Cargo storage Areas : Facilities for automatic water sprinkler system and facilities for the drainage's of sprinkler water / rain water shall be provided. The cargo storage areas shall have their own green belt of 20 meters width.
- d) Loading cargo into wagons and trucks : Dust suppression measures shall be provided in these areas.

5) Road System in the Port Area :

The road system in the Port area shall be built of Bituminous concrete, so that they will be dust proof. The Avenue plantation of two rows shall be provided along the roads on both sides.

6) Handling of Hazardous Cargo :

The proponent has informed that there will not be any programme to set up storage facilities for petro products or for any other hazardous materials.

- 7) Fire fighting facilities shall be provided in all berth and coal storages and other fire prone areas. A network of water mains hydrants, water storage tanks, Jockey pump and fire tenders and foam trolleys shall be provided in the Port area to fight any accidental fire.
- 8) Vehicular emissions due to transport of cargo to and from the port : - A task force shall be constituted to check vehicle emissions to , enforce standards in co-ordination with the RTA and maintained on a permanent basis.
- 9) Cleaning facilities at berth : all berths shall have cleaning facilities with water under pressure, to ensure non-contamination of one type of cargo with another type.
- 10) Sewage treatment : A site shall be selected for building a STP for sewage generated in the Port area and sewage after tertiary treatment should be used for washing purposes / flushing sewers, greenbelt development, fire fighting, sprinkling for dust suppression and for industrial use within the Port area, other than domestic use. Treated sewage shall not be disposed off into the sea. The STP shall be provided with a separate green belt.
- 11) Greenbelt around port area : a green belt of 50 mtrs width shall be developed and maintained around the port area.
- 12) A scavenging ship shall be provided in the Harbour to clean up the harbour waters periodically. This ship should be specifically designed to clean up oil spills.

III. Environmental Management & Monitoring Programme :

These programmes shall be both for construction phase and operation phase and should include :

- 1) conservation of beaches and prevention of erosion due to littoral drift under the environmental management programme.
 - 2) Sand movement (quantification) and erosion of beaches caused by littoral drift, during the construction period as well as operation period under the environmental monitoring programme/ (EMP).
 - 3) Pollution parameters in Waste water streams entering the sea in the area.
 - 4) General : The Environmental Manager Programme shall be reviewed from time to time against the back drop of results of Monitoring programme and modified in consultation with the PCB to achieve the desired objectives.
 - 5) They should have a environment management cell with qualified and trained staff as appropriate for the port area.
- IV. Once the port is established, onsite and offsite emergency action plan has to be prepared after carrying out risk analysis and hazop studies.
- V. **Master plan :** In view of the critical issue of appropriate development of the surrounding area to protect health and environment, it is recommended that the proponent should take up the task of proper master plan for the area with the District authority for areas surrounding the Port, to ensure that no slum development and unauthorised construction occur in the area. The project proponent shall take up with District Authorities about the Krishnapatnam Port development and relevant notifications regarding development control in the region as reported in REIA.
- VI. The population projections in the areas around the Port area are to be worked out and shall takeup with district authorities for preparation of a Master plan and a Land use plan for the area to accommodate the population with all infrastructure facilities like domestic water supply, storm water drainage, sewerage system and STP, road net work, transport facilities, telephone facilities, power supply, lung space and greenbelts and parks, lung spaces, etc. The plan should indicate industrial areas, commercial areas and residential areas recreational zones and shall include educational facilities and medical and health facilities. Conservation programmes shall be taken up for all the water bodies in the area and no room shall be given for slum growth.
- VII. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
- VIII. The following rules and regulations notified by the MOE&F, GOI shall be implemented.
- a) Hazardous waste (Management and Handling), Rules, 1989
 - b) Manufacture, storage and import of hazardous chemicals Rules, 1989.
 - c) Rules for manufacture, use, import, export and storage of Hazardous micro-organisms/genetically engineered organisms or cells, 1989.
- IX. The port shall establish adequate no.of ground water monitoring locations on scientific basis, and the same shall be monitored once in 6 months.
- X. The port shall implement all the environmental measures proposed in the EIA and shall initiate all the studies mentioned in the EIA.

- XI. The port shall take permissions from the Board, before handling any Hazardous chemicals. Because as per the present proposal, the port is not planning to handle any hazardous chemicals.
- XII. The industry shall obtain necessary permission as required under CRZ regulations under E (P) Act, 1986.
- XIII. The various rules and regulation notified under E (P) Act, 1986 by MOE&F, GOI from time to time shall be followed.
- XIV. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public liability insurance Act, 1991 shall be followed.
- XV. This Order is valid for a period of five years from the date of issue.


MEMBER SECRETARY

To
M/s. Krishnapatnam Port Company Ltd.,
NATCO House,
Road No.2, Banjara Hills,
Hyderabad - 500 033

//TRUE COPY//

ANNEXURE-4

No.10-22/2005-IA-III
Government of India
Ministry of Environment and Forests
(IA-III Division)

Paryavaran Bhavan,
C.G.O. Complex, Lodi Road,
New Delhi-110003

Dated the 26th July, 2006

Sub: Development of Krishnapatnam Port near Nellore, Andhra Pradesh by M/s Krishnapatnam Port Company Limited – Environmental Clearance –regarding.

Reference is invited to the letters No.2103/SADA/2005, dated 16.9.2005 and dated 22.9.2005 from Environment, Forests, Science and Technology Department, Government of Andhra Pradesh regarding the subject mentioned. Further letters No.Nil, dated 26.9.2005, 14.11.2005, dated 28.11.2005 and dated 20.3.2006 from M/s Krishnapatnam Port Company Limited have also been considered. The Andhra Pradesh Pollution Control Board has accorded NOC for the project vide their Order No.APPCB/VJA/NLR/633/HO/2004/9/467, dated 25.5.2004.

The proposal is for development of deep-water port. The proposed Krishnapatnam Deep Water Port is located at latitude 14°15'10"N and longitude 80°08'5"E in R. Sy. Nos.417-426, 433-433/2, 545 and 546 of Krishnapatnam village, Muthukuru Mandal, Nellore District on the East Coast. The area of the proposed Port is 669.5 acres. The existing minor port is located on the northern bank of Khandaleru rivulet. The area is classified Coastal Regulation Zone-III and the inter-tidal zone falling in between High Tide Line and Low Tide Line is categorized as Coastal Regulation Zone-I(ii).

Approach channel in Phase-I proposed is 160 m wide. In phase-I a turning circle of 450 m diameter and 14.95 m depth will be provided for safe maneuvering of design vessel. The stockpile area will be provided for the storage of about 1.2 million tones of iron ore. In addition, stockpile area will be provided for storage of about 0.5 million tonnes of coal. The total capital dredged material in the harbour basin and approach channel in Phase-I is 14 million m³. Of the total dredged material about 6 million m³ will be used for reclamation. The remaining capital dredged material from the harbour basin and the entire capital dredged material from the approach channel will be disposed offshore in the designated disposal ground. The annual maintenance dredging will be about 1 million m³. The dredged canal is about 14 km with -14 mts. The disposal site for dredged material has been identified which will be 14 km from the site and the depth of the disposal is 20 mts. No major fishing activities are there. The salt pans are not in the inter-tidal areas. Construction of 2 breakwaters are also involved, south breakwater of 0.95 km and North breakwater of 1.20 km. No forest area or eco-sensitive areas are involved in the project.

Andhra Pradesh State Coastal Zone Management Authority recommended the project in its meeting held on 16.6.2005.

Accordingly, environmental clearance from Coastal Regulation Zone Notification, 1991, as amended from time to time, is hereby accorded for the phase I of the project subject to effective implementation of the following conditions:-

(A) Specific Conditions:

- (i) All the conditions stipulated by Andhra Pradesh State Pollution Control Board in their letter Order No.APPCB/VJA/NLR/633/HO/2004/9/467, dated 25.5.2004 should be strictly implemented.
- (ii) Detailed plan for protection of the 9 acres of the mangroves should be provided.
- (iii) The fishermen and salt pan workers should be rehabilitated as per the Rules of Government of Andhra Pradesh.

- (iv) Adequate shore protection measures, including construction of revetments/rip-raps, should be taken up based on the scientific studies. The action plan for implementing the shore protection measures should be submitted to this Ministry within 6 months from the date of receipt of this letter.
- (v) Green belt area should be developed along the project and budget earmarked.
- (vi) For rail and road connectivity of the project, separate application should be submitted to this Ministry.
- (vii) The Bay is reported to be calm for most of the days of the year. Even on the day of the visit, having a deep depression in the South-West Bay of Bengal, the basin was calm, though the Bay experienced high waves. Hence, dredging operation in the estuary should not have any adverse impact on the existing mangroves blocks.
- (viii) During the rough weather, resulting in high flood tides, dredging operation in the estuary should be stopped.
- (ix) Regarding the location of stock yard in the salt pan area to be acquired, the proponent should not take up any developmental works in the mangrove area and should ensure that no destruction of mangroves should take place.
- (x) A disaster management plan covering emergency evacuation mechanisms etc., to deal with natural disaster events should be prepared and furnished to the Ministry.
- (xi) The company must take up and earmark adequate funds for the socio-economic development and for welfare measures in the area including drinking water supply, vocational training, fishery related development programmes (like cold storages).
- (xii) The fishing activities by the fishermen living in the settlement along the creek should not be hindered and a mechanism may be evolved for the movement of fishing boats *vis-a-vis* shipping activities.
- (xiii) The Relocation of the fishermen and local communities in the area should be done strictly in accordance with the norms prescribed by the State Government. The relocated communities should be provided with all facilities including health care, education, sanitation and livelihood.
- (xiv) The company should take up green belt programme in the project area including an ecological park and the plan may be submitted to the Ministry within one year.
- (xv) The company may suitably modify the alignment of channel entrance including its width, turning circle, taking into consideration the wave traversal, its intensity etc. to facilitate smoother navigation of ships.
- (xvi) The breakwater alignment and its design should be further modified based on relevant model studies, bore hole data etc. keeping in view the tranquility condition required for berthing and maneuvering of ships and subsequent cargo handling operations.
- (xvii) The height of dumping in the dumping site should be restricted to 30 cm as against 90 cm proposed.
- (xviii) The project proponent will not undertake any destruction of mangroves during construction and operation of the project.
- (xix) Sewage arising in the port area should be disposed off through septic tank – soak pit system or should be treated alongwith the industrial effluents to conform to the standards stipulated by Andhra Pradesh Pollution Control Board and should be utilized/re-cycled for gardening, plantation and irrigation.
- (xx) Adequate plantation should be carried out along the roads of the Port premises and a green belt should be developed.
- (xxi) Project proponent should prepare and regularly update the Disaster Management Plan from time to time.
- (xxii) Fire Fighting arrangements are examined to the new proposal.

- (xxiii) There should be no withdrawal of ground water in CRZ area, for this project. The proponent should ensure that as a result of the proposed constructions, ingress of saline water into ground water does not take place. Piezometers should be installed for regular monitoring for this purpose at appropriate locations on the project site.
- (xxiv) The project should not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/Electricity Department.
- (xxv) Specific arrangements for rainwater harvesting should be made in the project design and the rain water so harvested should be optimally utilized. Details in this regard should be furnished to this Ministry's Regional Office at Bangalore within 3 months.
- (xxvi) The facilities to be constructed in the CRZ area as part of this project should be strictly in conformity with the provisions of the CRZ Notification, 1991 as amended subsequently.
- (xxvii) Green buffer zone should be provided all around the project area in consultation with local forest department and the report submitted to this Ministry's Regional Office at Bangalore.
- (xxviii) No product other than those permissible in the Coastal Regulation Zone Notification, 1991 should be stored in the Coastal Regulation Zone area.

B. General Conditions:

- (i) Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/local rules and regulations including Coastal Regulation Zone Notification 1991 & its amendments. All the construction designs / drawings relating to the proposed construction activities must have approvals of the concerned State Government Departments / Agencies.
- (ii) Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc. should be ensured for construction workers during the construction phase of the project so as to avoid felling of trees/mangroves and pollution of water and the surroundings.
- (iii) The project authorities must make necessary arrangements for disposal of solid wastes and for the treatment of effluents by providing a proper wastewater treatment plant outside the CRZ area. The quality of treated effluents, solid wastes and noise level etc. must conform to the standards laid down by the competent authorities including the Central/State Pollution Control Board and the Union Ministry of Environment and Forests under the Environment (Protection) Act, 1986, whichever are more stringent.
- (iv) The proponents should provide for a regular monitoring mechanism so as to ensure that the treated effluents conform to the prescribed standards. The records of analysis reports must be properly maintained and made available for inspection to the concerned State/Central officials during their visits.
- (v) In order to carry out the environmental monitoring during the operational phase of the project, the project authorities should provide an environmental laboratory well equipped with standard equipment and facilities and qualified manpower to carry out the testing of various environmental parameters.
- (vi) The sand dunes and mangroves, if any, on the site should not be disturbed in any way.
- (vii) A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
- (viii) The Andhra Pradesh Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's Office/Tehsildar's Office for 30 days.
- (ix) The funds earmarked for environment protection measures should be maintained, in a separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should be reported to this Ministry's Regional Office at Bangalore and the State Pollution Control Board.

- (x) Full support should be extended to the officers of this Ministry's Regional Office at Bangalore and the officers of the Central and State Pollution Control Boards by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.
- (xi) In case of deviation or alteration in the project including the implementing agency, a fresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new ones for ensuring environmental protection.
- (xii) This Ministry reserve the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of this Ministry.
- (xiii) This Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which should be complied with.
- (xiv) The project proponent should advertise in at least two local newspapers widely circulated in the region around the project, one of which should be in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen at Website of the Ministry of Environment & Forests at <http://www.envformin.in>. The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.
- (xv) The Project proponents should inform the Regional Office at Bangalore as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of Land Development Work.

The above mentioned stipulations will be enforced among others under the ^①Water (Prevention and Control of Pollution) Act, 1974, the ^②Air (Prevention and Control of Pollution) Act, 1981, the ^③Environment (protection) Act, 1986, the ^④Hazardous Chemicals (Manufacture, Storage and ^⑤Import) Rules, 1989, the ^⑥Coastal Regulation Zone Notification, 1991 and its subsequent amendments and the ^⑦Public Liability Insurance Act, 1991 and the Rules made thereunder from time to time. The project proponents should also ensure that the proposal complies with the provisions of the approved Coastal Zone Management Plan of Andhra Pradesh State and the ^⑧Supreme Court's order dated 18th April, 1996 in the Writ Petition No.664 of 1993 to the extent the same are applicable to this proposal.

J. N. Hosabettu
(Dr. N. H. Hosabettu)
Director

To

Principal Secretary,
Government of Andhra Pradesh,
Environment, Forests, Science and Technology Department,
Secretariat, Hyderabad – 500022

Copy to:

1. The Chief Conservator of Forests, Ministry of Environment & Forests, Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road, 1st Block Koramangala, Bangalore – 560034.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, Maitrivanam, HUDA Complex, S.R.Nagar, Hyderabad - 38.
4. M/s Krishnapatnam Port Company Limited, 1259, Lakshmi Toweres, Road No.36, Jubilee Hills, Hyderabad - 500033.
5. DIG (SU), Regional Office Cell, Ministry of Environment & Forests, New Delhi.
6. Guard File.
7. Monitoring Cell.
8. Direct (EI), Ministry of Environment & Forests, New Delhi.

J. N. Hosabettu
(Dr. N. H. Hosabettu)
Director

//TRUE COPY//

ANNEXURE-5

A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE, NELLORE

K.L.P KUMAR
Environmental Engineer
Nellore.

APSPIC Building
A.K.Nagar.

Lr.No. N- /PCB/RO/NLR/2009-193 DL 15/03/2009.

To

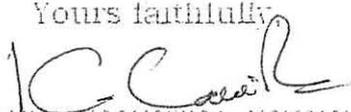
Sri Anil Kumar,
Chief Executive Officer
M/s Krishnapatnam Port Company Ltd,
Krishnapatnam Village,
SPSR Nellore Dist

Sir,

Sub: M/s.Krishnapatnam Port Company Ltd., Krishnapatnam Village,
Nellore Dist. - Submission of copy Minutes of the public hearing
-Reg.

With reference to the above, I am herewith communicating a copy of the Minutes of the Public Hearing held on 20/2/2009 on the proposed unit of M/s Krishnapatnam Port Company Ltd, Krishnapatnam Village, SPSR Nellore Dist. for information & taking necessary action for processing E.C. application at MOE & F.

Yours faithfully,


ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
REGIONAL OFFICE
NELLORE.

**MINUTES OF THE ENVIRONMENTAL PUBLIC HEARING MEETING
ON THE PROPOSED DEVELOPMENT OF ALL WEATHER MULTI
PURPOSE DEEP WATER PORT - PHASE II BY M/S.
KRISHNAPATNAM PORT COMPANY LTD, AT
KRISHNAPATNAM, MUTTUKUR & EEPUR VILLAGES, MUTTUKUR
MANDAL, TAMMENAPATNAM, CHILLAKUR MANDAL, SRI
POTTI SRIRAMULU NELLORE DIST, AP HELD ON 20/02/2009.**

Panel Members :

1. Sri Ram Gopal . K.,
I.A.S.,
District Collector
SPS Nellore
Chairman
2. Sri K.L.P.Kumar
Environmental Engineer,
Rep. of APPCB. Nellore

Speical Invitee

Sri Venugopala Reddy,
RDO, Nellore

Project Authorities :

1. Sri Anil Kumar
2. Sri Jithendra Nimmagadda

At the outset, the Environmental Engineer welcomed the public and other participants and informed about the need for conducting public hearing for the proposed Phase II development of Krishnapatnam Port project as per the Ministry of Environment and Forests, GOI Notification, dated:14-09-2006. He informed that the A.P. Pollution Control Board, Regional Office, Nellore issued press notification in Telugu and English News Papers on 18/01/2009. This Notification was issued inviting objections, suggestions and opinion in writing on the proposed development of all Weather Multi Purpose Deep Water Port - Phase II by M/s. Krishnapatnam Port Company Ltd, at Krishnapatnam, Muttukur & Eepur Villages, Muttkur Mandal, Tammenapatnam, Chillakur Mandal, Sri Potti Sriramulu Nellore District and called for suggestions, views and objections, if any, from the public, bonafide residents, environmental groups and others located near the proposed project area, likely to be affected. He

requested the public gathered at the venue to offer their suggestions, views, comments and objections, if any, on the proposed project. The project salient features and the project plan layout in addition to the EIA reports and executive summaries were displayed prominently at the venue for the benefit of the public

The District Collector, SPS Nellore District, A.P informed the public that M/s. Krishnapatnam Port Company Ltd, at Krishnapatnam, Muttukur & Eepur Villages, Muttukur Mandal, Tammenapatnam, Chillakur Mandal, Sri Potti Sriramulu Nellore District is proposing to develop an all Weather Multi Purpose Deep water Port - Phase II in an area of 6111 acres and informed the public, about the significance of Public Hearing. He then requested the Public to give their suggestions, views and objections, if any, on the proposed project especially from environmental point of view. The District Collector then requested the project authorities, to explain the public about the Project activities and the measures proposed for protection of Environment .

Sri Anil Kumar, Krishnapatnam Port Company Limited, explained the project activities to the public. He stated that they have proposed to develop an all Weather Multi Purpose Deep water Port - Phase II in an area of 6111 acres. The Port Company proposes to develop Phase II of the Port in view of requirement of additional berths for importing coal, general cargo, petroleum products and containers etc,. The salient features of development of Phase II are as follows:

- Increasing the length of north break waters.
- Provision of gateway cum transmission container terminal with 5 nos of berths in the southern side and one berth on the northern side of Kandaleru Creek.
- Provision of 2 nos berths for transportation of general cargo.
- Provision of P.O.L berth at southern break waters for petroleum products.
- And 5 berths for coal handling

The Government of Andhra Pradesh has agreed for supply of 1 MLD water for the port purpose and the additional requirement of 1 MLD will be taken care through the Desalination Plant. The water requirement for fire fighting will be taken from Kandaleru Creek.

The management will augment all the Pollution Control Measures and Fire Fighting facilities and Navigation Channel already provided in Phase I to the requirements of Phase II.

He then explained the salient features of Environment Impact Studies carried within a radius of 10 Kms from the Port. The Status of Environment in the study area with respect to Marine Waters and Territorial data on land side is observed to be within the standards stipulated by the Central Pollution Control Board.

The Government of Andhra Pradesh have agreed to provide an extent of 5800 acres for the development of Port in different Phases. Till now 2418 acres have been handed over by the Government. He also informed that the Government have agreed to sanction an amount of Rs.25.85 Crores, for the rehabilitation of project affected villages as per G.O.MS.NO.68. And also sanctioned an amount of Rs.31 Crores as compensation for the 1719 fishermen families and 2000 non-fishermen families outside the project affected area. The Port Management has already constructed the houses for the rehabilitated villagers. Till now ,the company provided employment to 750 persons directly and 1500 persons indirectly. The Port Management is also taking up the Socio-Economic Activities such as Development of Schools, Hospitals, Community Hall, and Worship Places in the villages around the Port. An amount of Rs.4 Crores has already been incurred towards these purposes.

Regarding Environmental Protection Measures the CEO assured that:

- i. Greenbelt will be developed in an area of 80 Hac in Phase II with a width of 50 mts adjoining the Residential Areas and 10 to 20 mts width Greenbelt in stock yard areas.

- ii. Proposes to provide water sprinkling system at storage and different transfer points of Iron Ore and Coal with mechanization of Bulk Material Handling.
- iii. Silencers, Accoustic Measures and Anti Vibration pads will be provided to take care of the noise pollution.
- iv. The Water Pollution will be taken care by providing drainage system with necessary treatment facilities besides taking care of effluents generated, during the dredging operations and movement of ships.

The Chief Executive Officer has also assured the Monitoring of Environment during the construction and operational Phases duly allocating an amount of Rs. 2.4 Crores during construction period and Rs. 74 Lakhs Per Annum during operation period. He also stated that around 1.3 Lakh people will get benefited owing to development of industries around the Port in Nellore District. The other benefits that accrue due to development of Phase II of the Port are

- a. Employment potential during the construction and operation Phases.
- b. Development of Infra structural facilities around the Port.
- c. Economic upliftment of the District as well as the State.
- d. Development of Special Economic Zones and Industries in the district.

He assured that all Environmental safe guards will be taken care of and requested the cooperation of one and all.

Sri T.Ramanaiah, Convenor, Nellore District Paryavarana Parirakshana Samithi: While welcoming the project, stated that a port was already existing since time immemorial at Krishnapatnam. Some ancient temples are located in the surrounding areas and the same have to be looked into by the Port Authorities. He expressed his displeasure on transportation of Iron Ore to the Port through the roads during First Phase operations of the Port and requested to take all possible measures in regulating the same. He also requested to take measures for controlling ground as well as surface water

- 5 -

pollution in the area. He also requested to solve the problems of fishermen who were affected by the project amicably. He apprehended that there would be an Environmental impact in five surrounding Mandals of the Port. He expressed his concern over the discrepancies in the implementation of packages to the project affected people and the delay in construction of fishing harbor and its location at Juvvalladinne Village by the GOAP.. He then requested the Government to solve all the problems being faced by the people sympathetically. He expressed his happiness for raising the social causes of the people on the National Social Welfare Day just as coincidence.

Sri Dr Vijaya Kumar, Jana vigana Vedika: While welcoming the project, he stated that major Environmental problems have not been encountered due to operation of First Phase of the Port, but expressed his apprehension on Environmental problems during Second Phase of the Port. He opined that EIA should have been written in colloquial Jargon for better understanding of the common people. He also questioned the rationale behind the choosing of 10 Kms radius for Environmental Impact Assessment Studies. He requested the port management to take all measures in combating the Air Pollution that may be caused by way of Sulpher Dioxide, Carbon Monoxide, Particulate matter etc.,. He also opined that 100 mts Greenbelt may be provided around the Port in lieu of proposed 50 meter Greenbelt. He also stated that lot of aquatic resources present in Kandaleru Creek Catering local fishermen and requested to look into their livelihood also. He desired to develop the Port without causing Tsunami hazards this being a cyclone prone area. He also expressed happiness over the proposal of using surface water for construction instead of ground water. He stated that the Port Management has to take all measures for controlling the Marine Pollution, during dredging operations besides following international standards for controlling noise pollution. He stated that there exists some poramboke land in the sourroundings and requested the Government to protect the

- 6 -

same. He expressed apprehension of Health and Occupational Hazards not only for workers but also to the surrounding villagers and requested to provided health care facilities to the surrounding villagers. He opined that the Budget allocated for the Protection of Environment appears meager and may be at least minimum of 10% of the project cost and emphasized need for sustainable development. He then requested to incorporate all these in EIA and modify accordingly.

Sri Dr Ramaiah, Janavigana Vedika: While welcoming the project, he stated that the Environmental issues be given due care and requested the port management to act on following:

- i. The Port authorities have to take necessary measures on the fatalities caused owing to transportation of Iron Ore during First Phase of Development.
- ii. The Port authorities have to ensure the transportation of Iron Ore in tarpaulin covered Lorries / tippers for cleaner transport.
- iii. Roads were damaged due to transportation of Iron Ore in the District and the Port Authorities have to develop dedicated road exclusively for port purposes.
- iv. The Port Authorities may provide 33% of Greenbelt in the Port area.
- v. Hospital facilities have to be provided for the local people.
- vi. Employment opportunities to be provided for all local people including landless people working in the fields.

He then requested to incorporate all these in EIA and modify accordingly.

Sri Kodandaramiah, Krishnapatnam Village: While welcoming the project, he stated that the employment is being offered for the people from whom land was taken for the Port leaving landless laborers depending on fields. He requested the Government to provide unemployment benefit on yearly basis to all the poor people till the compensation claims are settled.

- 7 -

Sri Narahari, Ex-State President Democratic Youth Federation of India: While welcoming the project, he stated that railway track and power plants are being established as ancillary units of Port. There is a lot of scope for industrization of the district due to development of Port. Employment generation for the local people is meager in the First Phase and requested to provide more employment in the Second Phase besides providing employment to local educated youth, landless people etc.,. Hospital facilities have to provided for the local people. He appealed for an all out support for development of the Port

Sri Navadi muthyalayya, Krishnapatnam Gramam: While welcoming the Project, he endorsed the views of Dr Vijaya Kumar and requested the Port Management to adopt their village. Hospital facilities has to be ensured. Special compensation packages are to be extended to the poramboke land people based on survey report without insisting for papers. Government shall ensure 24 hours power supply to the village besides ensuring package to the local skilled people.

Sri Sai Krishna, Krishnapatnam Labour Society: While welcoming the Project, requested the Government to extend the compensation packages to all the families. Hospital facilities have to be provided. Employment to be provided to the local people as villagers have lost aquatic resources and salt ponds and hence the Government has to do justice to the affected villages.

Sri Gudali Nagesh Babu, Krishnapatnam Village: While welcoming the project, he stated that the Port Authorities have to announce the packages in this hearing. Port management shall provide employment to the people and develop the Krishnapatnam Village. Port management has to provide the compensation to all ceiling and patta lands besides providing power facilities, street lights etc., in the village.

- 8 -

Sri Ramalingam, Muttkur Mandal: While welcoming the project, he stated that the Port Authorities have constructed houses for the fishermen in an area of 36 ankanams. He requested employment to all the people in the area.

Sri Ganga Raju, Upa Sarpanch: While welcoming the project, he stated that the Port Authorities gave good packages to all the people. He appealed to extend the same to the spouses also and requested the employment to all the people.

Sri Chinna Polaiah, Krishnapatnam Village : While welcoming the project, he stated that there are discrepancies in the packages offered by the Government. Many people in the villages depend on local aquatic resources. He requested extension of package to ceiling lands also. He requested the Port Management to uplift the villagers lifestyle for using gas for domestic purposes in lieu of fire wood. Salt pond land owners are also to be provided with employment in Port.

Sri Nellore Bhaskhar, Sombhurithopu Village: While welcoming the project, he stated that the Port Authorities shall provide the employment to their villagers also and requested the extension of package to ceiling lands also.

Sri Anil Kumar, Krishnapatnam Port Company Limited, While responding to the suggestions and remarks by the public stated that the Port Management is in favor of the social cause of the people of the surrounding areas and will support all social causes for the upliftment of the village and its people. He further stated that

1. though the traffic accidents are not directly related to the Port and even then the Port Management has been providing ex-gratia to the affected victims, as vicarious responsibility.
2. The Port Management has been developing dedicated road to the Port and railway line for transportation of cargo which in turn reduces the accidents due to transportation and also helps in

- 9 -

controlling pollution. The dedicated road is already operational and has diverted the cargo traffic.

3. Proposal for development of a wider Greenbelt will be examined by consulting experts in the field and necessary action will be taken accordingly.
4. Air pollution levels will be monitored by engaging Environmental experts and the best possible technology will be adopted to minimize the pollution.
5. As far as possible employment opportunities will be provided to the local people duly imparting training to the local youth.
6. The road damages will be promptly attended by the Port Management.
7. Health Care facilities will be provided for the local people.
8. Necessary budget will be provided for Environmental protection every year.

He assured the public that the Port Management will work for the overall development of the area and for the cause of people.

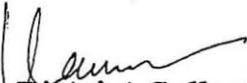
The District Collector appreciated the public for active participation and for offering remarks and clarified the following points to the public:

- 1) The Collector informed that the Port is a basic infrastructure component for development of the region by industrialization.
- 2) The Collector directed the Management to take appropriate technical measures to protect Environment and shall see that the pollution levels be within the limits.
- 3) Regarding the rehabilitation measures, the Collector informed that the Government allotted 6111 acres of land for the Port. Out of this land 800 acres is only patta land.
- 4) District Administration will conduct Lok Adalat to settle land disputes after consulting District Judge for speedy settlement.
- 5) The Government will train the landless, packageless and all people at National Academy of Construction to upgrade their skills suitable for a job and make efforts to provide suitable employment.

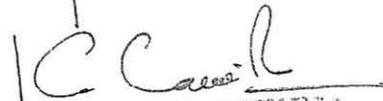
- 6) The Collector said that the Health problems raised by the public are hypothetical in nature and there is no need for apprehension.
- 7) Fishing harbor proposed at Juvvaladinne is to be based on technical feasibility and the Fish landing centers will be established, as per the convenience of public.

While epitomizing the Public Hearing Proceedings, the District Collector stated that all the issues raised by the public have been recorded and will be submitted to the Central Government for perusal and for taking further necessary action.


Environmental Engineer,
APPCB
Nellore, AP


District Collector
Sri Potti Sriramulu Nellore, AP

(1/1)

Attended.

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
REGIONAL OFFICE
NELLORE

//TRUE COPY//